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Thursday, September 3, 1970
Bhadra 12, 1892 (Saka)

LOK SABHA DEBATES

**Eleventh Session
(Fourth Lok Sabha)**



**LOK SABHA SECRETARIAT
New Delhi**

C O N T E N T S

No. 28.—*Thursday, September 3, 1970/Bhadra 12, 1892 (Saka)*

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LOK SABHA

Thursday, September 3, 1970
Bhadra 12, 1892 (Saka).

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER IN THE CHAIR].

RE: BUSINESS OF THE HOUSE

MR. SPEAKER: Now, Papers to be Laid on the Table.

SHRI RAM CHARAN (Khurja): On a point of order....

SHRI KANWAR LAL GUPTA (Delhi Sadar): We want to oppose the introduction of the Bill.

श्री प्रकाशबीर शास्त्री (हापुड़) : अध्यक्ष महोदय, मैं इस लोक सभा की प्रक्रिया के सम्बन्ध में कहना चाहता हूँ। आप को स्मरण होगा कि इस से पहले सप्ताह में और उस से पिछले सप्ताह में भी मेरा वह प्रस्ताव लोकसभा की कार्यसूची में बराबर छपता रहा है जो कुछ राजनीतिक दलों द्वारा तथा कुछ अन्य देशों द्वारा देश में तोड़फोड़ की तथा हिस्सात्मक गतिविधियों को लेकर था जोकि बाहर के पैसे से और बाहर के हिस्थियारों से देश में हो रही है। लेकिन कल तक छपने के बाद और संसद कार्यमंत्री द्वारा उस के लिए समय भी निर्धारित कर देने के बाद आज की जो कार्यसूची छपी है उस में मेरा वह प्रस्ताव नहीं है। मैं नहीं समझता कि इस में आप का यह कार्यालय सरकार के साथ मिल गया है या यह सरकार उन हिस्सात्मक गतिविधियों के करने वालों के साथ मिल गई है। मैं इस का स्पष्टीकरण चाहता हूँ कि आज यह क्यों नहीं आया है जबकि पिछले दो सप्ताह से लगातार मेरा वह प्रस्ताव कार्यसूची में छपता रहा है? सरकार इस को स्वीकार

कर चुकी है, आप भी इस को स्वीकार कर चुके हैं तो फिर आज इस को हटाने का क्या कारण है इस सम्बन्ध में मुझे अवश्य जानकारी मिलनी चाहिए।

डॉ. राम सुभग सिंह (बक्सर) : जो निवेदन श्री प्रकाशबीर शास्त्री ने किया है उस के बारे में मेरी भी सहमति है कि वह अवश्य लिया जाय। उनका वह प्रस्ताव पिछले दो सप्ताह से लगातार कार्यसूची में छपता रहा है इसलिए आज उसको कार्यसूची से हटाया जाना बाजिब नहीं है।

श्री इटल बिहारी बाजेयी (बलराम-पुर) : यह सरकार नक्सलवादियों से निवटने की इच्छा ही नहीं रखती अपितु ऐसा लगता है कि नक्सलवादियों की गति-विधियों के ऊपर विचार करने के भी सरकार बिलाफ़ है। आखिर शास्त्री जी के प्रस्ताव के ऊपर चर्चा करने का मौक़ा क्यों नहीं दिया जाता है? शास्त्री जी का प्रस्ताव आप ने स्वीकार किया था और विजेन्स एडवाइजरी कमेटी ने उस के लिए समय नियत किया था। वह आड़ंर पेपर में लगातार पिछले दो सप्ताह से छपता रहा है लेकिन आज की कार्यसूची में वह नहीं है। मैं नहां समझता सरकार को उस पर विचार करने में आखिर क्या कठिनाई है?

SHRI SURENDRANATH DWIVEDY (Kendrapara): I would like to point out that if resolutions like this are postponed then they lose all their significance. We had discussed it once, I think, during the last session.

श्री प्रकाशबीर शास्त्री : पिछले एक साल से चल रहा है। पहले इस को होना चाहिए और अध्यक्ष महोदय, आप की इस विषय पर राय आनी चाहिए।

SHRI SURENDRANATH DWIVEDY: It is not proper that a resolution which is part-discussed should continue to be postponed session after session; we had extended the session by a day and still we have not found time to discuss this resolution and complete it.

SHRI JYOTIRMOY BASU (Diamond Harbour): The police rampage in Krishnagar is causing serious mass atrocity on the people of Krishnagar. Will you kindly direct the Home Minister to make a statement, unless she is anxious to hide the misdeeds of her policemen to further the cause of her political party? This police rampage in Krishnagar is a shame for all of us. I have here with me a daily paper owned and edited by a Congressman, which has revealed such atrocities in Krishnagar on unarmed and innocent people there. What is happening to West Bengal? The Prime Minister, in order to further the cause of her party, is allowing the police to indulge in such atrocities. Let her come for a mid-term poll there, and we shall tell her what these people think about.

श्री प्रकाशबीर शास्त्री : पहले इस का निर्णय होना चाहिए। यह दूसरी ओर हमारा ध्यान ले जाना चाहते हैं। इसलिए पहले आप का इस पर निर्णय आना चाहिए और बाद में तब दूसरी बात आयेगी।

SHRI JYOTIRMOY BASU: This kind of stunt would not do in West Bengal..

SHRI RANGA (Srikakulam): It was there on the Order Paper before. How is it that suddenly it has been removed from today's Order Paper? Thrice we wanted to discuss it but we could not complete the discussion. It is a most important thing. This is one direction where this Government has failed to act. There is no law and order anywhere; there is no safety of life or property; everywhere we see activities from land grab to murders not only in West Bengal but

all over. Why is it that such things are happening? I hope you, Sir, are not a party to this kind of heinous thing.

SHRI S. M. BANERJEE (Kanpur): May I make one submission on the Order Paper?....

SHRIMATIILA PALCHOUDHURI (Krishnagar): May I make one submission?....

SHRI SHEO NARAIN (Basti): As a member of the Business Advisory Committee.. (Interruptions).

SHRI PILOO MODY (Godhra): I do not know whether you have noticed this or not. Everytime Shri Sheo Narain gets up, there are certain members of the House who misbehave. I think you should have noticed it by now. You should take some action against these members. It is all right for a joke once or twice. But if it happens with the regularity with which it is happening, it is time you took some action about it.

MR. SPEAKER: Do not worsen the position.

SHRI PILOO MODY: I am trying to improve it.

SHRI JYOTIRMOY BASU: Are you allowing the Home Minister to get away with the atrocities they are committing in Krishnagar in Bengal? The atrocities of the police there are unparalleled. West Bengal is under President's rule. We shall be failing in our duty if we do not bring this to the notice of the House. Will you ask the Home Minister to make a statement?

SHRI SHEO NARAIN: Coming events cast their shadows before. As a member of the Business Advisory Committee, I can say what happened to the allocation of time for discussion of the Harijan problem. Twenty hours were allotted. The whole Committee decided that we should complete this by 5.30 on that day. But then Shri Raghuramaiah came into the House.. (Interruptions). What is this?

Shut up.... (*Interruptions*). Either you control them, Sir, or I will.

MR. SPEAKER: He will please sit down.

SHRI BUTA SINGH (Rupar): Is he a super-Speaker?

MR. SPEAKER: Does he think that 'shut up' is an ordinary expression and that he can address it to everybody?

श्री शिव नारायण : उधर से कुछ लोग गालियां देते हैं और हुजूर नुप बैठे रहते हैं। उधर से लोग गालियां दें और आप बैठ रहें तो यह मेरे संग अन्याय है।

प्रध्यक्ष महोदय : लोग बैठेर मेरी इजाजत के अपनी जगह से बोलना शुरू कर देते हैं लेकिन माननीय सदस्य ने जो अभी वह "शट अप" कहा है उसे वह वापिस ले लें।

SHRI SHEO NARAIN: I withdraw it. I will obey you.

SHRI RANJEET SINGH (Khalilabad): But let them also be asked to behave.

MR. SPEAKER: I am not going to allow any member unless and until I hear Shri Sheo Narain.

SHRI SHEO NARAIN: As one of the humble members of your Business Advisory Committee, I supported the decision to take up Shri P. V. Shastri's motion. You also agreed that it should be taken up and discussed. But you see what is happening. The Minister of Parliamentary Affairs goes on changing the agenda as he likes. If this is going to be permitted, permit me to resign from your Committee. What is the use of my being in the Committee if the decisions taken therein are bypassed in this manner? You should permit us to resign from the Committee if this is what is going to happen to decisions taken by the Committee.

SHRI JYOTIRMOY BASU: Are you asking the Home Minister to make a statement on the police atrocities in Krishnagar?

MR. SPEAKER: He will please sit down. I will look into what he said.

SHRI S. M. BANERJEE: If you see the order paper today, you will see that there is hardly any time left to complete the discussion on the Reports of the Scheduled Castes and Scheduled Tribes. There is no doubt that the motion of Shri P. V. Shastri about subversive activities in the whole country--including many parties--is very important. But the question is simple. In this House 90 per cent of the time has been exhausted on Naxalbari or on West Bengal.

SHRIMATIILA PALCHOUDHURI: I have also a submission to make.

SHRI S. M. BANERJEE: Let us discuss her conduct also.

That discussion can be postponed. The problems of the Scheduled Castes and Scheduled Tribes have been highlighted by hon. members. I suggest that we should get a reply from the Minister. Otherwise, there will be an impression created that they are very cold and callous to them.

11.09 hrs.

RE. QUESTION OF PRIVILEGE

श्री राम चरण (खुर्जा) : मैं नियम 222 के अन्तर्गत एक प्रिविलेज मोशन मूव करना चाहता हूँ। नवभारत टाइम्स तथा दूसरे अखबारों में भी यह खबर छपी है कि आदिवासी एम पीज आदि को रिस्वत दी गई है। यह जो आरोप लगाया है आदिवासियों पर या दूसरे संसद सदस्यों पर वह बहुत गम्भीर आरोप है। मैं चाहता हूँ कि यह मामला प्रिविलेज कमेटी के सुपुर्दं किया जाए। श्री भूपेश गुप्त ने यह आरोप लगाया है..... (इंटरप्रेंट) कम्पूनिस्ट शास्त्री जी की पार्टी वालों ने मुल्क को बेचा

[श्री राम चरण]

है। कम्युनिस्ट शास्त्रियों ने अछूतों का शोषण किया है...

श्री प्रकाशवीर शास्त्री (हापुड़) : श्री राम चरण ने जो आकेप लगाया है वह बड़ा स्पष्ट है कि जो कम्युनिस्ट पार्टी के शास्त्री हैं उन्होंने मुल्क को चीन को बेचा है....

श्री स० श्रो० बनर्जी (कानपुर) : एक ही अच्छा शास्त्री देश में हुआ है वह या श्री लाल बहादुर शास्त्री ।

MR. SPEAKER: You need not go on adding your own interpretation.

श्री राम चरण : इस तरह से आरोप अछूतों पर या किसी और संसद सदस्य पर अपर हाउस में लगाना ठीक नहीं था। बैकडोर से जो अपर हाउस में पहुंच जाते हैं, आश्चर्य है कि उनकी तरफ से इस तरह के आरोप लगाए जाते हैं, इस तरह के आकेप किए जाते हैं। यह बहुत अनुचित है। मैं चाहता हूँ कि या तो वह इसका स्पष्टीकरण करें वर्ता ये जो देश को बेचने वाले लोग हैं, जो शोषक हैं, जिन्होंने देश का सत्यानाश किया है, उनके खिलाफ यह मामला प्रिवेलेज कमेटी के सुपुर्दं किया जाए।

अध्यक्ष भाषण : मैं कुछ कहने वाला था। जब इन्हीं सारी आवाजें आती हैं तो मैं भटक जाता हूँ, मुश्किल में पड़ जाता हूँ। प्रकाशवीर जी ने जो कहा है उनको मैं बतलाना चाहता हूँ कि आज का जो दिन है उसको विजिनस एडवाइजरी कमेटी ने एक खास परपत्र के लिए रखा था....

एक भाननोय सदस्य : आज का भी हिस्टोरिक दिन है।

अध्यक्ष भाषण : खास परपत्र के लिए आज के लिए हाउस को एक्सटेंड किया गया था। मेरा खयाल था कि अच्छा होता अगर वह कल शाम को खत्म हो जाता। लेकिन

आज का दिन स्पेसेफिक काम के लिए रखा है। मैं आपको यकीन दिलाना चाहता हूँ कि न इस में आफिस की कोई गड़बड़ी है और न किसी और तरफ से....

श्री प्रकाशवीर शास्त्री : आप आफिस की गारंटी ले सकते हैं लेकिन और तरफ की गारंटी नहीं ले सकते हैं।

अध्यक्ष भाषण : किसी और की गारंटी लेना मेरा हक भी नहीं है। अपने आफिस की मैं गारंटी ले सकता हूँ। विजिनस एडवाइजरी कमेटी ने जो एक्सट्रा दिन लेने की बात कही थी उस में यह भी कहा गया था कि इस दिन न कोई मोशन, न क्वेश्चन आवर, न कालिंग अटेंशन मोशन आदि आएंगी। इसके बावजूद कुछ मेम्बर बड़े हैं। शायद उनको इसका पता न हो, इसलिए मैंने यह कहा है। इस बास्ते मैंने इसको साफ कर दिया है।

श्री राम चरण जी ने जो सवाल उठाया है, वह काफी गम्भीर मसला है। लेकिन मैं दो बातों पर रुपाल कर रहा हूँ। एक तो अपर हाउस में यह कहा गया और साथ ही इंसाइड दी हाउस कहा है। फिर उन्होंने अपना भाषण देते हुए कहा है। जो कुछ वहां होता है यह कनवैशन है कि वहां मेम्बर जो कुछ कहें उसको अपर हाउस रेप्युलेट करेगा। फिर वह प्रोटीक्ट भी है जो उन्होंने हाउस में कहा है। आपने जो कहा है उसको मैं अपर हाउस के चेयरमैन के पास भेज दूँगा।

SHRI PILOO MODY (Godhra): We do not have to stick to these conventions; we have broken every other convention. Why should we stick to this alone? I have come to have no respect for the rules of the House.

श्री इटल बिहारी बाजरेवी (बलराम-पुर) : यह ठीक है कि अपर हाउस में कहा गया है। लेकिन अपर हाउस में इस सदन के

सदस्यों के बारे में कहा जाया है। अगर इस तरह की कोई आपत्तिजनक बात कही जाए तो क्या सदन एक दर्शक बन कर बैठा रहेगा? वहाँ पर अध्यक्ष ने रोका नहीं और वह चीज कही गई। वह चीज समाचारपत्रों में छप गई और इस सदन के सदस्यों के ऊपर लांछन लगाया गया। अब आप रेमेडी बताएं कि हम क्या करें...

SHRI S. M. BANERJEE: I want to say.... (Interruption.) Because it concerns my party leader....(Interruptions).

MR. SPEAKER: Nothing will go on record.

SHRI S. M. BANERJEE: **

अध्यक्ष महोदय : इस तरह करते रहेंगे तो ठीक नहीं होगा। मैंने पहले भी कहा था और अब फिर कहता हूँ कि यह एक बात नहीं है।

Observations were made with respect to this House. These few observations made by the hon. Members and some others, I shall be sending to the Chairman also and after he writes to me, then I shall decide whether we should discuss it in this House or not.

SHRI PILOO MODY: Call Mr. Bhupesh Gupta before the bar of the House.

MR. SPEAKER: In a number of instances these matters were discussed in the Presiding Officers' Conference. There are certain decisions taken. I shall proceed according to the decisions taken. There is ample opportunity. In such cases they are taken up with the Chairman of the Upper House. Then we shall take it up here....(Interruption).

RE: BUSINESS OF THE HOUSE—
contd.

MR. SPEAKER: Mr. Basu went on in spite of my request.

SHRI PILOO MODY: Cancel all he said from the record.

MR. SPEAKER: Thank you very much for your free and voluntary advice all the time.

SHRI PILOO MODY: I can make the advice quite officially and in a straightforward manner.

SHRI JYOTIRMOY BASU: If you permit me just to translate what is written in this Bengali newspaper... (Interruption).

श्री प्रकाशबीर शास्त्री : आपने मेरे प्रस्ताव के सम्बन्ध में जो कहा है उसी सिलसिले में आपको मैं एक बात याद दिलाना चाहता हूँ। आपको याद होगा....

SHRI M. L. SONDHI (New Delhi): When I saw the agenda papers today I expected the Prime Minister's name would be there and that she would be good enough to come to the House and make an announcement about interim relief. Yesterday history resumed its march. I should like that the money which is to come from the princes should be given to the Central Government employees. This is the last day. Does it mean that if the fish supply in Bengal is not there you allow half an hour intervention and not for other things? I crave your indulgence. I am making a point which is of some relevance. If the Central Government employees go on strike it will mean loss of national income and the Prime Minister will then feel that the public sector is not working. Why not take time by the forelock and announce today, the last day of the Lok Sabha's current session, that the Central Government employees will be given interim relief to the extent of Rs. 70 each..... (Interruptions) **

MR. SPEAKER: Nothing will go on record. I will wait till they exhaust themselves.

श्री यश दत्त शर्मा (अमृतसर) : अध्यक्ष महोदय, मेरा एक निवेदन है। यह ठीक है कि हम में से कुछ लोग शौर बहुत करते हैं, लेकिन किसी सदस्य को यह अधिकार नहीं है कि चिढ़ाने वाली बात या चुभने वाली बात लगातार करता रहे। कभी कोई बात हो जाय तो वह तो समझ में आ सकती है। श्री रामावतार शास्त्री हमेशा बोलते रहते हैं। उन्होंने ही चौबिस घंटे समाजवाद की रक्षा का ठेका नहीं लिया है। कोई भी बात यहां हो, उन की रनिंग कमेटी चलती रहती है।

श्री स० मो० बनर्जी : जो कुछ हुआ उस का मुझ को अफसोस है। यहां श्री रामावतार शास्त्री के बारे में कहा गया...

श्री रामावतार शास्त्री (पटना) : मुझ को सफाई देने का मौका दिया जाये।

अध्यक्ष महोदय : मुश्किल तो यह है कि आप हर बक्त जबदंस्ती खड़े हो जाते हैं स्पीकर के मना करने के बावजूद। सौंधी साहब.... (व्यवधान)

SHRI M. L. SONDHI: Let the Prime Minister reply on interim relief. Why is she sitting pretty there? Let her get up and say that interim relief will be given. Why don't you ask the Prime Minister to say something about it? (Interruption)

MR. SPEAKER: Will you please sit down? I am not going to tolerate it. This is too bad.

SHRI M. L. SONDHI: I rose with your permission and I wanted the Prime Minister to make a statement about interim relief. It was he who interrupted me.

MR. SPEAKER: Then you should appeal to me. It is my business to stop him, not your business. It is very unfair. If you can settle every issue with the show of fist, there is no need of Parliament. The States are there and you can settle it in the States. If you want to sit in Parliament, you have to argue and tolerate each other. If you think this is a forum for shouting and showing the fist, it is a very wrong forum for that purpose. (Interruptions).

SHRI V. KRISHNAMOORTHI (Cuddalore): I was only trying to pacify them.

MR. SPEAKER: The DMK people are very much sandwiched between two extremists. (Interruptions). Any hon. member cannot abruptly rase any issue, unless I get notice of it and the minister also is informed. Please sit down.

श्री रामावतार शास्त्री : मुझ को सफाई देने का मौका मिलना चाहिये।

अध्यक्ष महोदय : मैं आप की बात नहीं सुनूंगा, आप बहुत झगड़ालू हैं। मैं आप से फिर बात करूंगा, अभी आप बैठ जाइये।

श्री प्रकाशबीर शास्त्री : जो कुछ मैं इस समय कहना चाहता हूं मैं समझता हूं कि आप को उस की जानकारी होनी चाहिये। आप की उपस्थिति में बिजिनेस ऐडवाइजरी कमेटी में बैठ कर यह निर्णय लिया गया....

अध्यक्ष महोदय : अब इस समय इस को छोड़िये, फिर कभी देख लेंगे।

श्री प्रकाशबीर शास्त्री : आप मेरी बात सुन लीजिये। अगर आप आज्ञा दें तो मैं कहूं...एक सप्ताह पहले भी कार्य सूची में मेरा प्रस्ताव छपा फिर पिछले सप्ताह छपा। मुझे यह जानकारी मिली है कि उन लोगों ने जो नक्सलाइट एक्टिविटीज जारी रखने के हक में हैं और विदेशी पैसे

से यह गतिविधियां देश में जारी रखना चाहते हैं उन्होंने संसद् कार्य मंत्री से मिल कर ऐसी सांठ गांठ की है कि प्रीवी पर्स के बाद इस प्रस्ताव को लाया जाय जिस से उस पर सदन में चर्चा ही न हो सके। इसीलिये मेरा प्रस्ताव समाप्त हुआ है।

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI): Baseless allegations are made day in day out. Something should be done about this.

श्री प्रकाशवीर शास्त्री : आप स्वयं इस के प्रमाण हैं कि पहले यह चीज स्वीकृत हुई थी। आप की उपस्थिति में यह प्रस्ताव आया था।

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): I must, first of all, most vehemently protest against this kind of a most reckless and irresponsible allegation. There is absolutely no truth in it.

SHRI PILOO MODY: Absolutely no truth in what you say also.

SHRI RAGHU RAMAIAH: And in whatever you say also.

I will explain the position. The Business Advisory Committee decided about two or three things. One of them was that on the 2nd Shri Prakash Vir Shastri's motion shall be taken up. It also decided that on the 3rd, apart from the Russian map discussion, the supply of fish to West Bengal and the cotton trade should be taken up.

SHRI PRAKASH VIR SHASTRI: What about last week?

SHRI RAGHU RAMAIAH: We put it up yesterday but it did not reach. But what is directed to be put up today. I must put it today. Therefore, the other thing has, naturally, got postponed. If I had put Shri

Prakash Vir Shastri's motion today and had not put these two which are actually put for today, you would have said that I have violated the Business Advisory Committee's directions. Yesterday you were generous enough to ask the House whether it would sit and finish that. But the House did not want to do that. But it will come up again, later on. Also, as between Shri Prakash Vir Shastri's motion and the Scheduled Castes and Scheduled Tribes matter, there is a loud voice in the House—a number of hon. Members are saying—that we must give priority to that because that also has been pending all the times. So, what is the use of unnecessarily challenging all kinds of things like that?

SHRI BAL RAJ MADHOK (South Delhi): I want to challenge this. He has said that because there is a loud voice for that motion, it has happened. This motion of Shri Prakash Vir Shastri had been on the Order Paper all through last week. Yesterday it was there and it should have been there today also, but for deliberate purposes they have omitted it today. We doubt their motives. They do not want to have a discussion on that in the House.

SHRIMATIILA PALCHOUDHURI: I have to clarify one point about the Krishnagar incident.....(Interruption). An inspector of police, who was coming back after conducting an inquiry into a dacoity case, was stabbed. It is a matter of regret that the miscreants were not caught. Was it not the duty of the CID or of the intelligence department to catch the miscreants who stabbed that policeman and to bring them to book? Of course, some of the policemen were, naturally, upset up this. Though I do not support whatever they have done the miscreants who stabbed the policeman who died after that and all those who have done wrong things should be brought to book and not only the policemen. The people have suffered. I hope, the hon. Home Minister will make a statement about this.

SHRI SHIVAJIRAO S. DESHMUKH (Parbhani): I am grateful to hon. Members who have shown concern for discussion of the Scheduled Castes and Scheduled Tribes Commissioner's reports but more than the reports is the Bill for inclusion and exclusion of Scheduled Castes and Scheduled Tribes which is pending for the last so many sessions. The Select Committee took unduly long over it but now their report is before the House. After passing, as has been said in the statement of objects and reasons, it has to go to the Census Commissioner for conducting the census. As you know, the census is going to be conducted next year. Therefore, unless this Bill is passed before that, all this debate will be futile.

SHRI AMRIT NAHATA (Barmer): Sir, yesterday you, in your wisdom, were kind enough to ask some Members of Rajya Sabha, who also happen to be Ministers of the Central Government, to leave the House when the division was to take place. Don't the Ministers have a right to attend either of the Houses when the division takes place?

SOME HON. MEMBERS: No.

SHRI AMRIT NAHATA: Tomorrow, the Prime Minister will pilot this very Bill in the Rajya Sabha. When the division takes place in the Rajya Sabha, will the Prime Minister be asked to leave the Rajya Sabha because she is not a Member of the Rajya Sabha? I think, it will not be a precedent.

MR. SPEAKER: This matter was discussed sometime earlier also. So far nobody raised an objection against their sitting in the House because they are entitled to sit here as anybody else as Ministers. But they cannot vote. They have never exercised any unfair practice in the history of this House.

When it came up yesterday, I myself was very much surprised at the shoutings on that. We have followed

a regular practice all these years that they are not asked to leave the House at the time of voting. Yesterday, at the time of voting on the Constitution Amendment Bill, I thought that unnecessary objections may not be raised at a later stage, that somebody pressed the button here and there, and that is why I did that. That was a very important Bill. I am not going to treat it as a precedent. We will discuss it in the Business Advisory Committee and lay down the practice that was being followed in the past. In the ordinary way of conducting the business of the House, I think, the old practice should continue. Yesterday, that was a special case. Rather than facing some objections at a later stage that somebody indulged in any unfair means or pressed the button here and there, I took a safer side. That is not to be repeated again.

DR. RAM SUBHAG SINGH (Buxar): You should not allow them to sit here. Anybody can use the instrument after casting his own vote. There is no safeguard against that. What you decided yesterday to send them out is correct. (Interruptions)

MR. SPEAKER: If the Minister is asked to leave the House and he is incharge of the Bill, what will be the situation then?

SHRI BAL RAJ MADHOK: They have a right to take part in the discussion. They should have the good sense to withdraw voluntarily when the division takes place. Some of them do not want to do it.

MR. SPEAKER: Really speaking, we should not allow such things to creep into our public and parliamentary life, that we do not trust others. I do not think any responsible person coming from Rajya Sabha will do any such thing.

SHRI RANGA (Srikakulam): Please do not make all these remarks without consulting the leaders of the parties. (Interruptions)

SHRI MANUBHAI PATEL
(Dabhoi): Sir, I want to make a submission.

MR. SPEAKER: No please.

SHRI MANUBHAI PATEL: It is pertaining to the business of the House (Interruptions)

श्री मनुभाई पटेल (शिमला) : अव्यक्त महोदय, आज यह हाउस एडजान होने जा रहा है, मुझे इस कार्य की सूची को देखकर जो मेरे सामने आज मेरे हाथ में है, बड़ा अफसोस होता है। आप जानते हैं इस हाउस में डिक्लेमर किया गया था कि हिमाचल प्रदेश को बहुत जल्द स्टेटटूड दिया जायेगा। उस के बाद हमें विश्वास दिलाया गया था कि इस हाउस में इसी सेसन बिल में आयेगा। ... (व्यवधान) ... लेकिन आज तक वह बिल नहीं आया। प्राइम मिनिस्टर साहिब यहां बढ़ी हुई है, मुझे उम्मीद है, वह इस के बारे में जरूर कुछ कहेंगी ...

SHRI MANUBHAI PATEL: Kindly hear me; it is pertaining to the business of the House .. (Interruptions)

MR. SPEAKER: No please; papers to be laid.

SHRI MANUBHAI PATEL: You are not hearing me. In protest I walk out.

Shri Manubhai Patel then left the House.

12.38 hrs.

PAPERS LAID ON THE TABLE

REPORT ON MIDTERM GENERAL ELECTIONS IN INDIA, 1968-69, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANATH RAO): I beg to lay on the Table—

(1) A copy of the Report (Hindi version) on the Midterm General Elections in India, 1968-69—

—Volume I (General). [Placed in Library, See No. LT-4154|70].

(2) A copy each of the following Notifications (Hindi and English versions) making certain amendments in Schedule VII to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of Kerala, under sub-section (2) of section 9 of the Representation of the People Act, 1950:—

(i) S.O. 2753 published in Gazette of India dated the 18th August, 1970.

(ii) S.O. 2816 published in Gazette of India dated the 26th August, 1970. [Placed in Library, See No. LT-4155|70].

INDIAN ADMINISTRATIVE SERVICES (PAY) ELEVENTH AMENDMENT RULES, 1970

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): I beg to lay on the table a copy of the Indian Administrative Services (Pay) Eleventh Amendment Rules, 1970, (Hindi and English versions) published in Notification No. G.S.R. 1164 in Gazette of India dated the 15th August, 1970, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library, See No. LT-4156|70].

KERALA DRUGS (UNLAWFUL POSSESSION) ORDINANCE, 1970

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH): On behalf of Shri B. S. Murthy, I beg to lay on the Table under article 213(2)(a) of the Constitution read

[Shri Parimal Ghosh]

with clause (c) (iii) of the Proclamation dated the 4th August, 1970, issued by the President in relation to the State of Kerala, a copy of the Kerala Drugs (Unlawful Possession) Ordinance, 1970 (Kerala Ordinance No. 8 of 1970) (Hindi and English versions) promulgated by the Governor of Kerala on the 15th May, 1970. [Placed in Library See No. LT-4159|70].

STATEMENT RE: PERSONNEL OF BOARD OF DIRECTORS OF INDIAN OXYGEN LIMITED

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY): I beg to lay on the Table a statement clarifying certain information given to the House on the 4th August, 1970 in reply to Unstarred Question No. 1301 regarding Personnel of Board of Directors of Indian Oxygen Limited. [Placed in Library, See No. LT-4162|70].

NOTIFICATION RESCINDING MADHYA PRADESH RICE PROCUREMENT (LEVY) ORDER, 1960

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI JAGANNATH PAHADIA): On behalf of Shri Annasahib Shinde, I beg to lay on the Table a copy of Notification No. G.S.R. 1179 (Hindi and English versions) published in Gazette of India dated the 15th August, 1970 rescinding the Madhya Pradesh Rice Procurement (Levy) Order, 1960, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. Placed in Library, See No. LT-4157|70].

ORDINANCE UNDER ARTICLE 213 (2) (a) OF THE CONSTITUTION IN RELATION TO THE STATE OF KERALA

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): I beg to lay on the Table a copy each of the following Ordinances under article 213(2)(a) of the Constitution

read with clause (c) (iii) of the Proclamation dated the 4th August, 1970, issued by the President in relation to the State of Kerala—

- (1) The Agricultural Income-tax (Amendment) Ordinance, 1970 (Kerala Ordinance No. 6 of 1970) promulgated by the Governor of Kerala on the 26th April, 1970.
- (2) The Kerala Surcharge on Taxes (Amendment) Ordinance, 1970 (Kerala Ordinance No. 7 of 1970) promulgated by the Governor of Kerala on the 26th April, 1970. [Placed in Library, See No. LT-4158|70].

CERTIFIED ACCOUNTS OF NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION, NEW DELHI

SHRI JAGANNATH PAHADIA: I beg to lay on the Table a copy of the Certified Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi for the year 1968-69 and the Audit Report thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1962. [Placed in Library, See No. LT-4160|70].

11.40 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 27th August, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

ASSENT TO BILL

SECRETARY: Sir, I also lay on the Table the West Bengal Appropriation (No. 2) Bill, 1970 passed by the House of Parliament during the current session and assented to since a report was last made to the House on the 14th August, 1970.

PETITION RE. UNEMPLOYMENT AND CONDITION OF SCHEDULED CASTES AND TRIBES

DR. RAM SUBHAG SINGH (Buxar): I beg to present a petition signed by Shri K. L. More regarding un-employment in the country and the condition of Scheduled Castes and Scheduled Tribes.

—
11.4 hrs.

STATEMENT RE: STATEHOOD FOR MANIPUR AND TRIPURA

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI): Mr. Speaker, Sir, Government are aware of the interest taken by the Members of this House in the question of the constitutional status of Manipur and also Tripura. We appreciate the aspirations of the people of Manipur and Tripura. . . .

SHRI BAL RAJ MADHOK (South Delhi): What about Delhi?

SHRIMATI INDIRA GANDHI: . . . to have the status of their territories raised to Statehood, and fully realise the strength of feeling behind these aspirations. Government have also taken note of the special circumstances of these territories, Manipur and Tripura, in which the demands for statehood have been made.

We accept the demands in principle, but details have to be worked out keeping in view the importance of a co-ordinated approach to the problems of development and security of the North-eastern region, and we hope to be able to announce our decision within a short period. Government earnestly hope that in the

meantime an atmosphere of peace and harmony will be maintained by all sections of the people in the two territories. (Interruptions)

श्री कंबर लाल गुप्त (दिल्ली सदर) : दिल्ली के बारे में क्या हुआ ? यह पोलिटिकल डिस्क्रिमिनेशन है। मेरा कहना यह है कि जब तक एजीटेशन नहीं होता, गोलियाँ नहीं चलतीं तब तक इस सरकार के कानों पर जूँ नहीं रेंगती तो क्या आप दिल्ली में भी यहीं चाहते हैं ? दिल्ली में चूंकि जनसंघ पार्टी पावर में है इसलिए यहां आप नहीं चाहते ? यह अन्याय हो रहा है दिल्ली वालों के साथ। दिल्ली के लोग क़त तक सब करते रहेंग ? . . . (व्यवधान)

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11.43 hrs.

STATEMENT RE: BILL IN REGARD TO HIMACHAL PRADESH

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT): Sir, on 31st July, 1970, the Prime Minister had informed the House that Government had decided to grant Statehood to Himachal Pradesh. She had also indicated that a Bill to give effect to that decision would be introduced in Parliament as early as possible. While welcoming this decision, several Members have expressed the desire that the Bill should be introduced in the current session of Parliament.

SHRI S. KUNDU (Balasore): This is regarding what?

SHRI K. C. PANT: Himachal Pradesh.

We appreciate their anxiety in this matter. But drafting of a Bill of this nature necessitates consultation with

[Shri K. C. Pant]

other Ministries and also the Election Commission. These consultations are under way. But I am afraid it will take some more time before the Bill could be got ready. I would, however, like to assure the House that we shall bring forward the Bill in the next session.

SHRI S. KUNDU: Mr. Speaker, Sir . . .

MR. SPEAKER: Prof. V. K. R. V. Rao.

11.44 hrs. . .

STATEMENT CLARIFYING INFORMATION GIVEN RE. WEST BENGAL TEACHERS' SALARIES

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): In paragraph 7 of my statement made in the House on the 10th August, 1970, I had stated as follows:—

"As for grant of financial assistance to colleges for meeting the cost in respect of teachers in the age group 60—65, the State Government has found it difficult to undertake the obligation, in view of the fact that the U. G. C. has not agreed to give any assistance for the implementation of the revised salary scales approved by it during the Second and the Third Plans."

The correct position is that on learning that the Government of West Bengal had not agreed to make grants to colleges for teachers in the age group 60—65 to implement the U.G.C. revised salary scales the U. G. C. wrote to the University of Calcutta (in 1959) expressing its willingness to give to the University its share of the cost (50 per cent in the case of boys' colleges and 75 per cent in the case of girls' colleges) provided either the University or the colleges concerned met the rest of the expenditure in-

volved in implementing the revised salary scales approved by the U. G. C. While the Calcutta University found itself unable to match the grants offered by the U.G.C., a few colleges fulfilled the condition laid down by the U.G.C. and availed themselves of the assistance offered by it.

The State Government has now notified its acceptance of the application of the integrated scale of Rs. 300—800 to Lecturers in this category w.e.f. 1-4-1969 and steps are being taken to fix the salaries of the teachers concerned in the new integrated scale.

SHRI JYOTIRMOKY BASU (Diamond Harbour) rose.—

MR. SPEAKER: Will you please sit down or not? You are interrupting the proceedings continuously.

MR. V. C. SHUKLA:

11.46 hrs.

STATEMENT CLARIFYING INFORMATION GIVEN RE. LONDON BRANCH OF CENTRAL BANK OF INDIA

वित्त मंत्रालय में राज्य मंत्री (श्री विज्ञान शुल्क) : महोदय, सैंट्रल बैंक आफ इंडिया के लन्दन -स्थित कार्यालय में कथित धौखाषणी के सम्बन्ध में ध्यान-आकर्षण सूचना के उत्तर में 19 मई, 1970 को वित्त मंत्रालय के तत्कालीन राज्य मंत्री द्वारा इस सभा में एक वक्तव्य दिया गया था । उस समय यह बताया गया था कि सैंट्रल बैंक आफ इंडिया की लन्दन -स्थित शाखा के मैनेजर श्री सामी जे० पटेल को 26 मार्च, 1970 को उनके कार्य-भार से मुक्त कर दिया गया था । इस सभा में 3 अगस्त, 1970 को अतारांकित प्रश्न संख्या 1058 के उत्तर में भी इसी तारीख का उल्लेख किया गया था । यह तारीख सरकार को इस समय उपलब्ध सूचना के आधार पर दी

गयी थी। सेंट्रल बैंक आफ इंडिया ने अब यह सूचित किया है कि श्री सामी जे० पटेल को 31 मार्च, 1970 को कारबार की समाप्ति के समय, उन के कार्य-भार से मुक्त किया गया था। मैं यह वक्तव्य अभिलेख में शुद्धि करते के लिये दे रहा हूँ। पहले के वक्तव्य में अशुद्धि के लिए मुझे खेद है।

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11.47 hrs.

CRIMINAL LAW (SECOND AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Penal Code and the Unlawful Activities (Prevention) Act, 1967. (Interruptions).

प्रध्यक्ष महोदय : आप लोग मेरी बात थोड़ी सुन लीजिए। पहले मोशन मूव होता है उस के बाद ही यह आता है। जब चीज़ ही कुछ नहीं है हाउस के सामने तो आप क्यों खड़े हैं। कुछ थोड़ा सा प्रोसेजर फालो करिए। मैं किसी तरह कोई रेफ्लेक्शन नहीं करता हूँ लेकिन जितने बाहर से आते हैं वह मुझ से पूछते हैं कि यह क्या होता है? मैं भी बाहर गया हूँ और मैंने देखा है वहां कभी ऐसा नहीं होता.....

एक माननीय सदस्य : आप जापान गए हैं?

प्रध्यक्ष महोदय : हाँ, मैं गया हूँ और आप जैसे बहुत कम हैं वहां! मेरे से भी लोग बड़ी हमदर्दी करते हैं और आप से भी करते होंगे। लेकिन कुछ इसको पर्लियार्मेंट रहने दीजिए। इसकी शक्ति क्यों बिगड़ रहे हैं आप?

SHRI M. L. SONDHI (New Delhi): No such Parliament has such a resourceful Speaker, Sir.

प्रध्यक्ष महोदय : स्पीकर का तो यह है कि किसी दिन हाथ जोड़ कर मैं यह स्पीकरी भी छोड़ जाऊँगा और मेम्बरी भी छोड़ जाऊँगा, ऐसी मेरे दिल में आती है..

श्री स० भ० बनर्जी (कानपुर) : आप मत जाइए। आप कहिए तो इनको निकाल देंगे हम।

SHRI RANDHIR SINGH (Rohtak): We appreciate your feelings, Sir.

प्रध्यक्ष महोदय : अब मिर्धा साहब ने जो यह मोशन मूव किया है इस पर कंवरलाल गुप्त भी कहना चाहते हैं, प्रकाश बीर शास्त्री भी कहना चाहते हैं और अनेक मेम्बर हैं जो कहना चाहते हैं। तो जो भी कहना है वह कह लें।

श्री अटल बिहारी वाजपेयी (बलरामपुर) : प्रध्यक्ष महोदय, मैं आप की अनुमति से इस पर व्यवस्था का प्रश्न उठाना चाहूँगा।

श्री राम निवास मिर्धा जो विधेयक सदन के सामने पेश करना चाहते हैं मैं उसका विरोध करन के लिए खड़ा हुआ हूँ। सामान्य रीति से जब विधेयक पेश किया जाता है तो उसका विरोध नहीं होता है। लेकिन यह विधेयक जिस प्रकार का है उस में उस के सिवाय हमारे सामने कोई चारा नहीं है कि हम इस स्थिति में और इसी स्तर पर उसका विरोध करें। मेरे विरोध के कारण "संविधानिक हैं, प्रक्रिया संबंधी हैं और राजनीतिक भी हैं। मेरा निवेदन है कि यह विधेयक असंविधानिक है, लोकतंत्र विरोधी है, जनाधिकारों पर कुठाराधात करने वाला है और प्रतिपक्ष को कुचलने के लिए सत्ता के हाथ में असीमित

[श्री अटल बिहारी वाजपेयी]

अधिकार देने का प्रयत्न करता है। संविधान में नागरिकों को यह मूलभूत अधिकार मिला है कि वे शांति-पूर्ण रीति से एकत्र हो सकें और अपना संगठन और यूनियन बना सकें। मूल भूत अधिकारों के अन्तर्गत भी नागरिकों को हक है कि :

"to assemble peaceably and to form associations or unions."

यह हमारा मूल भूत अधिकार है। यह ठीक है कि संविधान ने इस अधिकार पर मर्यादायें लगाई हैं। एक मर्यादा यह है कि अगर कोई संगठन राष्ट्र की सर्वप्रभुता अखड़ता के खिलाफ काम करें तो उसको अवैध घोषित किया जा सकता है। इसी लिए संसद ने अनलाफल एक्टविटीज एक्ट पास किया था जिसका उद्देश्य या उन दलों को अवैध घोषित करना जो भारत के किसी भू-भाग को किसी विदेशी को सौंपना चाहते हैं। लेकिन अब संविधान के दायरे का उल्लंघन कर के संगठन बनाने के लिए मूल भूत अधिकार को कुचलने के लिए यह विधेयक लाया जा रहा है। यह विधेयक संविधान-सम्मत नहीं है। यह विधेयक असंवधानिक है। इस सदन में और बाहर भी जब जब सरकार से पूछा गया कि क्या वह किसी संगठन को गैर-कानूनी करने का विचार कर रही हैं तो सरकारी प्रवक्ताओं ने उत्तर दिया संविधान हमें इस बात की इजाजत नहीं देता। लेकिन आज संविधान को ताक में रख कर एक सामान्य कानून लाकर संगठनों के अस्तित्व को समाप्त करने का बड़यंत्र किया जा रहा है।

इस विधेयक के दो भाग हैं। एक इंडियन पीनल कोड के 153(ए) में यह विधेयक संशोधन का। सद की जानकारी के लिए मैं उस को पढ़कर सुनाना चाहूँगा—आप मुझे इतना समय दे। 153(ए) इस प्रकार है :

"Whoever, by words either spoken or written, or by signs or by visible representations or otherwise, promotes or attempts to promote, on grounds of religion, race, language, caste or community or any other ground whatsoever, feelings of enmity or hatred between different religious, racial or language groups or castes or communities or commits any act, which is prejudicial to the maintenance of harmony between different religious, racial or language groups or castes or communities and which disturbs or is likely to disturb the public tranquillity shall be punished with imprisonment which may extend to three years or with fine or with both."

इसका अर्थ यह है कि यह धारा व्यक्तियों पर लागू होगी, संगठनों पर नहीं। यदि कोई व्यक्ति धृणा का प्रचार करता है, विभिन्न साम्राज्यों में, चाहे वह भिन्न भाषा बोलने वाले हों या भिन्न धर्मों का अवलंबन करने वाले हों, यदि वह तनाव पैदा करता है तो वह कानून के अनुसार दण्डनीय है, उसे तीन साल तक की सजा दी जा सकती है। अभी तक यह कानून व्यक्तियों तक सीमित था लेकिन अब इस कानून के दायरे को बढ़ाया जा रहा है। पार्टीयों को, चाहे वह राजनीतिक हों अथवा गैर-राजनीतिक हों तथा अन्य संगठनों को उसके दायरे में लाया जा रहा है और इसके साथ ही सरकार अधिकार ले रही है कि ऐसे संगठनों को अवैध घोषित किया जाये।

अध्यक्ष महोदय, जब अनलाफल एक्टविटीज बिल इस सदन में आया था तो इस तरह की एक धारा उसमें थी। श्री यशवंतराव चव्हाण उस समय उस विधेयक का इस सदन में संचालन कर रहे थे। वह विधेयक सेलेक्ट कमेटी को भेजा गया था। सेलेक्ट कमेटी में यह मत बना था जिसकी सदन ने भी बाद में पुष्टि की कि यह संगठनों को गैर कानूनी घोषित करने का विधेयक केवल उन्हीं संगठनों तक सीमित रहना चाहिए जो कि भारत के

किसी भू-भाग को दूसरे देश को देना चाहते हैं जो कि देश की अखंडता और सर्वप्रभुता के खिलाफ कार्यवाही करना चाहते हैं। मैं नहीं जानता कौन सी परिस्थिति पैदा हो गई है जिसमें यह विधयक लाया जा रहा है? सदन को यह जानने का अधिकार है कि अनलाकुल एकिट-ट्रीज एक्ट के अन्तर्गत प्लेबिसाइट फन्ट को अवैध घोषित किया जा सकता था मगर उसे अवैध घोषित क्यों नहीं किया गया? क्या प्लेबिसाइट फन्ट जम्मू कश्मीर को भारत से बाहर नहीं ले जाना चाहता?

इससे भी गम्भीर बात आज देश के सामने आ रही है। वह खतरा है नक्सलवादियों का जोकि चीन के राष्ट्रपति को अपना राष्ट्रपति बता रहे हैं, जो चीन के पथ को अपना पथ बता रहे हैं, जो हवियार इकट्ठे कर रहे हैं, संविधान को तोड़ रहे हैं और राजनीतिक हत्याएं कर रहे हैं। आपको मुनक्कर ताज्जुब होगा और दुख भी होगा कि नक्सलवादियों की गतिविधियां हमारी सेनाओं में भी पहुंच गई हैं। योड़े दिन पहले जल सेना के 36 जहाजों पर नक्सलवादी पोस्टर लगे हुए पाये गए। जल सेना के इन जहाजों में हमारा आई एन० एस० विकान्त भी था। ये पोस्टर एक दिन में लगाये गए। 36 जहाजों पर ये पोस्टर एक साथ लगे हुए पाये गए। क्या यह समझना चाहिए कि इन जहाजों पर काम करने वाले कर्मचारियों में नक्सलवादियों ने प्रवेश किया है? उनके खिलाफ कौन सी कार्यवाही की जा रही है? वायु सेना में भी नक्सलवादी घुस रहे हैं। इस बारे में सदन को विश्वास में नहीं लिया जा रहा है। समाचारों को दबाया जा रहा है। अभी हलवाड़ा हवाई अड्डे से भारत की वायु सेना का जो जहाज उड़ा था और जो बीच में टूट कर गिर गया वह खबर छिपाई गई, वह खबर उपने नहीं दी गई क्योंकि जहाज के टूटने का कारण सेबोटेज था, तोड़-कोड़ थी। मेरे पास जो जानकारी है उसके अनुसार अभी इण्डियन एयर लाइंस कार्पोरेशन का जो विमान आसाम में छवस्त हुआ है उसके पांछे भी नक्सलवादियों की

गतिविधियों की शंका की जा रही है, सन्देह किया जा रहा है।

आज देश को अखंडता, स्वतन्त्रता और लोकतांत्रिक ढांचे कोनक्सलव। दियों से खतरा है। प्रधान मन्त्री ने आश्वासन दिया था, गृह मन्त्रालय की कन्सल्टेटिव कमेटी में कि नक्सलवादियों के खिलाफ कोई कानून बनाया जायेगा लेकिन वह कानून कहाँ है? नक्सलवादियों के खिलाफ कोई कानून नहीं है और अब ऐसा कानून बनाया जा रहा है जिसकी परिधि से कोई भी दल बचने वाला नहीं है। हमारे डी० एम० के० के मित्र सावधान रहें, वे भी १५३-ए की पकड़ में आ सकते हैं। ग्राकाली दल, शोषित दल, किसी भी दल.... (व्यवधान).... आर० एस० भी है और भारतीय जनसंघ भी है।.... (व्यवधान)....

ओं ओम प्रकाश स्यार्गे (मुरादाबाद) : सिर्फ़ चाइनीज एजेन्ट को छोड़ कर।.... (व्यवधान)....

श्री अटल बिहारी वाजपेयी : महाराष्ट्र में जिस शिव सेना के साथ सत्तारूढ़ काप्रेस गठबन्धन करके बैठी है वह भी इसमें आ सकता है। प्रश्न यह है कि इस विधेयक के लाने का औचित्य क्या है? इस विधेयक को लाने के पहले प्रधान मन्त्री ने सर्वदलीय नेताओं की बैठक क्यों नहीं बुलाई? आखिर साम्प्रदायिकता क्या है? कौन यह निर्णय करेगा कि कौन साम्प्रदायिक है? मुस्लिम लीग का साम्प्रदायिक है या नहीं? उस मुस्लिम लीग के साथ गठबन्धन करने वाले साम्प्रदायिक हैं या नहीं? उस गठबन्धन के फलस्वरूप मुस्लिम लीग को सारे देश में फैलाने वाले इस देश की अखंडता के खिलाफ साजिश करने के दोषी हैं या नहीं? क्या यह निर्णय करने का अधिकार केवल सरकार को जो कि अल्पमत सरकार है? यह मांग की गई थी कि साम्प्रदायिकता क्या है, साम्प्रदायिक दल कौन है उसकी परिभाषा करने के लिए एक इंडिपेन्डेंट ट्रिब्यूनल बिठाया जाये लेकिन उस मांग को स्वीकर नहीं किया गया क्योंकि

[श्री अटल बिहारी वाजपेयी]

सरकार ऐसे अधिकार लेना चाहती है जिससे अपने विरोधियों को नुकतान पहुंचाना चाहती है। मैं कहना चाहता हूँ कि यह सदन इस प्रकार का अधिकार सरकार को देने के लिए तैयार नहीं है क्योंकि जो अधिकार दिया गया था उसका उपयोग नहीं किया गया और जो अधिकार मांगे गए हैं उनका दुरुपयोग किया जा सकता है। इसलिए मैं मन्त्री महोदय से कहूँगा कि यह विधेयक वापिस लें नहीं तो इस विधेयक को इस सदन को ठुकराना पड़ेगा, इसी स्टेज पर।

श्री मधु सिंह (मुंबई) : हमें भी इजाजत दो जिए क्योंकि यह संविधान का मामला है। पहले जिन्हें नाम दिए हैं वह बोलें और बाद में हमें दुलाया जाये।

श्री कंचन लाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय, जो विधेयक इस सदन के समने प्रस्तुत किया गया है वह एक ब्लेक बिल है, डिमोक्रेसी पर एक काला बिल है और डिमोक्रेसी पर बड़ी भारी चोट है। यह कांस्टीट्यूशन के भी खिलाफ है.... (व्यवधान).... क्योंकि कांस्टीट्यूशन के आर्टिकल 19 के अन्दर पर्सनल फोडम और फोडम आफ एसोसिएशन, यह दो मौलिक सिद्धान्त माने गए हैं। यह बात सही है कि उसमें कुछ रोजनेबिल रेस्ट्रक्शन्स भी हैं लेकिन यह जो बिल है वह रोजनेबिल रेस्ट्रक्शन्स के परे जाता है। आपको मालूम होना अगर कोई आदमी शांति को भंग करता है तो उसको सजा दी जा सकती है।.... (व्यवधान)....

SHRI AMRIT NAHATA (Barmer) : On a point of order. Opposition to the introduction of a Bill can only be on the ground of the constitutional competence of this House to consider it. As to whether the Bill is constitutional or otherwise, will be decided by the judiciary. Only the question whether the House is competent under the Constitution to discuss it can be raised now. He wants to say that it is not constitutional. That is not the

ground on which the introduction of a Bill can be opposed.

12 hrs.

MR. SPEAKER: He has referred to article 19 and he is explaining it, and you got up on a point of order. I am judging it.

श्री कंचन लाल गुप्त : अध्यक्ष महोदय, मेरा कहना यह है कि फंडामेंटल राइट जो हमारा है, मौलिक सिद्धान्त जो हमारा है उसको यह सदन चेंज नहीं कर सकता है। अब जैसे कोई कानून तोड़ कर यदि शान्ति भंग करता है तो उसको सजा मिलती है आज के कानून के मुताबिक या जिसकी कि एक्टिविटीज के कारण शान्ति भंग होने का एप्रीहेशन हो वह दफा 144 आज भी है और वह इस फंडामेंटल राइट के अन्दर आती है लेकिन यह जो बिल है वह उस को एक्सीड करता है। मैं उसे पढ़ कर सुनाता हूँ। उसका यहाँ पर कोट करना जरूरी है :

"engages or participates in any exercise, movement, drill or other similar activity, which, for any reason whatsoever.

कोई भी उसका कारण हो। उसका कारण कुछ भी हो

"causes or is likely to cause fear or alarm or a feeling of insecurity amongst members of any religious . . ."

यहाँ कोई भी कारण हो अगर दूसरा आदमी डर जाता है तो उसके ऊपर सबा दी जा सकती है। मान लीजिये चब्हाण साहब हैं, बड़ी कुश्ती लड़ते हैं, अगर यह चब्हाण साहब लंगोटा पहन कर खड़े हो जायें और उससे कोई आदमी डर जाय तो इनको भी इस कानून के अन्दर गिरफतार किया जा सकता है। इसी तरह से अगर किसी की शक्ति ही इतनी डरावनी हो कि अगर वह खड़ा हो जाय तो दूसरा उसे देख कर

ही डर जाये तो उसे भी सजा दी जा सकती है। इसलिये मेरा कहना यह है कि जो अनलाफुल एक्टिविटीज में पार्टिसिपेट न करे उसे सजा दे दी जाय इस तरह तो वह ठीक नहीं होगा। यहां कसूर क्या है और आखिर किस बीज के लिए सजा दी जा रही है? अब यदि कोई ड्रिल कर रहा है, फिजिकल एक्सरसाइज कर रहा है, योगसन कर रहा है। उस ते कोई शान्ति भांग नहीं की है लेकिन चूंकि दूसरा आदमी डर रहा है इसलिए उसको पकड़ा जाना चाहिए। यह बिल इसलिए लाया जा रहा है। दरअसल जो संस्थाएं वह रही हैं, जनप्रिय हो रही है और उनके बढ़ते हुए प्रभाव से डर कर ही यह सब कुछ किया जा रहा है। यह पोलिटिकल वैडेटा है।

दूसरी बीज असोसियेशन के बारे में जो इसमें कही गई है वह मैं आपके सामने पढ़ कर सुनाता हूँ :

"which has for its object any activity which is punishable under section 153A of the Indian Penal Code, or which encourages or aids persons to undertake any such activity, or of which the members undertake any such activity:"

अगर दो मैम्बर भी कोई गलत काम कर देंगे, मान लीजिये कोई दो गलत आदमी मिल गये तो वह सारी एसोसिएशन बैन हो सकती है। इसलिए हमारा यह जो फंडार्मेंटल राइट है फ़ीडम आफ असोसिएशन का उस पर भी कुठाराधात है। यह एक मैलाफ़ाइडी इंटेंशन से हुआ है। इस प्रकार का बिल आज तक नहीं सुना गया है। मैं इतना ही कह कर ख़त्म कहांगा कि जब नक्सलवादियों के खिलाफ कार्यवाही करने की सारी पार्टियों की तरफ से मांग है तब तो वह बिल लाते नहीं है। उसके बारे मैं तो सरकार और प्रधान मंत्री सो रही हैं लेकिन यह आर० एस० एस० का जो उनके दिमाग में हव्वा चुसा हुआ है, यह वह आर० एस० एस० और कुछ पार्टियों का जो उनके दिमाग में एक हव्वा चुसा हुआ है

उसके कारण और पोलिटिकल वैडेटा के कारण सरकार यह बिल लाई है और मैं इसके पेश किये जाने का घोर विरोध करता हूँ।

श्री प्रकाशवीर शास्त्री (हापुड़) : अध्यक्ष महोदय, मैं बड़े संक्षेप में केवल दो तीन बातें कहना चाहता हूँ। पहले तो मेरा निवेदन यह है.....

श्री शिव चन्द्र ज्ञा (मधुवनी) : अध्यक्ष महोदय, मैंने भी आपको इसके लिए दस बजे सुबह ही नोटिस दे दिया था पता नहीं वह कहां अटक कर बीच में रह गया तो आप तक उसका समय पर न पहुँचना यह तो एक अनुचित बात है बाकी अध्यक्ष महोदय, मुझ पर विश्वास करें कि मैंने स्वयं इसे 10 बजे दे दिया था।

अध्यक्ष महोदय : मैं खुद बड़ा हैरान था कि माननीय सदस्य का नोटिस आखिर क्यों नहीं आया बहरहाल माननीय सदस्य धीरज रखे क्योंकि मैंने यह उसूल बना रखा है कि जब भी ऐसे नोटिसेज आयेंगे उनमें माननीय सदस्य का नोटिस अवश्य होगा इसलिए यह हो या न हो मैं उन को ज़रूर बुलाऊंगा।

श्री प्रकाशवीर शास्त्री : मैं इस प्रस्तावित विधेयक के विरोध में केवल तीन बातें कहना चाहता हूँ। पहली बात तो मैं यह कहना चाहता हूँ कि प्रधान मंत्री ने लोक सभा और राज्य सभा के इसी अधिवेशन में बड़े दृढ़ शब्दों में किन्हीं प्रसंगों में यह घोषणा की थी कि जो इस प्रकार की हिसात्मक गतिविधियां हैं वे चाहे कलकात्ते में हों, आंध्र में हों या केरल में हों, उनको बड़ी सज्जी के साथ कुचलने के लिए सरकार कानून बनाने का फैसला कर रही है। हम इस प्रतीक्षा में थे कि सरकार शायद इसी संसद के अधिवेशन में ही कोई इस प्रकार का विधेयक लायेगी जिससे सरकार की दृढ़ता का पता लगे। लेकिन यह सज्जी महज उनके बैसा बोलने में ही थी व्यवहार में

[श्री प्रकाशवीर शास्त्री]

वह सच्ची नहीं थी। इसके प्रतिकूल एक दूसरा विधेयक जो आज आया है उस विधेयक के सम्बन्ध में पहले तो मैं यह कहना चाहता हूं कि जहां इसमें व्यायाम पर प्रतिवधि लगान वाली बात है, मुझे वह घटना याद आती है सन् 1947 से पहले की जब किसी ने जाकर थाने में एक रिपोर्ट लिखवाई। उस रिपोर्ट में यह कहा गया था कि हमारे पड़ोस में जिस आदमी का मकान है वह रोज मुबह छत पर खड़े हो कर कसरत करता है, दंड, बैठक करता है मुझे ख़तरा है कि वह किसी दिन मुझे मारे न इसलिए पड़ोसी के खिलाफ़ मेरी यह रिपोर्ट लिखी जाय। मेरा कहना यह है कि यह विधेयक भी इसी प्रकार की सम्भावनाओं पर आधारित है। अब सम्भावनाओं पर आधारित विधेयक अगर संसद में आने लगेंगे तो मेरा अपना अनुमान है कि संविधान की आत्मा का हनन होगा।

तीसरी सब से बड़ी चीज़ यह है जो कि मैं संविधान की धारा 47 को उद्धृत करते हुए कहना चाहता हूं :

“राज्य अपने लोगों के आहारपुष्टि-तल और जीवन-स्तर को ऊचा करने तथा लोक-स्वास्थ्य के सुधार को अपने प्राथमिक कर्तव्यों में से मानेगा”।

स्वास्थ्य की रक्षा का दायित्व संविधान के अनुसार राज्य का है और अगर कोई व्यक्ति स्वास्थ्य की रक्षा के लिए प्रातःकाल कहीं जाकर व्यायाम आदि करता है तो योगासन करता है तो उस सभावना से कि दूसरे आदमी को उनके व्यायाम को देख कर दर्द होता है इस तरह का विधेयक लाना संविधान की भावना के प्रतिकूल है। इस विधेयक को लाकर सरकार ने जहां संविधान की आत्मा की हत्या की है वहां मुझे एक बात की प्रसन्नता अवश्य है और मैं अपने मित्र श्री कंवर लाल

गुप्त को इस बात का आश्वासन देना चाहता हूं कि वह इस दृष्टि से इस सरकार का आभार जरूर मानें कि जहां किसी बात का विरोध किया जाता है उतनी ही वह बात तेजी के साथ आगे बढ़ती है। इससे वह इंकार नहीं कर सकते हैं।

श्री बिं. प्र० मंडल (मध्यपुरा) : मैं इस बात को मानता हूं कि इंट्रोडक्शन स्टज पर बिल का अपोजीशन नहीं होना चाहिए। मैं इसे भी स्पष्ट कर देना चाहता हूं कि मैं चाहता हूं कि हिन्दुस्तान में जितनी भी जातियां हैं, चाहे हिन्दू हों, चाहे मुसलमान या अन्य कोई, सभी जातियों के लोग देश में शान्तिपूर्वक रहें। अभी चन्द दिन पहले जब विहार के शासन की बागडोर हमारे हाथ में आई थी तो ईद, बकरीद, होली आदि त्यैहारों पर हमने वहां शान्ति भंग न होने दी और हिन्दू, मुस्लिम दंगे वहां पर हमने नहीं होने दिये। लेकिन मैं देखता हूं कि यह बिल ख़तरे से खाली नहीं है। अगर इस किस्म का बिल यह सरकार लायेगी तो इसका मतलब साफ़ यही होगा कि ऐसी पोलिटिकल पार्टी . . .

MR. SPEAKER: What is the constitutional objection?

SHRI B. P. MANDAL: It is this. According to the Constitution of India we have got the right to organise ourselves in associations, in political parties. After the adoption of this Bill . . .

अध्यक्ष महोदय : मैरिट्स पर माननीय सदस्य तब बोलें जब इस पर डिस्क्शन शुरू होगा। अभी तो इसके इंट्रोडक्शन वै-टेक्निकल पहलू पर ही वह अपने को समित रखते।

श्री बिं. प्र० मंडल : अध्यक्ष महोदय, आप मुझे इस पर बोलने दीजिये। बिना मेरे बोले हुए आप कोसे समझ सकते हैं कि मैं रेलवेट हूं या नहीं। मुझे आप पहले बोल

लेने दीजिये तब उसके बाद आप अपनी रूलिंग दीजियेगा ।

अध्यक्ष महोदय : मुझ माननीय सदस्य बतलायें कि वह किसके तहत कह रहे हैं ?

श्री बिं. प्र० भंडल : मेरा निवेदन सिर्फ़ इतना है कि इस बिल से पोलिटिकल पार्टीज के आर्गेनाइज करने में लोगों को असुविधा होगी । जब भारतीय संविधान के अनुसार दिये गये फंडामेंटल राइट के अनुसार कोई आदमी किसी पोलिटिकल पार्टी को आर्गेनाइज कर सकता है । इस बिल को पास करने के बाद अगर किसी पोलिटिकल पार्टी से गवर्नमेंट की पटरी नहीं बैठेगी तो वह धीरे धीरे उस पोलिटिकल पार्टी को पनपने नहीं देगी इस देश में । इसलिए मैं समझता हूं कि इस बिल को यहां पर नहीं आना चाहिये ।

अगर इस विषयक के एम्स एड आब्जक्ट्स को भी आप देखें तो आपको पता चलेगा कम्यूनल हारमोनी की तरफ उन का भी और हमारा भी ध्यान है लेकिन ऐटी नेशनल एक्टिविटीज में जो पोलिटिकल पार्टीज इस देश में इन्डर्ल्ज करती हैं उन के प्रति यह दीले पड़ते हैं । शायद उन के साथ सरकार की पटरी बैठती है । जो टेंडेसी गवर्नमेंट ने शुरू की है वह ठीक नहीं है । इससे पोलिटिकल पार्टीज को पनपने में दिक्कत होगी और देश क संविधान का हनन होगा । इसलिये मैं इन्ट्रोडक्शन स्टेज पर इसका विरोध करता हूं ।

श्री स० मो० बनर्जी (कानपुर) : अध्यक्ष महोदय, मैं आपका ध्यान आकर्षित करना चाहता हूं कि इस बिल के स्टेटमेंट आप आब्जक्ट्स एंड रीजन्स में लिखा हुआ है :

"Drills, exercises and other similar activities organised by communal and other divisive forces cause apprehension, fear or a sense of insecurity amongst members of the affected communities and also affect prejudicially the maintenance of public tranquillity. It is necessary,

therefore, to make a specific provision in section 153A of the Indian Penal Code to deal with persons engaged in such activities."

देश में जहां पर भी साम्प्रदायिक झगड़े हुए उन से मालूम यह हुआ कि कुछ ऐसे दल हैं या कुछ ऐसे आर्गेनाइजेशन्स हैं जिन के बारे में यह पाया गया, सरकार ने भी पाया और कुछ लोगों ने भी महसूस किया, कि उनका हाथ काफी है, चाहे विजिवल हो या इनविजिवल हो, उन दंगों में यह बात पाई गई । मैं फिलहाल किसी पर आरोप नहीं लगाना चाहता, लेकिन अगर आप बाढ़ी आफ दी बिल को देखें तो उस में लिखा हुआ है :

"'Unlawful association' means any association which has for its object any unlawful activity, or which encourages or aids persons to undertake any unlawful activity, or of which the members undertake such activity;"

एक ट्रेड यूनियनिस्ट की हैसियहत से मैं आप से कहता हूं कि आजादी के बाद इस देश में कोई हड़ताल लीगल नहीं हुई आज तक । जो भी हड़ताल हुई है वह इल्लीगल हुई है ।

MR. SPEAKER: Do not discuss the merits of the Bill. What is the constitutional objection?

श्री स० मो० बनर्जी : मैं उसी पर आ रहा हूं । मैं कह रहा था कि मैं न यह देखा कि इस का नाजायज फायदा उठाया जायगा । अनालाकुल एक्टिविटीज के बारे में जो बिल आया था, हम ने उस का विरोध किया था मैं चाहता हूं कि यहां जो कम्यूनल आर्गेनाइशन्स हैं उन पर प्रतिबन्ध हो, लेकिन इस का नाजायज फायदा उठा कर अगर इस तरह का स्वीपिंग बिल आ जायगा तो वह गलत होगा ।

मेरा निवेदन है कि आज इस सब का आखिरी दिन है । आज हम इस के बारे में सोच नहीं सके हैं । राजनीतिक दलों से डिस्क्शन

[श्री स० मो० बनर्जी]

नहीं हुआ है। मैं चाहता हूँ कि प्रधान मंत्री या ग्रह मंत्री इस सत्र में इस को स्थागित रखें और अगले सत्र में सारे लोगों को बुलाकर उन से बात चीत कर के और राय कर के फैसला करें वर्ता इस तरीके से तो यह होगा कि राजनीतिक जीवन में जहां सत्याग्रह होता है धरना होता है, वह भी अनलाफुल एक्टिविटी हो जायेगा। जिन हाथों में सत्ता की बागडोर है वह जितने भी विरोधी हैं उन्हें खुश करने की कोशिश करेंगे।

श्री शिवचन्द्र ज्ञा (मधुबनी) : मैं दो बातों के ऊपर इस विधेयक का विरोध करना चाहता हूँ। पहली बात यह है कि क्लाज (2) में कहा गया है कि :

"Engages or participates in any exercises, movement, drill, or other similar activity," etc.

यह बहुत एलास्टिक है। इस से संविधान की जो धारा 19 (बी) और (डी) है उस पर आधात होता है। थोड़ी देर के लिए मान लीजिए यह विधेयक न हो तो क्या होगा। हम लोगों ने महरौली पर प्रदर्शन किया था। वहां हम लोग 23 तारीख को इकट्ठे हुए। हम लोग शांतिमय तरीके से बढ़ रहे थे। हमारे पास कोई हियार नहीं था। कोई गड़बड़ी करने का हमारा इरादा नहीं था, हम लोग सड़क पर बढ़ रहे थे। लेकिन उस समय हमारा जो अधिकार था 19 (बी) और (डी) के मुताबिक उस को मिसाइटर-प्रेट कर के सरकार ने हम को गिरफ्तार किया और हमारे मूवमेंट को रोक दिया। इस का मतलब यह है कि जितन कानूनी अधिकार हमारे पास हैं वह हमारे लिये काफी हैं।

यदि सरकार समझती है कि किसी काम से साम्प्रदायिक एक्टिविटी और विवाद होंगे जो सरकार उस को दबा सकती है। इस प्रकार का एलास्टिक कानून बनाकर मैं समझता हूँ कि कभ्यूनल एक्टिविटीज से, साम्प्रदायिक

और रीजनल विवादों को नहीं निपटायेगी बल्कि जो आर्थिक लड़ाइयां और आर्थिक संघर्ष होंगे उनको सरकार रोकेगी। उदाहरण के लिय मैं आप को बतलाना चाहता हूँ कि हम लोगों की तरफ से कुदाल सेना बनाई गई है जो जमीन प्रौद्योगिकी विभाग के काम को ले कर पूर्णियां में और दूसरी जगहों में आर्थिक मूवमेंट करना चाहती है। इस कानून से यह होगा कि यह इस तरह की आर्थिक लड़ाई को रोकने के लिय एक हियार बन जायेगा। इस लिये क्लाज (2) में आप को साफ कर देना चाहिए, यदि आप साम्प्रदायिक बातों को लेकर दंगे रोकना चाहते हैं, कि आर्थिक बातों का विरोध शांतिपूर्ण होगा तो उस पर यह रोक नहीं होगी।

दूसरी बात यह है कि क्लाज (2) में जम्मू और काश्मीर नहीं आता है। यह बात कई दफा उठाई गई है। क्लाज (2) में लिखा हुआ है कि :

"Provided that nothing contained in sub-clause (ii) shall apply to the State of Jammu and Kashmir".

कल काश्मीर के नरेश जो थे वह कह रहे थे कि हम हिन्दुस्तान की यूनियन में चले आय हैं और हिन्दुस्तान का अंग हो गये हैं। लेकिन जब कानून बनते हैं—मेरे मतानुसार कानून खराब है, लेकिन यह निर्णय लिया गया तो क्या काश्मीर आपके दिमाग से बाहर है? क्या काश्मीर हिन्दुस्तान के बाहर है? यह जो दिया गया है संविधान में काश्मीर के बारे में उस को हटाना चाहिए। अभी भी जो आप का कंसेप्ट है हिन्दुस्तान की इंटर्निटी का वह साफ नहीं है। बावजूद विधेयक के खराब होने के चूंकि काश्मीर को इस के अन्दर नहीं लाया गया है यह संविधान के खिलाफ है।

इन दो बातों के कारण मैं इस विधेयक का पुरजोर विरोध करता हूँ और चाहता हूँ कि सरकार इस को वापस ले ले।

SHRI JYOTIRMOY BASU (Diamond Harbour): My party opposes the introduction of this Bill and it should be withdrawn because there are sufficient laws and enactments with which, if they wanted to do away with communalism, they could tackle it effectively. This will definitely be misused for political advancement of the ruling party. Today there is a deep penetration in the services, in the army and the police and also in the civil administration by communalist forces. By mere enactment, they cannot do everything. My party opposes it and requests the Government to withdraw this Bill.

SHRI V. KRISHNAMOORTHI (Guddalore): I had given notice to oppose the Bill, but after hearing the arguments of the Jan Sangh leader that the Bill is aimed at communal organisations like the RSS and Shiva Sena, I do not find any reason to oppose the introduction of this Bill. Mr. Vajpayee was saying that it is aimed at DMK also. He need not worry about us. We know how to protect ourselves. I neither oppose nor support it.

DR. RAM SUBHAG SINGH (Buxar): Under article 19, certain rights have been guaranteed to every individual. This Bill is going to be used not only against individuals but also against associations etc., that are going to be formed by individuals. This is against the right to freedom guaranteed in the Constitution.

This morning you heard about Manipur and Tripura. You might also have heard of the contrivance that was employed by the ruling party on the 21st with a view to getting the same item put off. They did that. I am particularly mentioning it because this happened just now.

On that day they tried to gag Parliament and did succeed in gagging it. Now it is going to be another dictatorial measure to gag the Constitution. Therefore my Party is totally

opposed to the introduction of this Bill.

SHRI RANGA (Srikakulam): Mr. Speaker, Sir, I agree with what my hon. friends, Dr. Ram Subhag Singh and Shri Atal Bihari Vajpayee, have said. There are parties now, like the Naxalites and various other people, who openly go about saying that it is their creed to commit murders for political as well as economic purposes. They are not named. But they imagine that there are some people who are somewhere burrowing down and they want to ferret them out. Therefore they want to take for themselves arbitrary powers.

We had been demanding that there should be an emergency declared in areas, like West Bengal, where political murders, according to their own Government reports and Governors's reports, are taking place almost every day. Yet, nothing has been done by the Government.

Then, these various senas have come up from Shiv Sena right down to some Gopal Sena. Recently, the mulki creeds are also coming up from Assam right down to South India. All these are coming up as disruptive forces and the Government is not interested in banning or controlling them or do anything like that.

They want to take these wide powers in the same way as the British people tried to do through the Rowlatt Act, You know, what has happened to the Rowlatt Act. If all these parties are opposed to this Bill, this will also become a dead letter, let me tell you.

This Government cannot be trusted for various reasons. One reason has been advanced by Dr. Ram Subhag Singh. It has been using whatever powers it has had in a discriminatory manner. It has also failed to use them in order to shield some of their political friends and allies. Then, it is a minority government.

[Shri Ranga]

Under these circumstances, the proper thing would have been to follow the precedent that has already been established earlier by the previous two Prime Ministers. When such a legislation was sought to be introduced, when such controversial problems were sought to be settled, they used to invite the leaders of all political parties, seek their advice, formulate their legislative and administrative proposals only thereafter and place them before this House. No such thing has been done.

They may say that they have consulted the National Integration Council.

SHRI ATAL BIHARI VAJPAYEE: They did not consult it.

SHRI RANGA: They did not consult even that one. But even if they had consulted that, we would have taken strong objection because of the manner in which the National Integration Council came to be constituted. So far as we, the Swatantra Party, are concerned, we refused to join it. I think, the SSP also has refused to join it. Therefore, we are not a party to any decision they might have taken or to any discussion they might have indulged in. But we are told that they have not even had any discussion.

Under such circumstances, how is it possible for this House or any party within this House to trust this Government and empower it with these powers? They might say that these powers are needed by Government as such and that today there is this minority government but tomorrow there may be a coalition government, a majority government and so on. Let them then wait in patience just as we are waiting till the next general election when either a government comes enjoying a clear majority or a coalition government comes into existence having a definite and effective majority behind it. Having won and demonstrated the confidence of the people, it would be open to that government to introduce a legislation like

this. If, on the other hand, the Government is really sincere, honest and wish to exercise such powers in a patriotic manner, let them, first of all, declare unlawful from every political platform and from the legislative point of view let them explore every possibility of declaring the Naxalites and other people, who are going about professing their faith in political murders, in looting, in arson, in allowing their faith in Mao Tse-Tung, not in our Constitution, in saying that they are out to destroy Constitution, democracy and Parliament. Let them come forward with that. Then, we will have some respect for them and we can be expected to repose some confidence in them however transitory it may be. But as long as they are carrying on as they are carrying on now, by postponing the discussion or rather by avoiding the discussion on Mr. Prakash Vir Shastri's motion, by not doing anything at all to put down Naxalite violence in the country, it would not be possible for anybody to make a reasonable plea for the support of this Bill in the House.

श्री भृषु लिम्ये (मुंगेर) : मैं इस विधेयक का पूरी ताकत के साथ विरोध करने के लिये आया हूं। कारण मैं बताता हूं। व्यक्तिगत आजादी पर किसी भी बहाने से कोई भी सरकार अगर आक्रमण करेगी तो हमें नवसलपंथियों के नाम पर, शैतान के नाम पर, साम्राज्यिकता के नाम पर, कम्युनिज्म के नाम पर, समाजवाद के नाम पर या किसी भी नाम पर तो उसका मैं यहां विरोध करने के लिये आया हूं। चूंकि यह संविधान का मामला है इसलिये हम चाहते हैं कि जरा यह सदन इसकी संवैधानिकता पर गौर फरमाये, जल्दबाजी करने की कोई जरूरत नहीं है।

मैं मानता हूं कि सरकार ने संविधान में जो समान सूची है, तीसरी सूची है उस में एंटरी नंबर 1 जो है, उसी के तहत इस विधेयक को पेश किया है। यही मान कर मैं

चलता हूँ। अब आप देखें कि लिस्ट नम्बर 3 एंटरी नम्बर 1 इस प्रकार है :

"Criminal law, including all matters included in the Indian Penal Code at the commencement of this Constitution but excluding offences against laws with respect to any of the matters specified in List I or List II....."

मतलब यह कि लिस्ट 1 और 2 में जो मामले दिए गए हैं उनके अलावा इंडियन पीनल कोड के बारे में भी कोई भी कानून आप बना सकते हैं क्योंकि समान सूची में वे आते हैं। लेकिन आप सूची दो देखें। एंटरी नम्बर 1 यह है। पब्लिक आर्डर साफ लिखा हुआ है और पब्लिक ट्रेविलिटी जिसका मैं अनुवाद करूँगा सार्वजनिक प्रशांति या सार्वजनिक सुव्यवस्था से जुड़े हुए मामले हैं, पब्लिक आर्डर से जुड़े हुए मामले हैं। कोई मेरी इस बात को काट नहीं सकता है कि पब्लिक ट्रेविलिटी के संबंध में जितने मामले हैं वे सीधे जुड़े जाते हैं पब्लिक आर्डर से, सार्वजनिक सुव्यवस्था से। इसलिये इस पार्लिमेंट को मेरा पहला आक्षेप है कि इसके बारे में कोई भी कानून बनाने का अधिकार नहीं है। वह राज्यों को दिया गया अधिकार है। इस पार्लिमेंट की लैजिस्लेटिव कम्पीटेंस के बारे में पहला मेरा आक्षेप यह है कि सार्वजनिक सुव्यवस्था चूंकि राज्यों के तहत विषय है, इसलिये इससे सम्बन्धित अगर कोई कानून बनाना है तो वह अधिकार राज्य विधान मंडलों का है, इस पार्लिमेंट का नहीं है। मैं समझता हूँ कि राज्यों के अधिकारों पर और उनकी स्वायत्ता पर आक्रमण करने का हमको कोकोई अधिकार नहीं है।

मेरा दूसरा आक्षेप यह है कि यह जो विधेयक है, यह संविधान में जो बुनियादी अधिकार दिए गए हैं, मौलिक अधिकार पर

दिए गए हैं उन से टकराता है। इसलिये मैं कहूँगा कि संविधान की धारा 13 के तहत पूरे राज्य और ये सदन और पार्लिमेंट भी इसी में आता है, को कोई अधिकार नहीं है कि मौलिक अधिकारों के खिलाफ कोई भी कानून वह बनाए। आप इसको लाकर एक तों राज्यों के अधिकारों पर अतिक्रमण कर रहे हैं और दूसरे ...

श्री रणधीर सिंह : आई० पी० सी० सेंट्रल एक्ट है।

SHRI MADHU LIMAYE: It says:

"...including all matters included in the Indian Penal Code at the commencement of this Constitution but excluding offences against laws with respect to any of the matters specified in List I or List II . . ."

यह पब्लिक आर्डर के संबंध में आक्षेप है। इसलिए आप को अधिकार नहीं है। . . . (ध्यवधान) . . . अब मुझे अपनी बात कहने दीजिए, मैं यह बात कह चुका हूँ। इसी बात को दुबारा रीपीट करने से क्या फायदा है?

तो मेरा दूसरा आक्षेप है कि बुनियादी अधिकारों के ऊपर आक्रमण करने वाला कोई भी विधेयक संविधान की दफा 13 के तहत हम पास नहीं कर सकते। अब आप पूछना चाहेंगे कि मौलिक अधिकारों पर आतिक्रमण इस में कहां है? वह मैं एक मिनट में सावित करता हूँ। इस को लेकर मेरे तीन आक्षेप हैं।

एक आक्षेप यह है, और इस लिए मैं लड़ रहा हूँ, जेल जा रहा हूँ, सुप्रीम कोर्ट में भी लड़ रहा हूँ और वही काम यहां भी करने जा रहा हूँ—पहला आक्षेप यह है इस विधेयक के खिलाफ अति-व्याप्ति का जिस का मतलब है कि यह विधेयक ओवर-इन्क्लूसिव है। इस में ऐसी चीज है कि जो मौलिक अधिकारों से टकराती है। उन को रखने का अधिकार

[श्री मधु लिम्बे]

आप को नहीं है। मौलक अधिकारों से जहां टकराव नहीं है वहां कानून बनाएं। लेकिन ऐसा कानून बनाएंगे औवर इन्वलसिव जिस से संविधान की धारा 19 (1) (ए); (बी); (सी); के तहत वाणी की स्वतंत्रता प्रदर्शन करने का हमारा अधिकार और परेड या व्यायाम भी उसी में आ जाएगा अगर सावंजनिक जगह पर है, उस के ऊपर आक्रमण होगा तो मेरे 19 (1) ए, बी, सी, के जो मौलक अधिकार हैं वाणी स्वतंत्रता के, प्रदर्शन आदि करने के, संघ स्वतंत्रता के और तमाम हिन्दुस्तान में धूमने के, इन अधिकारों का अतिक्रमण होगा और वह इसमें हो रहा है।

दूसरा मेरा आक्षेप है कि आप देखिए इस की परिभाषा।

"engages or participates in any exercise, movement, drill or other similar activity, which, for any reason whatsoever, causes or is likely to cause fear or alarm or a feeling of insecurity amongst members of any religious, racial, language or regional group or caste or community and which disturbs or is likely to disturb the public tranquility."

तो मेरा दूसरा आक्षेप है कि इस में संदिग्धता है, ऐम्बिगुइटी है, निश्चितता नहीं है। अगर असंदिग्ध, स्पष्ट, निश्चित कोई कानून आप ले आते तो उस के बारे में हम सोचने के लिए तयार थे। लेकिन इस में संदिग्धता है, स्पष्टता का अभाव है, निश्चितता का अभाव है।

तीसरा मेरा आक्षेप यह है कि संविधान के अन्दर न केवल हम को प्रक्रिया संबंधी

संरक्षण मिला है, उसी जगह हम को यह भी संरक्षण है कि नये नये अपराधों को मनमानी ढंग से आप निर्माण न करें। कल आप यह कानून ले आएं कि श्रीमती इन्दिरा गांधी के खिलाफ जो भी बोलेगा वह इण्डियन पीनल कोड के तहत अपराध बन जाएगा तो कहां रहेंगे हम लोग? लोकतन्त्र चल नहीं पाएगा। मैं आप का ध्यान 124 (ए) की तरफ आकर्षित करना चाहता हूँ। लोकमान्य तिलक को राजद्रोह के अपराध को लेकर 6 साल की सजा हुई थी। प्रियी कौसिल तक मामला गया था और 124 (ए) आज भी आप के इण्डियन पीनल कोड में मौजूद है:

"Whoever by words, either spoken or written, or by signs, or by visible representation, or otherwise, brings or attempts to bring into hatred or contempt, or excites or attempts to excite disaffection towards, the Government established by law in India shall be punished with imprisonment for life."

अध्यक्ष महोदय, हम सरकार के प्रति जनता में कंटैम्ट की भावना क्यों न पैदा करें? एक कोई बजह आप बताइए। क्या लोकतन्त्र के लिए यह जरूरी नहीं है? मैं सरकार और राज में, सरकार और राष्ट्र में फँक कर रहा हूँ.....

एक माननीय सदस्य: पार्टी और सरकार में करिए।

श्री मधु लिम्बे: मैं आ रहा हूँ उस पर। व्यक्ति, दल, सरकार, राज्य और राष्ट्र अलग अलग कल्पनाएं हैं। किसी भी लोक तांत्रिक देश में, मैं फासिस्ट देश की बात

नहीं कर रहा हूँ, फासिस्ट देश में पांचों कपल्नाएं मिल जाती हैं, व्यक्ति हिटलर है, दल नात्सी पार्टी है, वही सरकार है, वही राज्य है, वही राष्ट्र है। लोकतंत्र में यह नहीं है। लोकतंत्र में आप यह कह सकते हैं कि संविधान के प्रति वफादार रहो। राष्ट्र के प्रति वफादार रहो। राज्य के प्रति भी कुछ मामलों में मैं कह सकता हूँ कि रखो। राज्य मतलब स्टेट। लेकिन सरकार के बारे में आप अप्रीति पैदा मत करो, सरकार के बारे में रिडिकुल या कंटेम्प्ट की भावना पैदा मत करो—मैं तो अपने हर भाषण में करता रहता हूँ, मैं आप को चुनौती देता हूँ कि मैं हर भाषण में वर्तमान सरकारों के प्रति चाहे राज्य सरकार हो या केन्द्रीय सरकार हो अप्रीति पैदा करने की कोशिश करता हूँ शांतिपूर्ण ढंग से, लेकिन इस में कोई असंविधानिक कार्य नहीं है। इसलिए मेरी प्रार्थना है मिर्धा साहब से कि आप जो कर रहे संविधान का, लोकतंत्र का, कानून के राज का गला घोटने का काम करन जा रहे हैं और आज मैं अपने दोस्तों को भी चेतावनी देना चाहता हूँ। यहां अनलाफुल ऐक्टिविटीज बिल आया। हमारे बलराज मधोक साहब आज कहां है? अटल जी को तो हम समझा रहे थे कि इसका विरोध करो और उन्होंने विरोध किया। लेकिन बलराज मधोक साहब— यह लिखी ही है बात है प्रोसीडिंग्स में, चब्बहण साहब की तारीफ कर रहे थे, समर्थन कर रहे थे। उसी समय मैंने बानं किया था। वह रेकार्ड पर है। अभी भी नक्सलवादी नक्सलवादी आप लोग कर रहे हैं। मैं कहता हूँ कि नक्सलवादी हो, शैतान हो, पापी हो, जो भी हो, किसी की भी व्यक्तिगत आजादी के ऊपर जब तक वह कोई अपराध न करे, कार्यवाही करने की बात न सोचिए। आज आप की नौबत आयेगी, कल मुस्लिम लीग की आ सकती है, परसों किसी और की आ सकती है। इसलिए मैं और मेरी पार्टी, मैं अपने नेता को याद करते हुए आज यह कहना चाहता हूँ कि डा० राम मनोहर लोहिया

के नाम पर तमाम ऐसे कानूनों का विरोध में करूँगा जो व्यक्तिगत आजादी के ऊपर, लोकतंत्र के ऊपर और संविधान के ऊपर आक्रमण करने का काम करेंगे।

SHRI S. M. BANERJEE: Mr. Dange wants to speak. He has asked for your permission.

SHRI S. A. DANGE (Bombay Central South): I am not speaking much; I am making a statement on behalf of my party.

Sir, as regards the objectives of the Bill, we are in agreement with the objectives.

But then, the actual formulation of the Bill gives such wide powers that I am afraid that all Trade Unions or other organisations undertaking even illegal strikes will be scared and hauled up under this. And, before the Courts, we cannot go and say: "The objective was like this." The Courts do not take note of this.

Therefore, this is a sweeping attack on the right of organisations which is guaranteed under the Fundamental Rights.

Therefore, this is a sweeping attack the Government really wants to limit itself to the objectives which are given here, of banning communal organisations and strikes, in that case, let them first consult the Political Parties and bring out a new Bill.

SHRI SAMAR GUHA (Contd.): Please let me have my say. You have permitted even those who have not written to you. (Interruption). I have a submission to make. You have allowed almost all the leaders and representatives of the different parties and one party must not go in *absentia* and they should also be allowed to give expression to their views in this House.

MR. SPEAKER: Are you going to speak on behalf of your party, or on certain objectives?

SHRI SAMAR GUHA: On behalf of my party.

MR. SPEAKER: I did not know that your party had not got time. This is an exceptional case. On these matters, where objections are raised, only those Members who send their names to me, will be allowed, and I am not going to allow this thing in future. Yes, you may do it in a minute. You will be given some other time for a long speech, but not now.

SHRI SAMAR GUHA: It seems to us, I mean, my party, that the Government has almost lost faith in itself and also, perhaps, in the people of India. Otherwise, such a special Bill could not have been introduced in this House. We are certainly opposed to all communal activities by any communal party or parties. Not only our party but almost all the other parties had expressed their opinion that serious steps should be taken against communal activities and against communal parties. If a Bill of this sort is brought forward, then the first requirement is to define what communalism is and which are communal parties and what constitutes a communal activity.

SHRI KANWAR LAL GUPTA: The Ruling Congress is the most communal party.

SHRI SAMAR GUHA: It is, therefore, absolutely necessary that there should have been a meeting of the representatives of all the parties. As far as I remember, in the course of a discussion here and perhaps also in reply to a question, the hon. Minister was saying that the National Intergration Council was discussing the matter with a view to define which were communal parties and what action constituted to communal activity.

I would again repeat that the PSP is wholly opposed to any kind of communal activities and will stand by the Government to curb communal activities by stringent measures but such a measure should have the consensus of the House in its favour.

This Bill is not only against our Constitution, but if it is accepted and enacted, I have no hesitation in saying that it will lead to a dangerous opening for establishing a totalitarian system in our country. This is not only compromising the Fundamental Rights that have been enjoyed by the people and by the political parties, but under the special powers envisaged in this Bill, even a slight indication, or the twist of an eye or the twist of the body or even raising a finger may give a plea to Government to curb the vital right of the people to have association and to have free expression. Therefore, my party is opposed to the introduction of this Bill. As I have said already, this will be a dangerous opening for enforcing a totalitarian system on the democratic people of our country.

SHRI INDER J. MALHOTRA (Jammu): You had permitted Shri Samar Guha to speak. Why do you not allow me also to speak for a minute?

SHRI KANWAR LAL GUPTA:
Only those who want to oppose are allowed to speak.

SHRI INDER J. MALHOTRA: I want to make one observation regarding this Bill.

According to me, this Bill is incomplete in the sense that this does not extend to the State of Jammu and Kashmir. Just as the problem of unlawful activities is there in other parts of the country, likewise this problem exists in Jammu and Kashmir also. Every time an important legislation is brought forward before this House, this Government always

omit the State of Jammu and Kashmir. I want to point this out.

SHRI RAM NIWAS MIRDHA: It is not usual that a Bill is opposed at the introduction stage. But since a number of points have been raised, I would like to clarify the position with respect to them.

First of all, I would like to say that this Bill has a very limited purpose and has been brought forward in a very restricted context. The fear of hon. members that trade union activities or strikes declared illegal would also come under its purview is unfounded.

SHRI SAMAR GUHA: How do you say it?

SHRI RAM NIWAS MIRDHA: The term 'Unlawful activity' has been defined in the Unlawful Activities (Prevention) Act 1967 which is a very specific definition and is designed to meet only some restricted situations and not any activity which may be declared unlawful under any other law at any other time. This is something very basic. I would like to remove this doubt forthwith. 'Unlawful activity' as defined in the 1967 Act reads:

"Unlawful activity" in relation to an individual or association, means any action taken by such individual or association (whether by committing an act or by words, either spoken or written, or by signs or by visible representation or otherwise),—

(i) which is intended or supports any claim, to bring about, on any ground whatsoever, the cession of a part of the territory of India from the Union or which incites any individual or group of individuals to bring about such cession or secession;

(ii) which disclaims, questions, disrupts or is intended to disrupt, the sovereignty and territorial integrity of India".

This is the definition of unlawful activities under this Act and nothing more than this is intended. So this apprehension of hon. members that any activity which is unlawful under any other legislation or in any other context would also be brought under the purview of the proposed amending Bill is not correct. It is a very limited Bill for a limited purpose and it will never be used to cover other situations.

SHRI S. A. DANGE: They are widening it.

SHRI RAM NIWAS MIRDHA: The two purposes of this Bill are: one, to widen the definition of unlawful activities.

SHRI S. A. DANGE: Exactly.

SHRI RAM NIWAS MIRDHA: This has been done by amending or rather amplifying sec. 153A of the IPC. A new clause is being added which reads:

"engages or participates in any exercise, movement, drill or other similar activity, which, for any reason whatsoever, causes or is likely to cause fear or alarm or a feeling of insecurity amongst members of any religious, racial, language or regional group or caste or community and which disturbs or is likely to disturb the public tranquillity".

SHRI R. BARUA: (Jorhat): On a point of order.

MR. SPEAKER: There have been enough of them.

SHRI R. BARUA: There is one definition in one Act and another in the IPC. The two are confusing.

SHRI RAM NIWAS MIRDHA: There is no confusion. Sec. 153A IPC is being sought to be amended by adding this sub-clause I quoted. There

[Shri Ram Niwas Mirdha]

is already a definition of 'unlawful association'. At present, it is very restricted. This is being sought to be again widened to include 153A as proposed to be amended in the earlier section.

The basic thing in this Bill is that up till now, certain activities of individuals were regarded as unlawful and were sought to be punished as individual acts; now that principle is being extended to associations and organisations of which such persons are members or where such organisations or associations tend to promote objectives which have been defined as unlawful in this Act. In that respect, I do not think any difficulty arises in the mixing of the two sections, the amendment of two separate sections under different laws. They are clear enough. So, I want to say very clearly that all unlawful activities defined under various Acts are not covered by this. The unlawful activities which are sought to be brought under the scope of this Bill are in a very limited context which has been specifically defined in this Act. I do not think that anything in the working of the original Act or the amending Bill should give rise to doubts in the minds of hon. Members that it would be used against people's movements or anything like that.

SHRI CHINTAMANI PANIGRAHI
(Bhubaneswar): On a point of order.

SOME HON. MEMBERS: No point of order.

SHRI CHINTAMANI PANIGRAHI: If you look at the Statement of Objects and Reasons....(Interruptions).

SHRI KANWAR LAL GUPTA: We protest against this.

SHRI ATAL BIHARI VAJPAYEE: Now that the Minister has replied, let the motion be put to vote. (Interruptions).

SHRI RANDHIR SINGH: Our Member must be heard.

MR. SPEAKER: On what are you speaking? (Interruptions).

AN HON. MEMBER: On a point of order. He concluded his speech and he sat down.

SHRI ATAL BIHARI VAJPAYEE: In that case you allow me also to make a speech again.

MR. SPEAKER: When that gentleman got up, I asked the Minister to let me listen to him.

AN HON. MEMBER: He has finished.

MR. SPEAKER: Have you finished?

SHRI RAM NIWAS MIRDHA: No Sir. I was speaking when the hon. Member raised a point of order. You looked at me and it is necessary for me to obey orders. Why should hon. Members not try to listen to me? (Interruptions).

Now I come to another point. It has been said...

SHRI UMANATH (Pudu Kottai): My only point is this. If the ruling party wants that a vote should not be taken before 1 O'clock, let them be frank about it. I object to this. Actually I also noticed that he sat down concluding his speech. Shri Panigrahi got up on a point of order. When the Government found that he could not raise the point of order, the Minister is induced to get up and resume till 1 O'Clock. Then you will adjourn till 2' O'Clock. This is unfair and this tactics should not be adopted. (Interruptions).

MR. SPEAKER: How can you ask the Minister to sit down when he was continuing his speech?

AN HON. MEMBER: No, he had concluded.

SHRI KANWAR LAL GUPTA: This is mean tactics.

SHRI RANDHIR SINGH: They clamour for freedom of speech. What is the freedom of speech here. We will not allow this to happen. The hon. Minister must be allowed to speak. I protest against this. They are gagging our Members. What is that?(Interruptions)

MR. SPEAKER: Let the Minister reply.

SHRI SAMAR GUHA: He has concluded his speech. It was the impression in the House. The record will show that

SHRI UMANATH: We shall take this precedent when we want to achieve; such things. You will be faced with similar situations and we shall do the same thing.

SHRI RANDHIR SINGH: Our Ministers are competent. He can speak for hours and hours; he has not concluded. How can you prevent him from speaking?

MR. SPEAKER: Are you helping him by saying that he can speak for hours and hours?

SHRI RAM NIWAS MIRDHA: I shall try to be very brief. They have raised many points and they should at least allow me to reply to them.

One point that has been raised is that the Government is assuming powers to ban associations and declare associations unlawful under this Bill. This is not at all the intention of the Government.

SHRI SAMAR GUHA: How many times are you going to repeat it? This is the seventh time you are saying it.

SHRI RAM NIWAS MIRDHA: In the original Act there is a provision when an association can be declared

unlawful. A person not less than a High Court Judge will hear the charges and then arrive at decisions. There is no question of Government assuming powers. This is not the seventh time I say so.

The question of legislative competence was raised.

13 hrs.

SHRI SHRI CHAND GOYAL (Chandigarh): Mr. Speaker, you are looking at the watch. We must have voting before we rise.

MR. SPEAKER: Does the hon. Minister want more time?

SHRI RAM NIWAS MIRDHA: I have something to say.

MR. SPEAKER: There will be no voting during the Lunch Hour. We had settled it much earlier. When objections were taken by Shri Morarji Desai and others on this side, I declared in this House that when some discussion is going on, and if the lunch hour intervenes—even if we go on discussing—there will be no voting during the lunch hour. So, I now adjourn the House; we reassemble at 2 O'clock. The Minister will continue.

13.01 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at two Minutes past Fourteen of the Clock.

[MR. SPEAKER in the Chair]

CRIMINAL LAW (SECOND AMENDMENT) BILL—contd.

SHRI S. M. BANERJEE: Sir, let them withdraw the Bill.

SHRI SEZHIYAN (Kumbakonam): Though there can be no two opinions that communal activities should be prevented . . .

MR. SPEAKER: Are you on a point of order, or what?

SHRI SEZHIYAN: I am making a submission. The scope of the present Bill extends to associations also. If we want to protect democracy, we should have democratic methods to achieve it. Not only that. The present Bill makes inroads into the powers exclusively allotted to the this? (Interruptions).

SHRI MORARJI DESAI (Surat): The Minister was replying before lunch, but now somebody is allowed to speak.

MR. SPEAKER: That is why I asked him whether he was on a point of order.

SHRI MORARJI DESAI: But you are allowing him to continue.

SHRI SEZHIYAN: I hope Government will take note of it. (Interruptions).

MR. SPEAKER: I am very sorry that I have received this note from Mr. Morarji Desai that I deliberately kept the voting postponed. May I tell you that it was only because of the convention established that there should be no division during lunch time? Perhaps there was some misunderstanding that the Minister had sat down. He had not sat down. (Interruptions).

SHRI RANGA: We know why these things have been allowed to happen in this manner. It needs no explanation.

MR. SPEAKER: The Minister has not the right to reply.

SHRI RANGA: It is no good inflicting an explanation upon us. We know what happened. We have understood the way in which proceedings are being conducted in this House. Now you ask some other people to go round again.... (Interruption).

SHRI SHIVA CHANDRA JHA: That is a reflection on the Chair.

SHRI S. M. BANERJEE: It is very bad.

SHRI SHIVA CHANDRA JHA: Please give a ruling on that.

MR. SPEAKER: I have made my position clear.....(Interruption).

श्री शिव चंद्रा ज्हा (खारगोन) : मैं भी इस बिल पर अपनी राय देना चाहता था। पहले तो आपने मौका नहीं दिया। मैं चाहता हूँ कि मुझ को इस बिल पर कुछ कहने का मौका दिया जाये। श्री मोरारजी देसाई आप के पक्षपात में जो कुछ कहते हैं उसको वापस लें या उसको सावित करें। मुझे शिकायत है कि हिज हॉलीनेस मोरारजी देसाई गलत कहते हैं। आप रेकार्ड देखिये। मैं ने आप से कहा था कि मुझ को मौका दिया जाये, लेकिन आप ने श्री पाणिग्रही को भी मौका नहीं दिया।

SHRI MORARJI DESAI: Not only do I not withdraw it but I maintain it.

MR. SPEAKER: When Shri Panigrahi got up on a point of order I asked the Minister to sit down and to let me listen to Shri Panigrahi. When Shri Panigrahi sat down, I remarked, what is this going on; what is this drama going on? The Minister sat down because I asked him to sit down as I wanted to listen to Shri Panigrahi. There was so much shouting from this side.

DR. RAM SUBHAG SINGH: The Minister of Parliamentary Affairs was hinting for the raising of the point of order.....(Interruption).

SHRI RANGA: You cannot expect any cooperation from us if you conduct the proceedings in the manner in which you seem to be conducting them.....(Interruption). Is it the right thing to hold the proceedings?

SHRI S. M. BANERJEE: Sir, I am on a point of order.

श्री हुक्म चन्द कछवाय (उज्जैन) : मेरा प्वाइंट आफ्र आडर है।

श्री शशि भूषण : जो कुछ यहां श्री रंगा ने और श्री मोरारजी देसाई ने कहा है उसमें कोई बेसिस नहीं है। स्पीकर की इन्हें इज्जत करना सीखना चाहिये।

श्री हुक्म चन्द कछवाय : जो कुछ श्री मोरारजी देसाई ने कहा है, जो आरोप उन्होंने लगाया है वह बिल्कुल सत्य है। श्री रघुरामैया ने यह इशारा किया कि प्वाइंट आफ्र आडर उठायें जिसमें 1 बजे से पहले मतदान न हो। श्री मिर्बा अपना भाषण समाप्त कर चुके थे। श्री पन्त... (ध्यवधान)

श्री शशि भूषण : श्री मोरारजी देसाई स्पीकर पर चार्ज लगा रहे हैं।

श्री हुक्म चन्द कछवाय : सरकार का घड़यंत्र है।

श्री शशि भूषण : यह इतना गिर सकते हैं? झूठ की कोई इन्तहा होती है?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHURAMAIAH): I deny that.

SHRI S. M. BANERJEE: I am on a point of order. Let hon. Members, including Shri Morarji Desai who is very senior, criticize the Minister. I do not mind that. But once the Speaker gives the ruling, that has to be respected. When Shri Morarji Desai was on that side, he was the follower of parliamentary democracy and all these things..... (Interruption). Now he has conveniently forgotten everything..... (Interruption).

SHRIMATI TARKESHWARI SINHA (Barh): He is conveniently

remembering every thing now after being a stooge of Government.

SHRI KANWAR LAL GUPTA: Devils quoting scriptures....(Interruption).

SHRI S. M. BANERJEE: We do not stand so much for parliamentary democracy.....(Interruption). People will sweep away these reactionaries(Interruption).

SHRI RAM NIWAS MIRDHA: During the course of my reply I had tried to explain.....(Interruption).

SHRI MADHU LIMAYE: You withdraw now.

SHRIMATI TARKESHWARI SINHA: Withdraw it.

श्री हुक्म चन्द कछवाय : इसी में मुन्दरता है कि बिल वापस ले लो। सारा देश स्वागत करेगा।

श्री शशि भूषण : इस बिल में आर० एस० एस० और शिव सेना को बैन करने का जिक नहीं है। इस लिये मैं इसका विरोध करता हूँ। इस बिल में साथ साथ जमायते इस्लामी, शिव सेना और आर० एस० एस० के दमन का नाम आना चाहिये। बिल को पहले स्पष्ट कीजिये।

प्रध्यक्ष महोदय : इस तरह से नहीं कहना चाहिये।

श्री प्रकाश बीर शास्त्री (हापुड़) : अगर इस को वापस ही लेना पड़ रहा है तो विना एक शब्द और कहे इस को वापस ले लें।

SHRI RAM NIWAS MIRDHA: So many points were raised in this House and it is not fair to hon. Members who raised them or to the House itself that they should not be replied to. It is in exercise of that right that I started my reply. I had just covered one point and was coming to another when this interruption took place.

SHRI K. N. TIWARY (Bettiah): On a point of order, Sir. We are also of the opinion that the Government should withdraw the Bill.

SHRIMATI TARKESHWARI SINHA: Hear, hear. You withdraw it. (Interruptions)

श्री शक्ति भूषण : फिर इस प्रस्ताव में आ० एस० एस० को बैन का स्पष्ट ज़िकर कर के लायें।

SHRI RAM NIWAS MIRDHA: There are some points made to which I will refer very briefly.

One of them is the point about legislative competence raised by the hon. Member, Shri Madhu Limaye. He said that this Bill is not covered by the Concurrent List but is covered by Entry I in the State List. To that, my reply is that the legislative competence of Parliament in bringing forward this Bill is well established. We are bringing this amendment to the Act which has already been passed by Parliament. This is an amendment to Section 153A of the Indian Penal Code which was passed by this House. Whatever we are doing is covered by the Concurrent List, items 1 and 2. We have the legal competence not only to consider but pass the Bill.

Another point that was raised was about the constitutional validity, that fundamental rights are being ignored or being eroded by this amendment. This is hardly a time when we can discuss whether fundamental rights are being ignored or eroded. But I would say respectfully that whatever provisions exist in the Bill are very reasonable and within the legislative competence of this House....(Interruption)

SHRI RANDHIR SINGH: When it is the wish of most of the Members on the Treasury Benches to withdraw the Bill, why don't you withdraw it?

SHRI RAM NIWAS MIRDHA: Because many charges have been brought against the Government, that

it is politically motivated, that the Government are doing something which is unconstitutional, undemocratic and all that, I would not like the charges to go un-rebutted. I want to make the the records straight. That is why I am trying to reply to the points raised.

As to whether we should proceed with the Bill or not, as I stated earlier, it is neither undemocratic nor unconstitutional. But in view of the feelings that have been expressed by the hon. Members in the House, I am not pressing for it now. We would like to initiate discussion with all responsible sections of the House and bring the Bill in a proper form.

SEVERAL HON. MEMBERS: Hear, hear.

MR. SPEAKER: You have really become very happy.

Are you withdrawing it?

SHRI RAM NIWAS MIRDHA: I am not pressing for it.

DR. RAM SUBHAG SINGH: There is no question of withdrawing the Bill. He was not given the leave to introduce the Bill.

MR. SPEAKER: Not the Bill. The motion was that the leave be granted to introduce the Bill. Are you withdrawing the motion?

SHRI RAM NIWAS MIRDHA: Yes.

MR. SPEAKER: Has he the leave of the House to withdraw the motion?

HON. MEMBERS: Yes.

The motion was, by leave withdrawn

MR. SPEAKER: Thank God something good has come out of it. Otherwise, you were not sparing the Speaker even. You are all mature people. My job is also very difficult. When Shri Panigrahi got up on a point of order, I asked the Minister

to sit down. May I clear the position? When he was speaking, a Member intervened, but I had to ask him to move it because he was already moving. How can I avoid doing it? I am so sorry and in the lunch hour we have the convention already on the suggestion by Mr. Morarji Desai himself that there should be no voting during lunch hour. (Interruptions) Last year I allowed one motion in the House during lunch hour. There was a suggestion from him and I put it to the House that there was a suggestion by Mr. Morarji Desai that no voting should take place during lunch hour and the same people are accusing me now. That is very bad.

Now for this motion by Mr. Kanwar Lal Gupta, the time allotted is 4 hours.

SHRI JYOTIRMOY BASU (Diamond Harbour): Sir, we have taken even the time allotted for other business. May I, therefore, request you to reduce the time for this discussion?

SOME HON. MEMBERS: No, no.

MR. SPEAKER: The House does not agree to it. So, Mr. Kanwar Lal Gupta to open the debate.

श्री मधु लिम्बे : राव साहब मेरी मांग के बार में कुछ नहीं कहेंगे। मैं सदन का समय लेना नहीं चाहता। लेकिन बीच में मैं कार्रवाई में हिस्सा नहीं ले सका। मैं एक बात की ओर सिचाई मंत्री का ध्यान खीचना चाहता हूँ। हमारे क्षेत्र में गंगा में जो बाढ़ आई उसकी बजाह से तेजी से कटाव हो रहा है और चार-पांच साल से यह चला आ रहा है। वहां के अधिकारियों ने हम को बचन दिया था कि 1970 के प्रारम्भ तक इन लोगों के पुनर्वास का इंतजाम कर दिया जायेगा। मुंगेर, मुफस्सल थाना, जमीन डिग्री दियारा के लोगों की दयनीय दशा की ओर मैं मंत्री

महोदय का ध्यान आकर्षित करना चाहता हूँ। हमारे इलाके की जनता न केवल बाढ़ से पीड़ित है बल्कि अकाल से भी पीड़ित है (इंटररुक्ति) .. मैं अध्यक्ष महोदय से इजाजत लेकर बोल रहा हूँ। पूरे सद्व में मैं भाग नहीं ले सका हूँ। अब एक मिनट तो ले लेने दें। मैं इतना ही निवेदन करना चाहता हूँ कि इसकी जांच करके वह राहत का तत्काल काम करें।

अध्यक्ष महोदय : आप कह लें। मैं इसलिए आपकी तरफ योड़ा सा लीनियेट हूँ कि आप सद्व में भाग नहीं ले पाये हैं। जितनी देर आप बाहर रहे, उतनी कमी मैं पूरी करवा दूँ लेकिन अब उतना समय नहीं है।

SHRI S. KUNDU (Balasore): One minute, Sir. I have already written to you. I am sitting here right from the morning till this time to raise two points. So, I beg of you to allow me one minute.

MR. SPEAKER: On what?

SHRI S. KUNDU: About the Press Council's recent decision against the Haryana Government. You know, Sir, I raised this matter here. The Press Council has indicated the activities of the Haryana Government so far as the TRIBUNE matter is concerned. You know, Sir, that Government advertisements to the TRIBUNE were stopped by the Haryana Government and their vehicles were prosecuted and a lot of trouble was given to them because the TRIBUNE did not agree with the Haryana Government. The Press Council has indicated the Haryana Government for it and disapproved of its activities. The Government is throwing cold water over it. They have not made up their mind. They are saying 'We will be examining it'. Sir, this is a very important matter which affects the freedom and liberty of the Press.

श्री रणधीर सिंह : आप कुछ कहेंगे और हम कुछ और कहेंगे। इस बास्ते झगड़ा क्यों कर रहे हैं? आप एक बात कहते हैं, हम दूसरी कहते हैं।

SHRI S. KUNDU: One minute, Sir, I won't take much time.

SHRI PAL RAJ MADHOK (South Delhi): The State Government has flouted the verdict of the Press Council. If State Governments flout the verdict of the Press Council, how can you force individual papers to honour the verdict of the Press Council? Therefore, if the Press Council is to play its role to ensure the freedom of the Press, then the State Government must be forced to accept its verdict.

श्री रणधीर सिंह : तीन-तीन, चार-चार अगर इस तरह इकट्ठा बोलेंगे तो किसी की बात भी समझ में नहीं आयेगी।... (व्यवस्थान) ... उन्होंने कह दिया तो ठीक है, आप का यू प्लाइंट आ गया।

SHRI BAL RAJ MADHOK: Let Government make a statement.

SHRI S. KUNDU: It is a very important matter.

श्री रणधीर सिंह : अब देखिये जो चाहते हैं इंटरस्ट कर देते हैं। आज लास्ट डेट है इसलिए मैं थोड़ा लीनिएंट हूँ लेकिन... (व्यवस्थान)

SHRI SHRI CHAND GOYAL: So far as Tribune paper is concerned, Sir, please permit me to say something. Tribune is a paper which is published from Chandigarh. There was a Calling Attention in the other House and the other House has discussed it. It is really rather unfair that this House has not got the opportunity to discuss this Tribune matter. We read in the papers every day that the verdict of the Press Council is being by-passed by the

Haryana State Government. Something must be done immediately to remove the lacuna in the law so that the Government can take action against the erring States. This is a very important matter. I wish that something must be done. (Interruptions).

MR. SPEAKER: I am on my legs.

श्री रणधीर सिंह : अध्यक्ष महोदय, इस पर फुल डिबेट होनी चाहिए। आज नहीं तो अगले सेशन में हो।... (व्यवस्थान)

अध्यक्ष महोदय : आप लोग अगर इस तरह साधनार्थ बोलेंगे तो मैं तो कुछ नहीं कहूँगा, रेकार्ड पर कुछ नहीं जायेगा।

SHRI S. KUNDU: About that point, I was telling you, this is an important matter. May I request you to ask Government to make a statement before we adjourn today?

Secondly, there is one important matter. I have been writing to you. One Chief Justice of High Court**.

MR. SPEAKER: I had not given you general permission for all the subjects.

SHRI S. KUNDU: I said I will raise two matters. I want to raise two matters.....

MR. SPEAKER: No, no. You have made a reference; that is all. Not more than one subject at a time. Kindly sit down.

SHRI S. KUNDU: You will appreciate the point; I am sure, you will appreciate . . .

MR. SPEAKER: I am forced to appreciate; there is no other alternative, except to appreciate, if you do like this.

श्री कंबर लाल गुर्जर : यह फ्री-फार आल आखीर में होता है। बीच में मत कराइये आप।

**Not recorded.

SHRI S. KUNDU: You may kindly hear me for half a minute. This is a modern way of devising certain method for defaming a judge of the High Court**

MR. SPEAKER: May I request you to take your seat?

SHRI S. M. BANERJEE: The name of the Judge should not be mentioned.

श्री गुणानंद ठाकुर (सहरसा) : अध्यक्ष महोदय, दो सिनट मुझे भी चाहिए।

अध्यक्ष महोदय : आप बैठिये, मैं खड़ा हूँ। यह क्या करते हैं आप?

देखिये आप जब यह मोशन लाये थे तो मैं ने यह भी कहा था, कि हाई कोर्ट के जज के कांडकट के बारे में स्पेशल प्रोसीजर है। यह नहीं कि जब जी में आया ले आये। प्रासीजर के जरिये आयेंगे तो देखेंगे... (व्यवधान)

SHRI S. KUNDU:**

MR. SPEAKER: What he said will not go on record. So far as the conduct of judges is concerned, nothing will go on record.

श्री गुणानंद ठाकुर : अध्यक्ष महोदय, मैं सिचाई मंत्री का व्यान खींचना चाहता हूँ कि उत्तर बिहार में इस बार बाढ़ से बड़ी भयानक बरबादी हुई। जब डा० के० एल० राव वहां गये थे तो उस समय हम लोग जेल में बन्द थे और उस क्षेत्र के लोग हजारों की तादाद में सत्याग्रह कर रहे थे। लेकिन मंत्री जी रास्ते से लौट आये हैं। तो मैं चाहता हूँ कि डा० के० एल० राव साहब कैटेगोरिकली एक स्टेटमेंट दें कि कोसी तटबंध के भीतर जो दीन अनाथ लोग परेशानी में पड़े हुए हैं पन्द्रह वर्षों से उनके सम्बन्ध में वह क्या व्यवस्था कर रहे हैं? ... (व्यवधान) ...

अध्यक्ष महोदय : देखिए, जो लोग तो जेल से हो कर आये हैं उन को तो मैं सोचता हूँ कि कुछ बोल लेने दूँ। वह भी हो कर आये हैं और यह भी हो आये हैं।

श्री भोगेन्द्र ज्ञा (जयनगर) : मैं जेल के नाम पर नहीं चाहता हूँ... (व्यवधान) ...

अध्यक्ष महोदय : आप ठहरिये अभी।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मैं आप को धन्यवाद देता हूँ कि आप ने ट्रिब्यून का मामला यहां उठाने की इजाजत दी.

अध्यक्ष महोदय : यह तो जवाबदस्ती ले आते हैं।

श्री अटल बिहारी वाजपेयी : आज आखिरी दिन है, अन्यथा हम इस पर चर्चा रखने की मांग करते। आप को याद होगा प्रेस कॉसिल का बिल इस पार्लियामेंट ने पास किया है। यह सर्व सम्मति से पास हुआ था और जब हम विचार कर रहे थे कमेटी में तो उस समय के सूचना मंत्री श्री के० के० शाह ने यह आश्वासन दिया था कि प्रेस कॉसिल के निर्णय बाध्य होंगे। केन्द्रीय सरकार इनको मानेगी और राज्य सरकारों को भी इन को मानना होगा। अब हरयाणा की सरकार मानने के लिए तैयार नहीं है। उसने प्रेस की स्वतंत्रता पर कुठाराधात किया है, ट्रिब्यून के साथ अन्याय किया है। यह कहना तो ठीक है कि राज्यों के अलग अलग अधिकार हैं। मगर यह बात हम नहीं भूल सकते कि हरयाणा में भी उसी दल की सरकार है जो दल केन्द्र में सरकार बला रहा है तो पार्लियामेंट के दबाव के साथ-साथ दल का भी दबाव लाना चाहिए। राजनीतिक स्तर पर जिस से प्रेस कॉसिल का निर्णय माना जाय और ट्रिब्यून के साथ न्याय हो सके।

**Not recorded.

14.30 hrs.

RE: VOTING ON CONSTITUTION (TWENTY-FOURTH AMENDMENT) BILL

SHRI MORARJI DESAI (Surat): There is a very important matter which has to be raised. In yesterday's voting, this is what has happened as recorded by the voting machine. This is a very serious matter. (Interruptions). It is a matter of the Lok Sabha voting (Interruptions).

I am not going to allow anybody else to speak now.

SHRI S. KUNDU: Now, you can realise the importance of the matter that I raised. I would request you to ask the hon. Minister to make a statement on this.

MR. SPEAKER: Now, Sir Kanwar Lal Gupta. (Interruptions).

Nothing will go on record unless it be on the next item. Nothing will be recorded in between the items. Nothing will go on record in between.

SHRI SHIVA CHANDRA JHA: **

अध्यक्ष महोदय : वैसे स्वीकार के लिए यहां बताना आवश्यक नहीं है किसी एडजन्मेंट मोशन के बारे में जो स्वीकार नहीं हुआ हो लेकिन मुझे बताना पड़ेगा कि श्री शिवचन्द्र ज्ञा का क्या एडजन्मेंट मोशन है। इन का एडजन्मेंट मोशन है कि फोर्थ फाइव ईंपर प्लान क्यों नहीं डिस्कस किया गया। दूसरे दिन दूसरे माननीय सदस्य का था कि उनका विवर क्यों नहीं एजेंडे में रखा गया। रूल्स में अगर एडजन्मेंट मोशन की डेफिनीशन बदलनी है तो बदल दे लेकिन इस तरह इसकी भिट्ठी पलीद मत करें।

श्री भोगेन्द्र ज्ञा : मैं दस बार उठने का अदौ नहीं हूँ, लेकिन आप ने कहा. . . . (ध्यवधान) . . . या तो आप अपने कथन का पालन करिये मा अपना कथन बापस लें लीजिये मैं बठ जाऊंगा।

अध्यक्ष महोदय : आप बैठिए।

**Not recorded.

श्रीमती तारकेश्वरी सिन्हा (बाड़) :

लेकिन इसमें ऐसा हुआ है।

This is the record of your Secretariat. This is not our record. Kindly allow us to read the numbers.

MR. SPEAKER: I have already seen it.

मेरे पास किसी की शिकायत नहीं आई है. . . .

श्री जश्चित्त भूषण (खारगोन) : अध्यक्ष महोदय, यह सब्जेक्ट एजेंडे पर नहीं है. . . .

SHRI MORARJI DESAI: This is what happened: Division numbers 123, 262, 323, 363 and 382 recorded their votes for 'Ayes' through tellers, but their votes had already been recorded by the machine. This is double voting.

MR. SPEAKER: I got it checked up. Everything was correct. I later on asked members.

अगर किसी का नाम नहीं है तो मुझे बतलाइये।

SHRIMATI TARKESHWARI SINHA: This is this morning's statement.

अध्यक्ष महोदय : मुझे बताइये, किसी भी मेम्बर ने कहा हो कि मेरा नाम बहां नहीं है।

ओं अटल बिहारी वाजपेयी (बलरामपुर) : मेम्बर कैसे बहेगा ? जिन मेम्बरों ने जानबूझ कर दो बोट दिये हैं, वे कैसे कहेंगे ? . . . (व्यवधान)

श्रीमती तारकेश्वरी सिन्हा : अध्यक्ष महोदय, यहां डेमोक्रेसी की हत्या हो रही है, यह बहुत सीरियस बात है। आप मेहरबानी कर के इसको एकज्ञामिन कीजिये

MR. SPEAKER: Everything was checked up. I would request you to accept everything with grace (Interruptions).

श्रीमती तारकेश्वरी सिन्हा : लेकिन अध्यक्ष महोदय, यह आपका रिकार्ड है, आप इस को एकज्ञामिन कर के तब फैसला दीजिये।

अध्यक्ष महोदय : आप बड़े-बड़े लोडर्स इस हाउस में हैं . . . (व्यवधान)

Take everything with grace.

इतने सालों से यह मशीन लगी हुई है, क्या यह इतज्ञार करती रही कि जब कांस्टीट्यूशन अमेण्डमेंट बिल आयेगा, तब बिगड़ जाऊंगी।

श्रीमती तारकेश्वरी सिन्हा : लेकिन यह आपके टेबिल आफिस का रिकार्ड है

अध्यक्ष महोदय : मैंने जो फैसला देना चाहा, वह दे दिया है, वह ठीक है।

SHRI PILOO MODY (Godhra) : Are you seriously suggesting to the House that up to this time, which is past 2-30 the following day, the Speaker of the Lok Sabha has not yet been informed by his office that

five duplicate votes were cast yesterday at the voting, particularly in view of the fact that umpteen requests were made to you that we suspected the way the voting had been going on and you refused at that time to allow a lobby division? Are you seriously suggesting that you are not aware of this? And you stand up there to tell us that we get agitated and we should take this gracefully.

अध्यक्ष महोदय : आप मुझे स्पेसिफिक बात लिख कर दे दीजिये।

श्रीमती तारकेश्वरी सिन्हा : हम देंगे।

अध्यक्ष महोदय : लेकिन कल हाउस में यह भी होता रहा है कि किसी मेम्बर ने गलत प्रेस कर दिया हो, किसी मेम्बर ने दो प्रेस कर दिये हों, उस के बाद हमारे स्टाफ के मेम्बर हर एक डैस्क पर जाते रहे हैं और हमेशा अगर किसी मेम्बर से गलती हो जाती है, तो उसको दुरुस्त करवाते रहे हैं। अगर उस बबत किसी मेम्बर ने कहा होता कि बोटिंग गलत हो गया, दुरुस्त नहीं हुआ है

(व्यवधान) . . . लेकिन मेरे पास किसी मेम्बर की शिकायत नहीं आई है।

SHRI BALRAJ MADHOK (South Delhi) : We had our doubt yesterday and that was why we demanded that there should be physical voting. You did not allow it. Now we find that our fears have come true. Your own record shows that some malpractice was committed yesterday. Therefore, I make this request to you. The voting yesterday was wrong, the Bill that was passed was wrong and it is not deemed to have been passed. So we demand that there should be a fresh division as the Bill was not passed because there were malpractices.

अध्यक्ष महोदय : अगर गलती थी तो उस बबत मेम्बर बतला देते। हमारे स्टाफ मेम्बर हर डैस्क पर गये थे, किसी ने अगर गलती बताई कि उस से गलती हो गई है, उस को नोट किया गया। फिर भी अगर आप

[अध्यक्ष महोदय]

कोई स्पेसिक केस देंगे तो उस को देखा जा सकता है . . . (व्यवधान) . . . बिल कल पास हो गया, अगर कहीं गलती है तो मैं देखूंगा। लेकिन अगर आप काम नहीं करना चाहते हैं तो हाउस को एडजार्न किये देता हूं।

SHRI PILOO MODY: I do not think you have still grasped what is being said.

MR. SPEAKER: If there is anything, I will see that is checked up. So far as the passage of the Bill is concerned, it was announced yesterday (*Interruptions*). अगर आप नहीं चलने देना चाहते हैं तो मैं हाउस को एडजार्न कर देता हूं

SHRI PILOO MODY: Shri Banerjee is the type of goonda who would not mind if truth was falsified and a false vote cast if it suited his purpose. (*Interruptions*). Is he interested in the truth or not? (*Interruptions*).

MR. SPEAKER: I am very sorry. This is a very wrong word.

SHRI PILOO MODY: He is a goonda. (*Interruptions*).

श्री मधु सिंहये (मुंगेर) : अध्यक्ष महोदय, मेरा प्वाइंट आप आर्डर है। क्या आप मुझे अनुमति देते हैं . . .

श्री शिवनारायण (वस्ती) : अध्यक्ष महोदय, यहां डेमोकेसी की हत्या की जा रही है, और आप देख रहे हैं . . . You are favouring the Government. We have the record of your own office. You are not doing anything.

श्री मधु सिंहये : अभी श्री मोरारजी देसाई जी ने यहां पर जो मतदान हुआ, उसके बारे में बहुत गम्भीर आरोप लगाया है और उस में हमारे दल के एक सदस्य पर भी आरोप लगाया है कि उसने बोट दिये हैं, चूंकि

हमारे दल के सदस्य पर आरोप लगाया गया है, इसलिए बोल रहा हूं, वरना नहीं बोलता कम से कम हमारे सदन में मतदान की जो प्रक्रिया है, उसको इस तरह से बेइच्चत न किया जाय, जिससे मुल्क में अविश्वास पैदा हो। इसलिए मैं चाहता हूं कि आप सभी दलों के नेताओं को बुलायें या जैनरल परपरेज कमेटी की बैठक बुलायें, आप के जो नवजो हैं, जो टैलर्ज थे, सब लोगों को बुलायें और इस की जांच की जाय। क्योंकि हम यह आरोप कुबूल करने के लिये तैयार नहीं हैं कि इस में जानबूझ कर दो बोट दिये गये हैं। कम से कम जहां तक मेरी पार्टी का सवाल है, इस तरह के अनुचित काम हम कभी नहीं करेंगे और न हम ने किया है . . . (व्यवधान)

. . . .

श्री योगेन्द्र शर्मा (बेगुसराय) : अब जांच की क्या आवश्यकता है, यह गलत बात है। जो फैहला हो चुका है, उस में सन्देह पैदा करने की कोशिश की जा रही है। जब यह स्पष्ट है कि ऐसी बात नहीं हुई है, तो जांच किस बात की होगी।

श्री शशि भूषण : जब आप ने फैसला दे दिया है, अच्छी तरह से देख लिया है, फिर क्या भ्रम रह जाता है?

श्री कंबर साल गुप्त (दिल्ली सदर) : इसकी जांच करवाइये, जो कुसूरवार हों, उन को सजा दिलवाइये, उन को हाउस से डिबार कर दीजिये।

SHRI J. B. KRIPALANI (Guna): Mr. Limaye has made a suggestion.

श्री भोगेन्द्र ज्ञा : अध्यक्ष महोदय, तारकेश्वरी जी से कहिये कि वह कहीं बैठ जायें, इसलिए कि ये राजाओं की थीं लियों के पक्ष में सदस्यों को आतंकित करती हैं, उन पर दबाव डालने का प्रयास करती हैं. . . .

श्रीमती तारकेश्वरी सिन्हा : मैं आपसे कहना चाहती हूँ कि क्या कम्प्युनिस्ट पार्टी के नेत्वर इस हाउस के गार्जियन हैं ? क्या दूसरे नेत्वरों को यहां पर कोई प्रिविलेज नहीं है ? वे लोग जहां चाहते हैं, जाते हैं और धूमते हैं फिर दूसरे नेत्वरों पर रेस्ट्रक्शन लगाने की गार्डियनशिप इनको किस रूल के मात्रात्तर मिली है ? . . . (व्यवधान) . . . आप कहेंगे तो मैं बैठ जाऊंगी लेकिन ये कौन होते हैं कहने वाले कि फलाने नेत्वर को रोका जाये ? . . . (व्यवधान) . . . ये किस हक से एसा कहते हैं, इस पर मैं आपकी रूलिंग चाहती हूँ । . . . (व्यवधान) . . . 19 आदमियों की जमात को दूसरों को डिक्टेट करने का अधिकार किस रूप में मिला हुआ है, इस पर मैं आपकी रूलिंग चाहती हूँ । . . . (व्यवधान) . . .

अध्यक्ष महोदय : आप बैठ जाइये । . . . (व्यवधान) . . .

श्रीमती तारकेश्वरी सिन्हा : ये गार्जियन बन गये हैं सारे हाउस के ? . . . (व्यवधान) . . . इन लोगों ने दूसरों को इस तरह से ब्लैक-मेल करना शुरू किया है . . . (व्यवधान) . . .

अध्यक्ष महोदय : आप लोग बैठ जाइये । . . . (व्यवधान) . . .

SHRI M. L. SONDHI (New Delhi): Why do you have double standards? When somebody gets up and tries to address you, you express your indignation at that time but you allow others to go on. What is this that is taking place? We are also elected representatives as they are. Is this what is parliamentary propriety?.... (Interruption).

SHRI HARI KRISHNA (Allahabad): At least you should listen to every one. We do not object when they speak and we allow them to speak. But when we want to speak they start shouting and unfortunately

you are allowing that. At least be fair to us.

SHRI M. L. SONDHI: You pass such remarks about this side of the House but you do not pass such remarks about that side. Is it not the Chair's responsibility to maintain the scales even?.... (Interruption) Why should they sit. Why should I sit down? I shall not sit down. We stand for social justice.... (Interruptions)

SHRI S. M. BANERJEE (Kanpur): Mr. Speaker, may I submit to you....

MR. SPEAKER: Order, order.

SHRI BAL RAJ MADHOK: According to the records of the House the hon. Member who consistently flouts you is Mr. Banerjee. You have nothing to say about it.

SHRI M. L. SONDHI: I crave your indulgence. We are all equals here. Nobody is more equal than the other; we all represent the people of India. If slanderous remarks are made, we shall not tolerate it. We have every right, as they have, to speak on behalf of the people whom we represent here.

SHRI J. B. KRIPALANI: Have I your permission to speak, Mr. Speaker? Mr. Madhu Limaye has made a very sane and impartial proposal. It is not unusual that doubts are expressed. Even in the elections, if there is a doubt and a plea is made for re-examination of the votes, it is allowed. I am not saying anything unusual. If you accept the request of Mr. Madhu Limaye and get this question examined, especially when there are doubts, it will be good. It is a fact that these doubts, were expressed yesterday also. If in your wisdom in a matter of doubt, may be unreasonable doubt, or even perverse doubt, if you order a re-examination, nothing will be lost.

SHRI DILRESWAR KALITA (Gauhati): No, no.

SEVERAL HON. MEMBERS: No, no.

SHRI D. N. PATODIA (Jalore): Sir, I rise on a point of order. Yesterday, in the House, you were good enough to make certain announcements of the results. They were recorded. This morning, on the Notice Board, in the bulletin issued by your office, it is seen that the result is at variance with what you declared yesterday. I would like to know, and have your ruling, as to which one of the results is correct: whether the result announced by you yesterday or the result that has been published in the bulletin today. That is the first thing.

The second thing is,—I want your ruling on that—in view of the variance that exists between both the results, would you consider that the result was wrong and that voting should be taken again?

SEVERAL HON. MEMBERS: No, no. (Interruption).

SHRI D. N. PATODIA: We want your ruling on my point of order.

SHRI S. KUNDU (Balasore): Certain aspersions were made on certain Members. It is most unfortunate. That should not be done. (Interruption).

SHRI D. N. PATODIA: I beseech your ruling on my point of order before any other thing is done. I have raised a point of order, and I request you to give your ruling.

प्रध्यक्ष महोदय : आप बैठिये । क्या आपका ख्याल है कि ऐसे ही चलता जाये शाम तक । . . . (व्यवधान) . . .

कल जब आप ने एतराज उठाया था तो उस वक्त भी चैकअप किया और उसके बाद भी चैकअप किया । जो चांस दिया जाता है कि मेम्बर करेक्ट कर सकते हैं या किसी तरह से

दूसरी जगह डुप्लीकेट आ जाता है तो हरएक चीज़ को देखकर मैं आपको दोबारा फिर यकीन दिलाना चाहता हूँ कि चैकअप के बाद भी जो दो तीन के बारे में आप को ख्याल था कि डुप्लीकेट किया है या कुछ किया है तो वह सारा कुछ देख कर और निकाल कर मैंने रिजल्ट ठीक एनाउंस किया (व्यवधान) . . . अगर इसमें शक है तो जिस पार्टी के लीडर मेरे पास आना चाहे वह आये मैं उनकी तसल्ली करने के लिये तैयार हूँ । . . . (व्यवधान) . . . जो रिजल्ट मैं ने एनाउंस किया वह एक तिहाई और दो तिहाई मैं जारिटी के मुताबिक किया और बावजूद इसके जहां एतराज किया उसको भी मैं ने कंसीडर किया । दो तीनजो डुप्लीकेट के एतराज किये गये उसको भी निकाल कर मैं ने रिजल्ट एनाउंस किया । . . (व्यवधान) . . . किसी मैम्बर का नाम न आया हो, किसी का गलत बोट हुआ हो तो वह भी मैं ने कंसीडर किया । I took into account everything. उसके बाद भी मैं ने देखा और डुप्लीकेट का ख्याल था उसको भी कंसीडर किया और फिर मैं आप को बोलता हूँ,

the result is correct. (Interruption). I will have to listen to this gentleman. You cannot interrupt like this.

DR. RAM SUBHAG SINGH: The notice board indicates that certain votes were recorded twice. (Interruptions).

MR. SPEAKER: Everything was deducted. I would request you to accept everything with grace.

जहां भी थोड़ा बहुत शक हुआ उस को मैं ने रिजेक्ट कर दिया । जो मैं ने अनाउंस किया है वह ठीक किया है ।

DR. RAM SUBHAG SINGH: This is a new thing that has come to everybody's notice today. It has come up on the notice board today. Yesterday we had not seen that nor was it put

in the notice board yesterday. When it was pasted on the notice board today, it has been brought to your notice. Now it is up to you to consider what is to be done.

MR. SPEAKER: I have already announced the result. (Interruptions) जहां कहीं डूप्लिकेट का ख्याल आया, मैंने कल पूछा और कहा कि मुझे बताइये . . .

श्री शशि भवण : जो सदस्य हारे हुए हैं सिंकं वही ऐतराज कर रहे हैं। अपने स्वार्थ में प्रजातंत्र खत्म कर रहे हैं। . . (व्यवधान) . . .

MR. SPEAKER: You cannot decide the issue like this. The result was declared yesterday. (Interruptions)

SHRI BAL RAJ MADHOK: See the behaviour of these people. Here are the people with a guilty conscience who did the mischief. They tampered with the voting. Therefore, the voting was not correct yesterday. A new voting should take place.

श्री शिव नारायण (बस्ती) : इससे बड़ा अपमान इस सदन का नहीं हो सकता।

MR. SPEAKER: Any leader can discuss it with me and I am prepared to satisfy him. So far as the result is concerned, it was announced yesterday and there is no going back on it.

SHRI D. N. PATODIA: I rise to protest against your ruling. I have point of order and you will have to hear me. (Interruptions)

श्री शशि भवण : कभी हार भी होती है, कभी जीत भी होती है।

SHRI D. N. PATODIA: I have a point of order and you will have to hear me.

MR. SPEAKER: I have already given my ruling. (Interruptions)

SHRI PILOO MODY: We accept with grace....(Interruption)

SOME HON. MEMBERS: We do not want to hear you.

SHRI PILOO MODY: We accept with grace the fact that we were defeated yesterday and there is no question of reopening the issue.

SHRI RANDHIR SINGH (Rohtak): We do not want to hear you.

SHRI PILOO MODY: I accept with grace that we were defeated yesterday and there is no question of reopening the issue.

SHRI RANDHIR SINGH: You have no case.

MR. SPEAKER: If you will go on like this, there is no way out.

SHRI PILOO MODY: However, when aspersions are cast on the number of voting . . . (Interruption).

SHRI RANDHIR SINGH: They must accept your decision as final. It cannot be reopened.

SHRI PILOO MODY: That is exactly what I said, that it cannot be reopened. But what can be reopened is the fact that whatever voting takes place and is counted should be beyond question and doubt. I am afraid that the assurances that you have sought to give in the last half an hour have not satisfied us because what you announced . . . (Interruption). It is a fact that what you announced yesterday.....(Interruption)

SHRI RANDHIR SINGH: How can you challenge that?

SHRI PILOO MODY: We are not challenging it.

SHRI RANDHIR SINGH: Sit down. Why do you waste the time of the House? Let the debate on Shri Kanwar Lal Gupta's motion begin.

SHRI HARI KRISHNA: Sir, you are the man to say, "Sit down". But that man says, "Sit down". Is he the Speaker of the House? Can you not control him?

MR. SPEAKER: Order, order.

SHRI PILOO MODY: From the information collected from your own Table it is now established that five votes were cast for a second time.

MR. SPEAKER: I have already made my observations. I have given my ruling. I have already given my decision on it.

SHRI PILOO MODY: It is not a question of decision; it is a question of counting and mathematics is not subject to your decision. I am asking you to rectify it.....(Interruption). Has there been duplication or not?

MR. SPEAKER: I have made the position clear.....(Interruption)

SHRI RANDHIR SINGH: You must learn to respect the Speaker. Why do you not respect the Speaker?

SHRI PILOO MODY: I do respect the Speaker more than you do.

SHRI RANDHIR SINGH: They must learn to respect the Speaker which they are not doing. Your decision is final and absolute. They must bow before your decision.

SHRIMATI TARKESHWARI SINHA: When you announced the decision here the copies of photographs were not available to you I would like to know when you saw the photographs.....(Interruption)

MR. SPEAKER: After seeing everything my decision was that the Bill was passed. I satisfied myself.

SHRIMATI TARKESHWARI SINHA: You did not see the photo-

graph at that time. How could you announce the decision?

MR. SPEAKER: I have seen your photographs also. After seeing that, after judging everything and having clear proof I decided it. I have already given by decision . . . (Interruption).

जब काउंटिंग होता है तो मैं चेयर में यहां बैठा रहता हूँ। कहीं कोठड़ी में बन्द अपने आपको करके नहीं बैठता हूँ। रिजल्ट मशीन पर आता है और जिसका वोट रिकार्ड नहीं होता है वह बता देता है कि उसका वोट रिकार्ड नहीं हुआ है। आप देखिये . . . (इंटरप्रेज) . . . आप सब बड़े आदमी हैं। हार जीत तो होती ही रहती है और उसको मान लिया जाना चाहिये।

15 hrs.

SHRI D. N. PATODIA: On a point of order, Sir. (Interruptions).

SHRI RANDHIR SINGH: No point of order. The ruling has been given by the Speaker. (Interruption).

MR. SPEAKER: Nothing will go on record.

SHRI D. N. PATODIA: . . . (Interruptions)

MR. SPEAKER: You want to say a hundred times that the result was correct? I have already given my ruling. (Interruptions)

SHRI D. N. PATODIA: * *

MR. SPEAKER: My ruling is that I am satisfied with the result of the voting.

SHRI D. N. PATODIA: Is the number of votes announced yesterday correct or is the number of votes announced today correct?

MR. SPEAKER: As regards the voting on the Consideration motion, on

*Not recorded.

the basis of figures shown on the machine plus vote recorded through Tellers, I.. announced yesterday that

Ayes had—336
and Noes—155

After checking with the photograph it has since been found that the correct figures are:

Ayes—331
Noes—154

In any case, the result of the division as announced by me is not materially affected. here is clear two-thirds majority. The motion was duly carried.

I also put it down on the notice Board.

An Hon. Member: There were five duplicate votes. (Interruptions).

MR. SPEAKER: his is after due checking. I again tell you, this is the figure given by the Office after due checking.

श्री कैवर लाल गुप्त : आपने मान लिया है कि पांच डुप्लीकेट वोट कास्ट हुए हैं । लेकिन उससे कोई फर्क नहीं पड़ा । कौन-कौन सम्बर हैं ?

MR. SPEAKER: After you took the objections, there was rechecking, and this is the rechecked thing; and I declared the Bill duly passed after rechecking. (Interruptions). It came on the board, everything is there on the record, there is no doubt about it.

(श्री कैवर लाल गुप्त) : पांच ने डुप्लीकेट वोट किया, यह आपने मान लिया । उनके खिलाफ कार्रवाई होनी चाहिये ।

SHRI CHENGALRAYA NAIDU (Chittoor): On a point of order.

MR. SPEAKER: No Points of Order now. I am not prepared. Let me proceed. It is all right. If you want to examine it, it is all right. (Interruptions).

Please proceed now.

MR. KANWAR LAL GUPTA.

15.08 hrs.

MOTION RE: INDIAN TERRITORY BEING SHOWN AS PART OF CHINA IN RUSSIAN ENCYCLOPAEDIA

श्री कैवर लाल गुप्त (दिल्ली सदर) : मैं प्रस्ताव करता हूँ :

“कि यह सभा इसी विश्वकोष में भारत के बहुत बड़े राज्य क्षेत्र को चीन का हिस्सा दिखाए जाने पर सेवियत समाजवादी गणतंत्र संघ सरकार को विरोध पत्र न भेजने की सरकार की कार्रवाई का निरन्तरोदान करती है ।”

अध्यक्ष महोदय भारत की 55,000 वर्गमील भूमि रूसी नवशों में चीन का भाग दिखाई गई है । यह बहुत गम्भीर बात है । यह किसी पार्टी का सवाल नहीं है, यह सारे देश के स्वाभिमान और मर्यादा का सवाल है । इस प्रकार से जो कार्रवाई रूस ने भारत के विरुद्ध की है, यह काटेग्राफिक एप्रेशन का क्लीयर केस है, उसके अलावा कुछ नहीं । जब मंत्री महोदय से पूछा गया कि रूस ने भारत सरकार के प्रोटेस्ट का क्या जवाब दिया, तो उन्हें राज्य सभा में कहा कि रूस ने कहा है कि इन नवशों की कोई पोलीटिकल सिन्नीफिकेंस नहीं है, हमारे स्पैशिलिस्ट्स ने इस सवाल को टेकनिकल तरीके से डील विद किया है और हम हिन्दुस्तान की टेरिटोरियल जूरिसडिक्शन का सम्मान करते हैं । अगर किसी एटलस या नवशों में एक बार गलती हो जाये, तो मैं उस को मान सकता हूँ । हर जगह गलती हो सकती है । लेकिन यह मामला कोई एक या दो साल का नहीं है । यह मामला 1955 से चला आ रहा है और इस को चलते हुए सोलह साल हो गये हैं । हमारी सरकार बार-बार रूस को कहती है, लेकिन उस के बावजूद कोई परिणाम नहीं निकलता है ।

सबसे पहले यह मामला 22 अगस्त 1960 को पार्लियामेंट में उठाया गया। प्राइम मिनिस्टर के पार्लियामेंटरा सैक्रेटरी, श्री सादत अली खां ने जवाब दिया कि हमने यह सवाल रूस सरकार से उठाया है और रूस सरकार ने कहा है कि हम इस पर विचार करेंगे। उन्होंने यह माना कि रूस सरकार के नक्शों में 1955 से भारत की बहुत बड़ा हिस्सा चीन का हिस्सा दिखाया गया है। पिछले सोलह सालों में रूस ने पांच एटलस प्रौद्योगिकी नक्शों में रूसी और करोड़ों नक्शों छापे गये हैं। क्या मैं मंत्री महोदय से यह पूछ सकता हूं कि उन करोड़ों नक्शों में क्या एक भी नक्शा ऐसा छापा गया है, जिस में भारत की भूमि को ठीक दिखाया गया हो?

अभी रूस की कान्ति की पचासी एनिवर्सरी के अवसर पर 1969 में एक नई एटलस छापी गई। वह एटलस सरकारी तौर पर, रूस की कम्युनिट एटलस सरकार की मुहर से छापी गई। उस एटलस के प्रिफेस में से मैं कुछ क्वोट करना चाहता हूं:

The Preface reads:

"The current Third Edition of the Great Soviet Encyclopaedia is published in conformance with the decree of the Central Committee of the Communist party of the Soviet Union and the Council of Ministers of the Union of Soviet Socialist Republics.

..The scientific programme of the Encyclopaedia was defined by the decree of the Central Committee of the Soviet Union".

इस का मतलब साफ़ है कि सरकारी बैंकिंग और सरकारी मुहर के साथ यह एनसाइक्लोपीडिया छापी गई। शायद मंत्री महोदय के गले में रूस का यह स्पष्टीकरण उत्तर जाये कि इस की कोई पोलीटिकल सिमीफिकेंस नहीं है। लेकिन किसी भी समझदार व्यक्ति के गले में, जिस को योड़ी भी अकल है, यह बात उत्तरने वाली नहीं है।

मंत्री महोदय ने कहा है कि रूस हमारा दोस्त है और उस के बारे में एक दूसरे हांग से सोचना चाहिए और उस की इनटे शन को देखना चाहिए। मैं मान सकता हूं कि दोस्त एक बार शलती कर उकता है। लेकिन सोलह साल तक लगातार याद दिलाने के बावजूद वह दोस्त गलती करता जाये और नक्शों को ठीक न करे, यह एक अनपैरालड इन्सिडेंट है, जिस की दुनिया में कोई मिसाल नहीं मिलती है।

चाइनीज़ ने भी ऐसा ही किया था। जब जवाहरलाल जी चीन में गये थे, तो उन्होंने चीन के गलत नक्शों के बारे में चाउ-एन-लाई से प्रोटेस्ट किया था। चाउ-एन-लाई ने कहा कि ये नक्शे पुराने छापे हुए हैं, हम इन को ठीक कर देंगे। लेकिन बाद में चीन ने उन नक्शों को कैसे ठीक किया? 1962 में चीनी सेना हिन्दुस्तान की घरती पर आ गई, और जो कुछ नआ, मँझे उस के बारे में ज्यादा कहने की ज़रूरत नहीं है। जो कुछ रूस कर रहा है, उस का भी पैटन वही है, जो कि चीन का था। मेरा कहना यह है कि जो कुछ रूस ने किया है, वह एक डेलिवरेट, प्री-नान्ड और मिसचीवस मूव है। यह एक गम्भीर मूव है। जिस देश को भारत की पचास करोड़ जनता की भावनाओं की कद्र नहीं है, जिस को भारत की भूमि चीन का भाग दिखाने में शर्म नहीं है, जो भारत सकी सरकार की चिन्ता नहीं करता है, उस का यह कहना कि इस की पोलीटिकल सिमीफिकेंस नहीं है, बेकूफी की निशानी हो सकती है, और कुछ नहीं।

सोवियत यूनियन के अलावा, जो कि कई लोगों का फ़ादरलैंड है, हांगरी में, ईस्ट जर्मनी में, जिस के डिलोमेटिक मिशन का दर्जा अभी बड़ा दिया गया है, और दूसरे

दिया गया है, और दूसरे ईस्ट यूरोपियन कन्ट्रीज में भी इसी तरह के नक्शे छापे गये हैं।

अध्यक्ष महोदय, आप को याद होगा कि भूतपूर्व स्पीकर, श्री अनन्तशयनम् अयंगर, ने 9 अप्रैल, 1961 को सरकार के मंत्री को कहा था कि इस प्रकार के सभी नक्शों की जांच कर के रिपोर्ट दी जाये। मैं यह पूछता चाहता हूँ कि क्या स्पीकर की उस डायरेक्शन का पालन किया गया। क्या सरकार को यह मालूम है कि ईस्ट यूरोपियन कन्ट्रीज के कितने नक्शों में भारत की धरती को चीन का भाग दिखाया गया है? मैं अपने मित्रों से सहमत हूँ कि अमरीका और इंग्लैंड के: कुछ नक्शों में भी भारत धरती को चीन या पाकिस्तान की धरती दिखाया गया है। वे देश भी उतने ही दोषी हैं। जहां तक हमारी पार्टी का सवाल है, न हम चीन के एजेंट हैं, और न इस के दलाल और न अमरीका और इंग्लैंड के दलाल। हमारे दिल में भारत माता, और केवल भारत माता का दर्द है, हो सकता है कि कुछ भाइयों को रूस का दर्द हो और दूसरों को अमरीका और इंग्लैंड का दर्द हो।

सवाल यह है कि आखिर रूस ऐसा क्यों कर रहा है, इस के पीछे उस का क्या परपत्र है।

मेरा कहना यह है कि परपत्र इस का साफ है। यह चाहता है कि रूस और चीन का जो झगड़ा है भारत की कीमत के ऊपर वह झगड़ा सुलझाया जाय। वह भारत की धरती का गिप्ट देकर के अपना जो झगड़ा है उस को सुलझाना चाहता है। जब यह नक्शे बने थे 1956 में उस समय तो चीन और रूस हीनीमून कर रहे थे। आज थोड़ा सा झगड़ा है: लेकिन वह चीन को ऐनीम करना नहीं चाहता। स्तान की सरकार को टेकेन फार प्रान्ट ता है कि यह सरकार क्या है, बोलते हैं लयामेंट में मर्जी, आधी दबी जबान से, ल कर के चुप हो जाएंग। और कोई मतलब

है नहीं, इसलिये इस सरकार की कोई चिन्ता नहीं करनी चाहिए।

मेरा सवाल मंत्री महोदय से दूसरा है। अगर कल को दुनिया की अदालत में यह सवाल गया, आप बाट-बार कहते हैं कि रूस हमारा मित्र है, मैं भी रूस के साथ मिवता चाहता हूँ, मेरी पार्टी रूस के साथ मिवता चाहती है हर एक देश के साथ चाहती है वह चाहे डिक्टेटर-शिप हो या डमोक्रसी हो, कोई कंट्री हो, हर एक के साथ हम मिवता चाहते हैं लेकिन बराबरी की हैसियत से, सम्मान रख कर, इज्जत रख कर, तो मैं यह पूछता हूँ कि अगर कल को दुनिया को अदालत में यह मामला गदा और लोगों ने कहा कि यह देखिए, रूस जो भारत का मित्र है, उस की एटलस में यह नक्शे हैं तो उस का क्या गंभीर परिणाम उस पर पड़ सकता है यह आप ने सोचा है? हम ने दुनिया की अदालत में कई बड़े-बड़े केस खोये हैं। अपने देश की धरती खोई है इस सरकार की बवकूफी की बजह से। तो आप सोलह साल तक क्यों सोते रहे? क्या इसी प्रकार के से 50 हजार वर्गमील का भर्मिदान देने का इरादा है? क्या यह बात आप ने सोची है? अगर यह कहा जाता है कि यह तो किसी टक्कीशियन ने यह चीज बाना दी, तो आप को मालूम है कि सेवियत यूनियन तो एक ब्लोज़ बोल्ड सोसायटी है। कोई डमोक्रसी तो वहां है नहीं और वहां पर जहां इतना रेजिमेंटेशन है, वहां तो बीबी और पति के संबंध में भी स्टेट का दबल है, यह नक्शे की बात तो छोड़ दीजिए (व्यवधान)

15.23 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

मेरा कहना यह है कि इस प्रकार से जो क्लोज़ बोल्ड सोसाइटी है जहां सरकार की मर्जी के बिना कोई पता भी नहीं हिलता हो वहां पर यह बात कहीं जाये कि सरकार की बगैर मर्जी के इस प्रकार से नक्शे बनाए जा रहे हैं

[श्री कंवर लाल गुप्त]

16 साल तक यह बात मेरी समझ में नहीं प्राप्ती। इतना ही नहीं, रेडियो पीस एण्ड प्रोग्रेस है, या मास्को रेडियो है, हमारे देश के बड़े-बड़े नेताओं को जिसने गालियां दी, महात्मा गांधी तक के खिलाफ आवाज उठाई और देश की जो इमेज है उसको टार्निश करने की कोशिश की... (व्यवधान).... उपाध्यक्ष महोदय, आप इन को रोकिए मत। इन को तकलीफ होना स्वाभाविक है। जब दलाली लेते हैं तो तकलीफ तो होगी।

श्री रामावतार शास्त्री (पटना) : सोवियट रूस ने जो हमारे देश की मदद की वह भी तो कहिए।

श्री कंवर साहन गुप्त : उपाध्यक्ष जी, मेरे चित्र कह रहे थे कि रूस ने बहुत मदद की। मैं भी मानता हूँ कि रूस ने हमारी काफी मदद की। रूस ने हमारी मदद काश्मीर में भी की। मैं मानता हूँ। कोई इनकार नहीं कर सकता। लेकिन उस मदद का यह भत्तब उसका जाए कि 16 साल तक हमारे देश की 50 हजार वर्गमील भूमि चीन की भूमि करके दिखाएँ? इस बात की इजाजत हम उसे नहीं दे सकते। यह बात समझ लेनी चाहिए।

मैं रेडियो पीस एण्ड प्रोग्रेस की बात कर रहा था। जब हमने यह बात उठाई तो सरकार की तरफ से कहा गया वह तो इण्डपेंट है, सरकार के अधीन नहीं है। क्या वहां कोई चीज इण्डिपेंट है? और उसका नतीजा क्या हुआ कि जो अखबार वहां से आ कर सर्केलेट होते थे सब के बीच में, कोई भी ले सकता था वह सर्केलेशन बन्द कर दिया। इस प्रकार की बातें करके जो पाप हैं इस सरकार के उसको दबाने की जान बूझ कर साजिश की जा रही है।... (व्यवधान).... अब इस गवर्नरेंट का क्या रोल है? यह सरकार एक कमज़ोर और धूमधार के साथ प्रोटेस्ट करती है। उसका असर भी उतना ही

धीमा होता है। इस सरकार में जो कुछ करने का एक विल पावर होना चाहिए वह नहीं है, यह मेरा चार्ज है इस सरकार पर। सरकार ने कहा कि हमने चार प्रोटेस्ट नोट भेजे हैं मैंने अखबार में पढ़ा कि वह लाइब्रेरी में रखे हैं। मैं आज तीन घण्टे लाइब्रेरी को ढूँढ़ता रहा। मुझ को तो वह प्रोटेस्ट नोट मिले नहीं। मेरा कहना है कि वह प्रोटेस्ट नोट नहीं थे। वह जो बातचीत इन की हुई थी उसको लिख करके वहां पर भेजा गया था। वह प्रोटेस्ट नोट नहीं थे। ए सार्ट आफ डी-मेमोटायर या एसा कुछ कहते हैं उसे। इस लिए मैं पहली मांग तो यह करूँगा कि जो प्रोटेस्ट नोट आपने भेजे हैं और 16 साल में उसके ऊपर रूस का जो जवाब लिख कर आया क्या उसे आप सभा के पटल पर रखेंगे? अगर नहीं रखेंगे तो इसका मतलब यह है कि यह दांत दिखाने के कुछ और हैं और खाने के कुछ और हैं। कुछ चीज़ आप दिखाना चाहते हैं, कुछ छिपाना चाहते हैं। मैं आप के जरिए मन्त्री महोदय से प्रार्थना करूँगा कि वह जितनी चीजें हैं उसे कामने लाएं कि आपने क्या किया और रूस ने क्या किया? उसका डॉक्टिकोण क्या है यह भी हम समझते हैं। मैंने कहा कि यह कोई पार्टी की बात नहीं है। मैं शशिभूषण जी से भी कहूँगा कि यह काग्रेस जनसंघ का सवाल नहीं है, यह सारे देश के सम्मान का सवाल है। आप पार्टी के सवाल को उठा कर इस सवाल को पीछे मत डालिये।

दूसरी बात मैं यह कहना चाहता हूँ कि हमारा डिप्लोमेटिक मिशन जो मास्को में है, उन्होंने यह एटलस छापने की बात नहीं बताई कि यह एटलस छापा है और इस में हमारा इतना हिस्सा आपने देश का दूसरे देश का हिस्सा दिखाया गया है। यह हमारे डिप्लोमेटिक मिशन्स करते क्या हैं? यह केवल टोस्ट प्रोपोज करते रहते हैं अराब के अन्दर और पार्टीज के अन्दर और इम्पोर्ट

आर्टिकिल्स सस्ते किस तरह से इकट्ठे किए जा सकते हैं यह देखते रहते हैं। बाकी इनके अलावा तीसरा और कोई काम यह नहीं करते। केवल यह दो ही काम यह करते हैं। नहीं तो मैं यह पूछना चाहता हूं कि तीन तीन महीने एटलस को छोड़े हुए हो गए लेकिन उन्होंने आप को इस की खबर तक नहीं दी, यह आप ने खुद स्वीकार किया है कि हमने रिपोर्ट मांगी है। मेरा कहना यह है कि यह इस सरकार की डिप्लोमेसी की जबर्दस्त फैल्योर है। अभी कुछ दिन पहले मन्त्री महोदय ने बड़ी बहादुरी के तरीके से कहा कि हमने सारे ऐसे नक्शे बैन कर दिए हैं। मैं पूछूँ कि कितने नक्शे आएँ जब से आप ने बैन किया? और कितने आपने उसमें पकड़ लिए? उनकी संख्या कितनी है? कितने रूसी एटलस यहां पर आते हैं? शायद दो चार दस लाइन्ड्री में आते हों तो आते हों। मैं उसको बुरा नहीं कहता। मैं समझता हूं कि आपने ठीक किया। लेकिन क्या इतना करना काफी है? कितने आते हैं? कुल कोई दस पन्द्रह। लेकिन इतना कह कर सन्तोष करना गलत है। सवाल यह है कि रूस आपने नक्शे को बदलने के लिए तैयार है या नहीं? क्या रूस आपने नक्शे में तरमीम कराने के लिए तैयार है या नहीं? अगर नहीं तो रूस को किस तरह से बाध्य कर रहे हैं यह एक सवाल है जो मैं आप से पूछना चाहता हूं।

उपाध्यक्ष महोदय, वहां हमारे जो राजदूत हैं, वे कहते हैं कि वे वहां के डिप्टी मिनिस्टर से मिले थे, उन से बातचीत की थी। उसके बाद वे यहां आये और प्रधान मन्त्री से भी मिले थे, शायद आप के दर्शन भी उन्होंने किये होंगे। मैं पूछना चाहता हूं कि इसके बारे में रूस सरकार का क्या जवाब है? रूस सरकार पिछले 16 साल से इस तरह की शारारत क्यों कर रही है? इसके बारे में आप के राजदूत ने क्या बताया, आप उस पर रोशनी डालिये।

दूसरा सवाल—अगर रूस 16 साल के लगातार परिश्रम करने के बाद भी ठीक नहीं होता है, तो आप रिटेलिएट क्यों नहीं करते? बी० बी० सी० ने हमारे देश की गलत तस्वीर छाप कर हमारे देश के नाम पर बटटा लगाया, आप ने बी० बी० सी० के रिप्रेजेन्टेटिव को निकाल दिया, हमारी पार्टी ने और हमने उसका स्वागत किया, लेकिन क्या आप डबल-स्टैम्प्ड रखना चाहते हैं? अगर बी० बी० सी० के रिप्रेजेन्टेटिव को निकाला जा सकता है तो क्या रूस के साथ ऐसा एकशन नहीं लिया जा सकता? आपने कहा कि उस कारस्पॉडेंट का कोई कुसर नहीं था, बी० बी० सी० के खिलाफ गुस्सा दिखाने का। अगर गुस्सा दिखाने के लिये बी० बी० सी० के कारस्पॉडेंट को निकालना जरूरी था तो आपका गुस्सा 16 साल तक रूस के मामले में कहां गया, सरदार जी? क्या रूस के मामले में सरकार को गुस्सा नहीं आता है?

श्री स० मो० बनजी (कानपुर): आता है।

श्री कंबर लाल गुप्त: अगर आता है, तो मैं मांग करता हूं कि जैसे आप ने बी० बी० सी० के कारस्पॉडेंट को निकाला है, उसी तरह आप रूस के कल्चरल एटेची को निकाल दीजिये। मैं डिप्लोमेटिक रिलेशन्श तोड़ने के हक में नहीं हूं, लेकिन दोनों को इकल ट्रीटमेंट देना चाहिये। आप जानते हैं कि बी० बी० सी० के कारस्पॉडेंट को जो निकाला गया है, वह कुछ ज्यादती की गई है...

वैदेशिक कार्य मंत्री (श्री स्वर्ण सिंह): आप की क्या राय है?

श्री कंबर लाल गुप्त: मैं तो इस मामले में आप का पूरी तरह से समर्थन करता हूं। लेकिन मैं यह चार्ज जरूर लगाता हूं कि आप की जो तराजू है, वह रूस के लिए अलग और अमरीरा और इंग्लैंड के लिए अलग है...

श्री राठू कृष्ण (फैजाबाद) : यही आप की भी है।

श्री अटल बिहारी वाजपेयी (बलरामपुर) : आप ने भी मान लिया कि आप की भी है।

श्री कंबर लाल गुप्त : विवेन्द्रम के अन्दर जब रूसी दूतावास ने अपना एक कल्चरल सेन्टर बिना आज्ञा के बनाया आप को उसे रोकना चाहिये था, लेकिन आप ने यह कह दिया कि जितने दूसरे दूतावास इस तरह से बर्गर आज्ञा के बना रहे हैं, वे उस को बन्द कर दें, लेकिन हम ने उस का भी स्वागत किया। दिवकर यह है कि जब रूस का सवाल आता है, तब आप दूसरों को भी लेपेट लेते हैं—हम तो इन सब के खिलाफ हैं। लेकिन मेरी समझ में यह बात नहीं आती कि रूस के बारे में एक्शन लेने में आप की भुजायें ढींगी क्यों पढ़ जाती हैं, आप को पसीना क्यों आ जाता है। इस का, उपाध्यक्ष महोदय, कारण है—आप की इस के बारे में कोई यूनीफार्म पालिसी, नहीं है और मेरा अनुरोध है कि सरकार को अपनी एक यूनीफार्म पालिसी बनानी चाहिये। हम भित्ता चाहते हैं, मेरे एक भित ने कहा कि वह हमारे दोस्त हैं, मैं मानता हूँ कि वे हमारे दोस्त हैं, सब लोग हमारे दोस्त हैं, हम दोस्ती चाहते हैं, लेकिन दोस्त को यह अधिकार नहीं दिया जा सकता कि हमारे देश की भूमि दूसरों को भी दे दे। डिलोमेसी में हर एक देश दोस्त है, लेकिन हर एक देश दुश्मन भी होता है, क्योंकि हर एक देश जब उस का नेशनल इंटरेस्ट यह डिमाण्ड करता है कि दूसरे देश को दबाया जाये, तो वह वैसा करता ही है। इसलिये आप को सर्वकर्तव्य की ज़रूरत है—वह दोस्त हो या दुश्मन हो। लेकिन यह सरकार सोती रहती है, इस की कोई यूनीफार्म पालिसी नहीं है, अगर डिलोमेसी में इस का कोई रिकार्ड है तो वह बंगलिम्ज और ब्लण्डर्ज का रिकार्ड है, इस के अलावा कुछ नहीं है...

श्री स्वर्ण सिंह : चार-पांच दफ़ा आप इस को रिप्रिट कर चुके हैं, अब खत्म कीजिये।

श्री कंबर लाल गुप्त : अगर आप 16 साल तक प्रोटस्ट नोट भी नहीं भेजते, तो आप किस प्रकार के मंत्री हैं, यह कैसी सरकार है?

उपाध्यक्ष महोदय मैं कह रहा था इस का कारण क्या है कि इन की भुजायें रूस के सामने ढींगी क्यों हो जाती हैं। इस का मुख्य कारण यह कि इन की डिपेण्डेन्स रूस के ऊपर इतनी ज्यादा हो गई है कि ये उसके सामने आंख मिला कर खड़े नहीं हो सकते और आज देश को जिस ढंग से ये ले जा रहे हैं, रूस का एक सैटेलाइट-टाउन बनाने की कोशश कर रहे हैं, इतना ही नहीं, यहां की कम्यूनिस्ट पार्टी की मदद से चूंकि यहा की सरकार जिन्दा है, इस लिए ये रूस की तरफ आंख उठा कर नहीं देख सकते। यही कारण है कि आज देश के औनर, देश के सम्मान की इन को चिन्ता नहीं है, अपनी कुर्सी बनाये रखने के लिये चूंकि इन को कम्यूनिस्टों की मदद की ज़रूरत है, इस लिए ये आंखें बन्द किये हुए हैं, सो रहे हैं, लेकिन जब शोर होता है तो कुछ थोड़ी सी बात कह देते हैं,

श्री स० मो० बनर्जी : पहले मेरा प्रस्ताव पढ़ लीजिये, तब बोलिये।

श्री कंबर लाल गुप्त : कल ही प्रधान मंत्री जी ने कहा कि हमने कुछ हिस्ट्री बनाई है, एक-दो साल पहले आप की हिस्ट्री कहां थी। अब कहते हैं कि हम ने कल सदन में जो डिसीजन लिया, वह हिस्टोरीकल डिसीजन था। वह हिस्ट्री हो या न हो लेकिन जब फाइनेन्स बजट आया था, तब भी हमारी प्रधान मंत्री जी ने कहा था कि यह डिस्टोरीकल बजट है, इस में केवल 4 परसेन्ट प्राइस इन्क्रीज होगा,

लेकिन 7 महीने के बाद 15 से 25 परसेन्ट तक एसेन्शल कमाडीज की प्रइसेंज बढ़ गई हैं...

श्री स्वर्ण सिंह : बनियों की महरबानी है।

श्री कंबर लाल गुप्त : कुछ अकल सीखो, कोई और जवाब नहीं है। इतने कम्यूनल नेचर के आदमी हैं, 24 घन्टे बनिये-बनिये...

श्री स्वर्ण सिंह : “बनिये” कम्यूनल नहीं हैं, कोई अपमान की बात नहीं है।

श्री कंबर लाल गुप्त : कुछ शिष्टाचार सीखो...

श्री स्वर्ण सिंह : सभी कौम में बनिये हैं।

श्री रणधीर सिंह (रोहतक) : डिप्टी स्पीकर महोदय, कम्यूनल नेचर की बात एकसंज्ञ कर दी जाये।

श्री कंबर लाल गुप्त : मैं कह रहा था कि इन की हिस्ट्री को देखा जाया—इन की जेब अपमानों से भरी हुई है, मैं उस लम्बी-चौड़ी गाथा को कहां तक मुनाऊं, चाहे रब्बात का मामला हो, चाहे चीन ने लात मार कर इन की हजारों भील जमीन को हथिया लिया हो, चाहे पाकिस्तान ने काश्मीर के बहुत बड़े भाग पर कब्जा कर लिया हो, क्या यही इतिहास है जिस को दिखलाना, चाहते हों?

उपाध्यक्ष महोदय, मेरा कहना यह है कि अगर रुसी सरकार कुछ नहीं करती तो आप उन से कहिये कि यह अनफर्जी एकट है, इस को दोस्ती का रिश्ता नहीं कह सकते अगर इस को दोस्ती का सुदूर नहीं कह सकते और अगर आप इस प्रकार से उनको लिबर्टी देते जाएंगे तो यह लिबर्टी केवल नवशों तक ही सीमित नहीं रहेगी, कल आप पर

एग्रेशन भी हो सकता है। इस को रोकने के लिये जब शुरूआत होती है, उसी वक्त कदम उठाने की जरूरत होती है। इस लिये मेरी मांग है कि रूस के नवशों को ठीक कराने के लिये सब्लॅट कदम उठाने चाहिये, उन की तरफ से ठीक करिजेण्डा प्रकाशित होना चाहिये और जैसा मैंने अपने प्रस्ताव में कहा है कि सरकार की जितनी कौरस्पॉडेंस है, जितने प्रोटेस्ट नोट हैं, वे सदन के सामने रखे जाये। यह किसी पार्टी का सवाल नहीं है, मैं अपने दोस्त बनर्जी साहब से प्रार्थना करूंगा, चाहे मैंने उन के फादरलैंड का जिक्र किया है और चाहे आप इस के विरोध में हों, लेकिन आप ने इस धरती पर जन्म लिया है, इस धरती का पानी पिया है, क्या मैं आप से आशा करूं कि आप मेरे इस प्रस्ताव के पक्ष में वोट दे कर इस भूमि की इज्जत को रखेंगे...

श्री स० मो० बनर्जी : आप का फादरलैंड ताइवान है।

श्री कंबर लाल गुप्त : मेरा फादरलैंड केवल हिन्दुस्तान है, आप का फादरलैंड कुछ और हो सकता है। मैं उन से प्रार्थना करता हूं कि इस प्रस्ताव के हक में वोट दे कर सरकार पर पूरा जोर डालें कि सरकार उस एग्रेशन के खिलाफ जो रुसी नवशों में भारत की भूमि को चीन की भूमि दिखलाया गया है, शीघ्र कारबाई करे। अगर सरकार दो-तीन महीनों के अन्दर कार्यवाही नहीं करती, तो देश के अन्दर एक जबरदस्त एजिटेशन होगा और वह किसी पार्टी की तरफ से नहीं सारे देश की तरफ से होगा। और उसके अन्दर मैं आशा करता हूं कि मेरे साथी जो सामने बैठे हैं वह अपना सह्योग देंगे कि यह सरकार या तो ठीक करे नहीं तो सरकार को बाध्य कर दिया जाये कि वह यहां से हट जाये।

MR. DEPUTY-SPEAKER: Motion moved:

"That this House disapproves the action of the Government in not sending protest note in writing to U.S.S.R. Government for showing large chunks of Indian territory as part of China in Russian Encyclopaedia."

There are two amendments.

SHRI SHRI CHAND GOYAL (Chandigarh): I beg to move:

That in the motion,—

(i) after "sending" insert—

"in time"

(ii) add at the end—

"and in not pursuing the matter to any logical conclusion" (1)

SHRI S. M. BANERJEE: I beg to move:

That in the motion,—

for "disapproves the action of the Government in not sending protest note in writing to U.S.S.R. Government for showing large chunks of Indian territory as part of China in Russian Encyclopaedia".

Substitute—

"in view of the Government of India's action to ban those U.S.S.R. maps which show large chunks of Indian territory as part of China, recommends to the Government to ban or suitably black out all such maps published by foreign countries wherein any Indian territory has been shown as either disputed or in China or Pakistan" (2)

SHRI SANT BUXT SINGH (Fatehpur): Sir, I think everybody in this country has felt anxious about the publication and the continuance of wrong boundaries in Soviet maps. This is not a partisan issue and it should not be made into one. Whenever such

an effort is made, people who feel that they are furthering the cause of the country are merely fulfilling the cause of their own parties. No party is bigger than the country. We all join in pointing out to the Soviet Union that it is a sad state of affairs that this publication has continued for the last 15 years. However, beyond this point, I find it difficult to agree with almost anything that Mr. Kanwar Lal Gupta said.

Let us start with his most important suggestion about the action to be taken. He suggested that this Government ask the Russian Cultural Attaché to be sent away. Need I tell him that such maps have been published not only by the Soviet Union but by most East European countries? We will have to send away the Cultural Attachés of all those countries. Not only that. There are worse maps. There is a map in the American Encyclopaedia which shows Kashmir as an independent State. There is a map of the UN and American maps which do not show Goa as a part of India. There are also British maps and Swiss maps. Is he suggesting that we break relations with all these countries because maps of this kind are published? Is this country going to be dependent for its national integrity and safety of its territory on maps printed at other places? If the Government took action in sending the BBC Correspondent away, the Government has also taken action in banning all publications, no matter from which country they happen to come, that show wrong boundaries.

Sir, when we make remarks of the kind that Mr. Kanwar Lal Gupta made about our diplomats, we are misusing our office and bringing down our diplomats in the eyes of people elsewhere. May be it would be possible for them to say, had they the immunity, that "If some Members of Parliament merely see us drinking, it is because they happen to come to us only at the time when we are drinking and they never come when we are working or any other time." Therefore, I would

suggest that this kind of remark should not be made.

Now Shri Gupta says in his motion that there has been no written protest and the Government is to be censured because there is not a written protest. On the other hand, Shri Gupta himself admits that he has seen four of these . . . (Interruption)

SHRI KANWAR LAL GUPTA: I have not seen.

SHRI SANT BUX SINGH: Of course, he has made a distinction. I am coming to that. Shri Gupta says that these notes are aide memoirs. What are aide memoirs? Every time maps of this kind have been published we have immediately taken them up with the Soviet Government. We have had conversation with them and these have been followed by a full summary, a full transcription, of the talk we have had, of the protest we have lodged.

Must our protest be abusive? Is this the way of Indian diplomacy? Is it the language that is being objected to? Must we speak internationally in the same language, in the same tone, in the same manner as we have spoken in this House since this morning? I am sure, nobody would feel inclined to do anything of the kind.

It has been said that there is political significance to the publications of such maps. Let me take Shri Gupta's mind back to the fact that these maps were published in 1955 but in 1962 and 1965 when we were fighting, on both occasions we were fighting with Russian arms. Is this not politically significant? On either of these occasions the Soviet Union could have come out on the side of China. If I am making a wrong statement, I would like to quote the remarks of Mr. Dean Rusk, Secretary of State of the United States of America, made to me personally. These remarks were that in 1965 when Pakistan aggressed against India and China threatened to

come in, "We and the Russians, both, made it clear to the Chinese that they should not interfere."

As far as political action is concerned, these maps have had no bearing. This country is not going to be moved or agitated by measures as small as this. As the Foreign Minister has said on several occasions, if maps are going to agitate us, any country in the world can choose and move a line a little from here to there and our Foreign Minister and Foreign Office will go round begging for the correction of these maps and whenever these lines are corrected our Foreign Minister and, through him, our country will feel obliged.

Territories of this country have to be defended by the citizens of this country, by the arms and the might of this country. Territories are not dependent on the mercy either of the United States or of the Soviet Union. We have amply made it clear to both these countries. When they pressurised us, that is, two of the superior super-powers, the Russians and the Americans, about signing the nuclear treaty, India, despite all her difficulties, refused to sign that treaty. No country could have faced greater pressure than the pressure that was brought on us on this occasion.

Last of all I would like to put it to this House that foreign affairs is a national concern. The honour of this country is the concern of every citizen, of every Member of Parliament. But what I have seen in the last three years in this House is that whenever there is some situation, something occurring in some distant place, we do not stand up and talk sober. We do not stand up and voice the feeling of the people of this country. But we make these issues into issues of narrow partisan political interests.

Foreign policy should not be the subject of sentiment. Foreign policy should be the subject of hard realistic thinking, of long-term measures. I wait

[Shri Sant Bux Singh]

for the day when more people from the other side will think of foreign policy not as a matter of a simple broadcast, not as a film, not as a map, but as an effort through which the future and the frontier of this country is safe.

I would request again that, after the first speaker, all the other speakers should kindly bear this in mind and not make some technocrats, some printers, in the Soviet Union feel so important that this great Parliament of India feels agitated. It is not a nice thing that our friends in the Soviet Union should have chosen to allow this map to continue. This is understandable to me. India's friendship is of tremendous value to the Soviet Union. The Soviet Union has far more serious border disputes with China. If publishing such maps could have pleased China, their feuds should have ended.

We should avoid looking at things in terms of either being pro-American or pro-Russian because that is not the international style today. Many of us will realise that the two super-powers have got so close to each other that when it comes to this sub-continent, on most occasions, the Americans and the Russians think alike. We can differ on ideology; we can have our own view-point politically. But Americanism or Russianism in terms of foreign policy is meaningless and is redundant.

So, let us criticise whatever maps happen to be incorrect. But let us not go abegging for maps to be corrected. It is not a very good sight to see the Members of Parliament parading with placards before Embassies. If this country will be defended, it will not be defended by sending our demonstrations to the Embassies. We are a sovereign country; we are an independent country. We can take care of ourselves.

In the end, I would say that I join in the protest at the continuation of the publication of these maps. And I do beseech everyone not to make this an issue on which you attack just one particular country.

SHRIMATI TARKESHWARI SINHA
(Barh): Mr. Deputy-Speaker, Sir, as the mover of the motion has pointed out, this is a very serious matter on which this country should be very much concerned. When we express our concern, it is not to undermine the other developments which are taking place in the world. Whosoever insults this country or defames this country or does something which is not friendly to this country, we will, certainly, be one to express resentment and concern about it.

The other day, when the B.B.C. matter came up in the House, I think, the consensus of opinion in the House was that what the Government has done is quite proper and right. I myself, speaking on the Call Attention notice which was in my name and others, started by commanding the Government on their taking right and proper action.

It is a fact that matter which has caused deep concern to this country is for two reasons. One is that this country has brought this matter to the attention of the Soviet Union a number of times and the Soviet Union has summarily dismissed it by showing a very cavalier attitude. I would like to remind the hon. Minister and also the Soviet Government that, when the Soviet Union had confrontation with China on a river and the border dispute, when actually the Soviet army and the Chinese army were in confrontation, we had expressed our opinion. Though it was not a matter of concern directly to us, as a nation which always believes in the objectivity of an issue, and expresses its concern over things that happen in the world which break peace and which bring a feeling of confrontation between one nation and another nation, I remember, we expressed our opinion. In the Consultative Committee also, when we took up this matter, we ourselves said that let the Government of India not play politics. There should be no

opportunism in this matter. Let the Government of India go into the entire question. If the Government of India feels that the Chinese aggression on Russian border is not fair and that it is not just, let the Government of India express its categorical opinion that this is an unfair act on the part of China. It has nothing to do with us. It has nothing to do with our relationship with the Soviet Union or China. But as a nation which has a certain sense of propriety, we should express a categorical opinion on it.

I remember, in those days, when the Soviet representatives met us, they were coming with a lot of Amul butter to praise our objectivity and to praise our concern for the right thing. I say, in a matter of such deep concern to this country, this Government should not have played politics. This House should not take a partisan attitude. This is a matter concerning this country and the Soviet Union has maintained a particular stand by showing complete indifference to the situation and also making a plea that the Soviet Union does not bother about it because I feel that this map is a different map. Whatever maps that are brought out by private publishers or others may be, this map is not that. I may quote the words of the editor of the encyclopaedia who is a Russian. It is a prestigious publication of the Soviet Union and he writes in his Foreword that this encyclopaedia is being prepared under the decree of the Soviet Government and also the Communist Party of the Soviet Socialist Republic. The Soviet Government directly decree. You all understand 'decree', a word which is used in a particular significance and a particular context. You know 'decree' is not an ordinary word. It is used with a complete sense of authority and a sense of responsibility. What we are concerned is these words that this is being decreed by the authority—mind the word—of the Soviet Socialist Government and also the Communist Party of the Soviet Union. Therefore,

this is a matter which has a lot of implications. Behind that there is a purpose and a particular design behind it. It is not a matter of cavalier indifference. I can understand the Soviet Union being cavalier and trying to make it appear as a matter of cavalier and casual interest. I am asking: what is this Government doing? Is it not known to the Government of India that the concern of the Soviet Union in Asia is growing because of its relationship with China? In spite of their efforts their relationship with China has not improved and that is one reason.

We are happy that there is now less tension in Europe as they have come to some terms with West Germany. But, till the other day, I was told and in all the publications and reports coming from the Soviet Union one point which went against Czechoslovakia and Czechoslovakian movement for liberation was this. Sir, you at that time made one point about that. You yourself said that this is one of the reasons why the Soviet Union has brought its tanks into Czechoslovakia so that German infiltration may not tarnish the philosophy of Communism and that is why they did it. It was an application of the Brezhnev doctrine of limited sovereignty to Czechoslovakia to stop Czechoslovakia from German infiltration and German confrontation. I am glad that the Soviet Union has changed that position and today the Soviet Union has come to some agreement with West Germany thus reducing the area of tension in Europe. We are happy about it. What is the purpose? (Interruptions) The purpose is this that all that disengagement will culminate into a very very intensive engagement in Asian hemisphere. And the relationship of the Soviet Union with China is going to be a relationship which is going to affect all countries round about Soviet borders and round about Chinese borders and round about Indian borders and that is why we see that in spite of our protest the Soviet Union is continuously supplying arms to Pakistan. So

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the entire area which is surrounding China, which is surrounding India should be armed and should be made a force from which probably the Soviet Union can get benefit tomorrow or the day after.

This kind of disengagement brought about in Europe betrays the whole attitude of the Soviet Union to really create an area of confrontation, an area of tension on our borders, on Chinese borders and on the borders of all countries surrounding China and Soviet Union.

16 hrs.

Therefore, Sir, it is not a small matter. This has been done deliberately. I would like hon. Members of the House to appreciate one point. Of course, there may not be confrontation; but, assuming, there is confrontation tomorrow, a China-India confrontation, then, what will be the attitude of the Soviet Union in regard to that territory which they have passed over to China? What will be their stand? They have taken a position that these 58,000 kilometres of territory belongs to China. Therefore, I would like to ask this. Suppose there is confrontation in that area, which, according to Soviet maps, are shown as belonging to China, whether the Soviet Union will back us or whether the Soviet Union will back China? I feel that the Government should take note of it. The Soviet Union has committed itself to China, so far as these 58,000 KMs. of territory is concerned. It is all very simple for the Government of India to tell us that it does not matter.

I do not want to go into the details of what Shri Kanwar Lal Gupta said that Government has not made a very formal or informal protest in this regard. Sir, that is not a matter of concern. The matter of concern to us is this kind of deliberate action of the Soviet Union which is pregnant with very many serious implications.

The Soviet Union claims to be friendly to us. In this House we have commended the performance of Soviet Union so many times unanimously. But it is most unfortunate that the Soviet Union is now indulging in the internal politics of this country. It is time they understand that they should not be partisan in matters of concern with a friendly country, and in respect of internal matters, they should not interfere. We have that kind of understanding with the Soviet Union. We have commended the performance and the action of the Soviet Union *vis-a-vis* Kashmir.

I would sit down with these remarks. The Soviet Union has taken us for granted. Nobody is bothered about India. Whatever may be said about peace, or combination or co-operation or area of disengagement, who really bothers? The whole area of tension is brought to our borders. We are placed in a situation where the whole world has connived at us. That is why Soviet Union and America are telling us not to get armed or to go nuclear. They are putting pressure on us, because, they will arm the whole world but not India. They will arm Pakistan before our nose but not India. They always tell us, you disarm yourself; you are a strong country, in numbers, in population, etc. and therefore you should only talk about peace. By these methods, the area of confrontation has come to the borders of our country. There is a saying, when some want to weaken a nation, they make the neighbouring countries strong. Today they want to make Pakistan stronger. That is what Soviet Union is doing; that is what America is doing. That is what China is doing. Because, they have taken us as weaklings. They want us to be disarmed, whereas the Soviet Union and America and the countries whom they support have to be armed. They are arming everybody, roundabout India so that those countries may be stronger and we may be weak.

That is why Sir, I would submit to the Government to express the concern of the House seriously. There is one thing I would submit to this honourable House. We differed on many occasions. But this is a matter of concern which should be faced unanimously by this House. Let us really tell the Soviet Union that either they should stop this kind of publication and do not take our friendship for granted, or, else, we would consider this as a very unfriendly act of the Soviet Union towards this country. Thank you.

SHRI TULSIDAS DASAPPA (Mysore): Mr. Deputy-Speaker, Sir, I have been hearing the arguments put forward by Shri Kanwar Lal Gupta and by Shrimati Tarkeshwari Sinha. It is quite understandable that they have got certain anxieties about the way in which some of the countries are trying to depict our maps and the way in which there seems to be some sort of distortion in the delineation of the boundaries of this country. But I must say that these friends who have been for a long time good students of history have not been able to realise the fact that perhaps very few countries are in a position to present an authentic map of another country; there is always some little change or discrepancy. Which you can find in these maps.

It is very interesting to find that even in the maps which have been produced by Peking and the maps that have been now used in Formosa, there is very little difference with regard to the delineation of Indian boundaries. These are things which are there, and we should not take these things in such an excited mood, but we should try to understand their difficulties also.

If you go into the particular instance about Russia, you will realise that at one time even Russia was able to present a map wherein Aksai Chin and the eastern boundaries on the Sino-Indian borders were being put under a question mark, which means

that even Russia was not quite sure whether those portions of the land definitely belonged to India or China. This is the situation even in Russia. Of course, our notes have gone and our protests also have been given during the course of the last few years, and we must be happy to note that Russia has never been able to say that they stand by the maps which they have produced. They have also sent once a press release from Moscow wherein they have stated that there may be need for some modifications in the maps which they have drawn.

I would like to quote in this connection what the hon. Minister of External Affairs had said in this connection in the Rajya Sabha. He said:

"The Soviet authorities in their replies have told us that this was a matter which was dealt within a technical manner by their cartographers and specialists. This need not, they have assured us, have any political significance; they have further told us that the Soviet Union completely respects India's territorial integrity and that wrong depiction of boundaries in such maps need not in any way affect or reflect Soviet Government's understanding of and respect for India's frontiers."

Thus there is a clear commitment on the part of Russia with regard to their maps. I think that if this is the case, there should not be so much of justification for any anxiety or excitement on a matter like this, particularly for a person like Shri Kanwar Lal Gupta who is so much concerned about the territorial integrity of this country. I must say that he would not perhaps have been the right person to move such a motion as this at all, because he belongs to such a political party that while the cartographers of a foreign country have made some mistakes with regard to the integrity of this nation in their papers, these are friends who have helped in promoting disintegration of the country by trying to rouse communal passions. They have even gone to the extent of

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trying to incite one State against another with regard to boundary disputes and small, little problems like that. I think these persons are a greater danger to the country than those who are not directly concerned with us but who might have shown a wrong delineation after taking the advice of their cartographers, who have got it wrong.

I take this opportunity to say that friendship between two countries also depends upon mutual consideration and respect towards each other. Whereas we have been fair to our neighbours, they should also reciprocate.

I go to the extent of saying that even if at all we are provoked on such small matters, we can as well fight with Ceylon over Kachchativu and we can fight with Burma over their showing some areas belonging to us as lying within their boundaries. (Now the boundary is being demarcated between India and Burma). Just because there are some distortions, we can go on fighting with them also. In this way, we may go on fighting with everybody ultimately losing all friends all over the world. This is the specific reason why we should not take so much serious notice of these things. At the same time, we should appeal to the Soviet Union to realise that we have our justification for our borders which have been there delineated for quite a long time and which have not been properly depicted in their encyclopaedia atlas and other documents. I do agree with some of our friends who have expressed their concern and said that there should be modification of the maps and proper correction carried out which would help our two countries to come much closer than we are today.

I would not like to repeat what my hon. friend, Shri Sant Bux Singh, has already said. But there are States like the USA, UK and a few other countries who have also not been very

fair to us with regard to the depiction of our boundaries. It is not that we should try to aim at a particular country which is friendly and has been very helpful to us during the days of our difficulties, who have stood by us in our difficulties and who helped us even in our fight with China, for instance, by giving us military help around the time of the Chinese aggression.

SHRI J. B. Kripalani (Guna): Who told him that?

SHRI TULSIDAS DASAPPA: It was after the aggression.

SHRI J. B. Kripalani: His history is very wrong.

SHRI TULSIDAS DASAPPA: Their attitude towards us has helped in better mutual understanding between our two countries. Therefore, we should weigh the pros and cons and look at the balance and not just take an isolated incident and make much of it against all the other positive factors of their help and assistance to us and the goodwill that we have been able to enjoy. One isolated incident should not be allowed to mar this relationship.

Therefore, taking account of these things, we should try to appeal to the good sense of all those countries including the Soviet Union to make corrections with regard to their erroneous maps as early as possible and try to foster the friendship which already exists between those countries and us.

SHRI R. K. AMIN (Dhandhuka): It is good that the House has decided to give its attention to this very important problem. I must frankly say that at first glance, I would have set aside this problem as an unimportant one.

I would have agreed with my friends who were arguing from the other side: "What is there if there is some mistake committed in a map published by some foreign country?

Why should we give any importance to it at all?" Probably an argument like this would have appealed to me in the beginning. I would have even agreed with the argument: "When a foreign country does it, how can we correct it? If they do not want to correct it, are we going to wage a war against them?" I would have in the beginning agreed with it. Then, as my hon. friend put it, and even earlier Pandit Nehru also said: "This is only a map. Set it aside. Do not give any political significance to it. Unless and until our territory is occupied, why bother about it? In the last fifteen years they have been going on like this, and none of them has occupied our territory. Why bother or worry about it?" This sort of argument would have appealed to me in the beginning, but for certain important reasons which I would like to bring to the notice of the foreign Minister, why this matter is very serious and significant.

Had it been a case that 14,000 square miles of our territory had not been occupied by China, I would have considered this matter a trifling one. Had it been a case that a country like South America had published a map like this, I would have considered it a trifle and set it aside. Had it been a case that there was no possibility of occupation of our territory by any important neighbour, I would have considered this matter as a trifle and set it aside. But is that the case? Are we not having a border dispute? Are we not having our own territory occupied by foreign Powers? Do we not have territory in Kashmir occupied by Pakistan? Is there not a danger looming large the NEFA at any time may be occupied by China and we may be required to wage a war against them? In the context I do not want to take this matter lightly as some friends on the other side would like to consider it.

SHRI J. B. KRIPALANI: They take everything lightly.

SHRI R. K. AMIN: Yes, they take everything lightly and I cannot do so. Had there not been any border dispute with Pakistan and China, that might have been possible, but it is there and that is why I would like to take it very seriously.

I have certain specific reasons as well as general reasons for viewing this seriously and I would like to appeal to the Government that this matter should be taken up at the highest level. Let me describe to you my specific reasons.

The matter has been going on for the last fifteen years and when the Government was asked whether they took any action, whether they sent any protest note to the Soviet Union at one time Government's spokesman says: "Yes, I have some impression that we have sent." When asked whether it is written or oral, he says: "We do not know whether it was oral or written, but some protest was made." Then it was said that they have now found that it was a written protest. When asked what the reply was they say they do not know what the reply is, but orally the Russians have said: "Do not give any political significance to that." Even when pressed on the Calling Attention in the Rajya Sabha to say whether they would try to get the reaction and the reply of the Soviet Union, Government says that probably the Russians might say: "No," in that case what is the fun in asking for a reply in a written way?" That is how it has been treated, and that is why it becomes very serious.

The second reason why it is serious is the precedent which has been created in Czechoslovakia. When Czechoslovakia was invaded, it was just a cartographic aggression. A psychology was created that a particular territory did not belong to Czechoslovakia but to somebody else. A second psychological attack was made by saying: "Lest West Germany should occupy it and take part of it, and we do not want to allow those re-

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actionary forces to occupy, that is why was occupied it." Then lastly came the limited sovereignty doctrine of Brezhnev. I would like to ask whether the Foreign Minister can ask a friendly country like Russia: "You occupied Czechoslovakia so that West Germany may not do so. Now you have a treaty with West Germany. Are you going to vacate the territory of Czechoslovakia?" On that they will not speak. It means that by creating a particular psychological background they would like to occupy the country.

The methods of aggression have changed from time to time. The progressive will say that it should be by progressive methods. Now the latest method is that the brain-washing should be done of the main political figures in a country. Then the particular portion does not belong to them, and when they ask for it, some pretext should be created to occupy the country and you occupy it. That is how the Russian methods work. Lest they should adopt those methods in our country, we should take care.

From 1955 you have been committing the blunder. Probably two or three times the Government was asked why they were doing so. My friend Mr. Sant Bux Singh wanted to hide the mistakes of Russia and therefore pointed out the mistakes of the United Nations or America or Britain. But when you pointed out the mistakes to these countries have they corrected it or no? That is the real crux of the problem. Were they not ready to correct the mistake when you pointed it out to them? The Russians had been repeatedly told that they were not correct. What did they do? In 1965 when Shastriji was the Prime Minister, Russia did not put out any maps. In 1967 NEFA was shown in Russian maps as disputed territory. But after 1967, NEFA was indicated as Chinese territory.

What is the intention of Russia in doing this? After all, it is a friendly country. Why should they continue to do so even when it was pointed out as a mistake?

There are probably two reasons. The first is this. There is dispute between China and Russia about their borders. China has indicated over a lakh sq. kms. of Russian area as its own. The Russians would like to reach some agreement with China by saying: if you vacate our territories, we shall be able to offer you others' territories; after all, you are concerned with the total territory and so it does not matter; you will get a big chunk there; why should we fight among ourselves?

That may be one reason. The second reason may be this. If we see our economic and political policies, it is clear that the Russians have taken us for granted. They seem to say: we are the big brother and if you commit a blunder it is our right to correct you. Perhaps the Government think that they will be able to safeguard our interests and that is why they advise us. I must point out that they are doing certain things deliberately after 1967. Why should not our Government take up the matter with them and say: NEFA is our territory; it has been accepted even by the United Nations.

When this Encyclopaedia was published even the American Press criticised it in May 1970. Between May 1970 and the time when the problem was taken up by us in August, what did the Government do? They simply slept over it; they just did not bother. It is a very serious matter and it ought to have been taken up in all seriousness. Unless it was corrected, we should not say that Russia is our big brother, or our friendly nation. In this context certain reasons appear to be valid. Take the economic policies. The entire public sector is dominated by Russians and I doubt if we have any say in the matter. If there is delay

in fulfilling certain commitments, is there a clause in your contracts with them that there will be some punishment or fine for the Russians? No. You have deposited your mind to them. The IDPL in Madras manufactures surgical instruments which fit only the Russian population, not the Indian population. Because the Russians could say, "you sell them away to us at throw-away prices," you subside them.

Take Bhilai. Our capacity of the structural production is up to 500,000 tons. Our demand in the country is hardly 100,000 tonnes. Where can we sell 400,000 tonnes? They say you manufacture what we say, and you give us all that below cost, and how much is it? It is 45 per cent below cost! As if the Russians have given their factories to our country in order to manufacture their goods to be taken away by them at throw-away prices.

This is the situation in our economy. The situation is the same in respect of all the Russian collaboration with us. Take the other plants: the Heavy Electricals; the Heavy Engineering; even Bokaro and Bhilai. Take Surgical Instruments, and also the IDPL, Rishikesh and others. Everywhere, there is the same problem. Everyone of them is making losses, and where the Russian technicians are dominating, they do not allow you to speak even a single word. You do not have any say in them. If anything is clear, it is that we have made ourselves as serfs to the Russians in so far as our economy is concerned?

MR. DEPUTY-SPEAKER: The hon. Member's time is up.

SHRI R. K. AMIN: Only one or two minutes. In the political sphere also, you take the foreign policy. So many of our friends have criticised our attitude towards Madame Binh. Was it not dictated by the Russians? Our attitude towards Rabat:

was it not dictated by the Russians? Our denial to take part in the Jakarta conference; what is it not dictated by Russia? Because Russia did not agree, we say we also do not agree. The entire foreign policy is like this; one by one, if you take any issue, it is all dictated by the Russians. If you take our domestic policy, you will find that whenever the question of the communist party comes up,—what will be the attitude of Russia to the CPI—"Oh, we cannot displease the CPI because Russia would not like it; and so we have to make agreements.

Even in regard to its own embassy, their interest in contacting the MPs and entertaining them, they are using Sama, Dama, Dand and Bhed. We cannot do anything at all. On the contrary, we have to keep quiet: In short, they have dominated our domestic policy; they have dominated our foreign policy; they have dominated our economy. In this context, if you view this cartographic aggression, you will realise the seriousness of it. That is why my appeal to the Foreign Minister is that this problem should be taken up in right earnest. If the Russians do not correct the map, at least we can say that Russia is not our big brother; Russia is not a friendly country.

SHRI R. K. SINHA (Faizabad): Mr. Deputy-Speaker, Sir, the previous speaker, instead of having the appearances of objectivity which his supporters on the other side had, again lapsed into a hysteria. What is the policy of our non-alignment? It is something which, for him, is in the laboratory of literates and he is political immature. The issues of Rabat and the issues of international policy are twisted and turned by him. It does not turn him when Taiwan publishes a map and commits cartographic aggression against India, their blood becomes loose and cold, when Saigon and Thailand, their brothers, publish maps which commit cartographic aggression against India. These gentlemen who echo like a cuckoo the voice of a particular international lobby, and who, even in this national lobby inside this

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House would like to challenge the rulings of the Speaker, are farthest from the truth, away from the truth.

For the knowledge of these gentlemen, I have brought here a copy of the Encyclopaedia Americana, where the whole of Kashmir is shown as an independent territory, and yet these patriots keep quiet. (*Interruption*). Mr. Mody, I have a right to speak, and I shall exercise it. You will have your turn. I shall let you know what is the truth.

Mr. Deputy-Speaker, I condemn and I criticise the mistakes of the Soviet Union, but I do not want to be on parity with the hysteria with which Shri Mody and Shri Amin speak in this House. (*Interruption*). These are the gentlemen who would like to condemn the public sector taking over the purses of the princes. These are the people who trial behind the enemies of the poor man in India. They will condemn the Soviet Union but not the USA, Thailand, Taiwan and Swiss maps which are committing cartographic aggression against India year after year. If the Soviet Union has done anything wrong, we must say that they have done something wrong. But these gentlemen would like us to go to war with the Soviet Union. That is their hysteria. But we on this side are the friends of the people and we arrive at a decision on the merits of each matter, consistent with the honour of our country.

These gentlemen got a licking in Saigon. When Indians are beaten there, their blood does not boil. They may be beaten in the streets of Thailand and Taiwan and yet, they will say, Glory to Thailand and Saigon. We, as patriots, stand for the sovereignty and integrity of the country. But these foreign stooges, these pot-bellied people, downgraded by the Indian society, cannot govern our foreign policy. These widows and orphans of politics, who have been rejected by the Indian people and who shall be rejected, want to talk of non-

alignment, sovereignty and defending the borders of this country!

They condemned our hospitality to Madame Binh. When the whole world believes that this small country, represented by Madame Binh, is fighting against the mightiest power in the world, these gentlemen would not pay a meritorious tribute to her. They would like Taiwan to be recognised. But they frown and say that the German Democratic Republic, which has got an elected Government and Constitution, should not be recognised. They talk of double standards and patriotism. Many of them did not think of Indian freedom when actual aggression on our soil was committed by the British. The Jan Sangh which parades nationalism today did not think of freedom in 1943 or 1945 or 1946. Their nationalism today is imported from western countries and they talk of patriotism.

श्री जगन्नाथ राव जौशी (भोपाल):
हम तो 1930 में भी इस में थे, जब कि माननीय सदस्य पंदा भी नहीं हुए थे। आप क्या 1942 की बात करते हैं।

SHRI R. K. SINHA: You are talking about Gandhi. These are spiritual murderers of Gandhi. I was in the United Nations last year. On 5th October 1969, in the *New York Times* an article was published against Gandhi, which was a most shameful article. It was condemned by 5 Members of Parliament of the Congress Party who were there. But it was published in the *Imprint*, where Gandhiji has been murdered again. These gentlemen have not issued a statement against this. They talk of Gandhism and socialism. I know the crocodile tears they shed. (*Interruptions*). They have no principles and they have no future.

SHRI JAGANNATH RAO JOSHI:
On a point of order, Sir. The discussion is about cartographic aggression

by Russia. Is there any relevancy in what he is speaking?

MR. DEPUTY-SPEAKER: If every Member would cooperate in being relevant, I think, we would be a much more efficient House. Shri Kandappan.

SHRI PILOO MODY (Godhra): There will be silence then.

SHRI R. K. AMIN: May I make one submission? Shri Sinha has referred to me.

MR. DEPUTY-SPEAKER: It is all in the game.

SHRI PILOO MODY: He is accused of saying something that he did not say. I think, he should be allowed to correct it.

MR. DEPUTY-SPEAKER: No.

SHRI PILOO MODY: Why not?

MR. DEPUTY-SPEAKER: No . . . (Interruption).

SHRI SHEO NARAIN (Basti): He has made a charge against him.

MR. DEPUTY-SPEAKER: Order please.

SHRI SHEO NARAIN: * *

MR. DEPUTY-SPEAKER: All this will not go on record . . . (Interruption. I think, what you all cartographic misrepresentation is more important than Shri Sheo Narain.

SHRI NAMBIAR (Tiruchirapalli): This is the last day. How can we forget Shri Sheo Narain?

SHRI S. M. BANERJEE: In the Russian map there has been photographic aggression of Shri Sheo Narain. His photo has been published . . . (Interruption).

MR. DEPUTY-SPEAKER: You are paying too much attention to Shri Sheo Narain. He is not more important than the cartographic misrepresentation.

SHRI S. KANDAPPAN (Mettur): Mr. Deputy-Speaker, Sir, whether we like it or not, the influence of the power that a country exerts over other countries depends upon the economic strength basically. Viewing it from that angle, we have to reconcile to the fact that our country does not enjoy so much prestige as many a time we seem to think is due to ourselves. It may satisfy our vanity to think that we have been exerting so much influence on certain areas or even to say that these are the areas where our influences are pervading. That is far from the truth. Unfortunately, we have got to recognise that fact. Within those limitations whatever an underdeveloped country can do diplomatically, was this Government able to do in the past or is doing at present, is the question I would like to pose.

I am sorry to say that even some of the small nations around us seem to have performed their diplomacy in a better way and succeeded in a more concrete way than we have succeeded so far. I would ask my friends opposite, particularly those who profess socialism and who are very vociferous as the previous speaker Shri Sinha was in supporting whatever is done by the Communist countries or the socialist countries, to be a little objective about these things.

We all know that at the time of the India-China conflict what that great Khruschev said. He categorised the Chinese as their brothers and India as their friends. That is the difference. We all know that blood is thicker than water.

As all the Members from this side have already pointed out, nobody would try to minimise the importance of the ties that we today have with Russia. But that does not mean that we should shut our eyes to hard realities.

What happened after the Indo-Pak. conflict? It is still green in our memory that one of the contributing

** Not recorded.

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factors towards psychological or popular more in favour of our friendship with Soviet Russia was that, all along, Soviet Russia was using their veto power in our favour as against Pakistan when the issue of Kashmir came up in the Security Council. But even that was suspected and Russia came openly to support Pakistan. Then, of course, our people protested and ultimately we had to swallow it.

After that, the question of cartographic aggression has come about. There is no use in satisfying ourselves with the feeling that Russia is after all a friendly country and that our approaches or diplomatic moves in an inoffensive way will help to improve the things. I do not think they are going to improve that way. We have got to be a little more firm and categorical in these things. If we are going to live with the feeling that we have to take things lying down, either it is Russia or U.S.A. or U.K. or any other big power, because of our economic conditions, I am afraid, no country is going to respect us. I am rather sorry to say that one Member from the ruling Congress said, "After all, what is there in a map? It is a small thing. We need not make a big fuss over it." I remember, in 1962 and after that, 1965, during the conflict with China and Pakistan, there was a lot of furore raised in the House and no less a person than Mr. Bhagwat Jha Azad—he was an ordinary Congress Member at the time; he was not in the Council of Ministers then—moved a resolution that we should sever our ties with the Commonwealth because the U.K. press was supporting Pakistan....

SHRI K. N. TIWARY (Bettiah): I would like to say one thing. That might be the opinion of an individual Member from this side, not of the Congress party.

SHRI PILOO MODY: Are you disowning him? You can get up and say, "We disown him."

SHRI S. KANDAPPAN: At that time, from the Congress Benches, Mr. Bhagwat Jha Azad moved a resolution that we should sever our ties with the Commonwealth on the ground that the B.B.C. and the press in U.K. was publishing a lot of material against India, damaging the image of this country. If this sort of an argument that is advanced about the map, could have been very well advanced for that propaganda also saying, "Why do you care if any country is carrying on propaganda against you. Ultimately, it depends on our strength." We could equally say that. But that will be a ridiculous sort of an argument. Whether it is the question of a map or propaganda, from whatever quarter it comes, we cannot be complacent about it. This is a very serious matter. I would rather appeal to the hon. Minister to view it from that angle.

I feel there is definitely a shift in the Soviet angle. I do not think they have completely tried to alienate us or we have lost our friendship with them. As somebody has already pointed out, they have taken us too much for granted or they think that our friendship is rather easy, that we are such a simpleton or innocent that, probably, what the world thinks about it is that they can just with impunity offend us, whether it is cartographic aggression or otherwise. It is high a time when we should try to chalk out our own way within of course, as I have already said, our limitations.

Then, I would like to point out another very important factor. This Government has got to be blamed about it. I remember, in this House, Dr. Lohia raised the question about the map published in our own country, leave alone the foreign countries. He raised the discussion and different figures were given in terms of so many miles and kms. and the Government of India did not agree with those figures..

SHRI PILOO MODY: Like the voting figures.

SHRI S. KANDAPPAN: I don't agree there.

Dr. Lohia raised that issue and, at that time, the Minister was Mr. Chagla. When he gave a reply, he was not able to give a convincing reply. Actually, they were wavering. They said the topography was not clear. It has to be further clarified and further research has to be done and the Surveyor of India was at it.

So, I feel the Government of India itself is lacking in its proper approach to these basic problems and as was pointed out, it does not matter so long as we do not have enemies on our borders. But, once a question of aggression comes and when there are border disputes and there are potential and actual enemies on our borders, it is all the more necessary and important for us to be careful on these issues.

I would again beg of the Minister to be a little more serious about this problem. I would beg of my friends on the opposite who think that the Soviet friendship would also help us. Certainly, without minimising our friendship I am afraid that alone will not help us. If you give an impression either to the Soviets or to any other country in the world that you are helpless, that you are innocent, that you could be easily won over by small mercies and you are not too demanding or you are not intelligent enough to protest even on rightful matters, then they will take you for granted and with impunity commit cartographic or any aggression they want. So, this is the crux of the matter and we have got to view that in that angle.

श्री भौगोलक ज्ञा (जयनगर) : उपाध्यक्ष महोदय, यहां पर जो चर्चा उठाई गई है, मैं समझता हूँ इस माने में मौजूद है कि यद्यपि प्रस्तावक महोदय की नीयत उल्टी रही फिर भी हमको यहां पर चर्चा करने का मौका मिला है। मैं यहां पर अपने दल भारतीय कम्युनिस्ट पार्टी की ओर स्पष्ट करना चाहता हूँ

कि जहां तक नक्शे का मामला है, भारत सरकार द्वारा छाप गए नक्श को हम सही मानते हैं। उससे अलग संसार का कोई देश भी नक्शा बनाये, वह वहां हमारा गहरा दोस्त ही क्यों न रहे या मामूली दोस्त ही रहे लेकिन हम किसी भी दूसरे नक्शे को नहीं मानते। ऐसी स्थिति में सोवियत संघ की सरकार द्वारा जो नक्शा छापाया गया है जोकि हमारे अपने भारतीय नक्शे से अलग जाता है, हम उसको नहीं मानते। हम भारतीय नक्शे को ही मानते हैं।

[SHRI K. N. TIWARY in the Chair]

इसके साथ ही मैंने यहां पर कुछ सदस्यों को जो सुना, मैं मान लेता हूँ कि अनजाने ही कुछ लोगों न ऐसा कहा लेकिन क्या इससे हम यह नतीजा निकाले कि सोवियत संघ की नीति में परिवर्तन हो रहा है—जैसा कि कुछ सदस्यों न कहा है। कुछ लोगों को ऐसी आशंका हो सकती है। लेकिन हम जानते हैं कि पहला एतराज भारत सरकार ने नक्शे के बारे में सन् 1956 में किया था जबकि सोवियत संघ ने यह नक्शा छापा था। उसके बाद दोबारा और तीव्रारा एतराज किया गया और अब चौथी बार इन 15 सालों में एतराज हुआ है। अगर परिवर्तन की बात करेंगे तो फिर हमें 15 साल पहले तक जाना पड़ागा क्योंकि वह चौंक फिर इस चौंक की नहीं हो सकती है। ऐसी स्थिति में मैं चाहता हूँ कि परराष्ट्र मंत्री इस बात को स्पष्ट करें कि क्या यह नया नक्शा है जोकि सोवियत संघ ने छापा है या यह वही पुराना नक्शा है?.... (व्यवधान)..... मैं यह सवाल उठा रहा हूँ कि क्या यह वही नक्शा है, यानी चीन में आज जो जनवादी गणतन्त्रीय सरकार है, जब उसकी स्थापना भी नहीं हुई थी, उससे पहले वाला नक्शा है?.... (व्यवधान)...

दादा (आचार्य कुगलानी) हम आपकी बहुत इच्छित करते हैं? आपने जीवन भर पूँजी का त्याग करके भी पूँजी वालों का समर्थन

श्री भोगेन्द्र ज्ञा]

किया है और हमें आशा है कि अब अन्तिम समय में भी पूँजी वालों का त्याग करेंगे ।... (व्यवधान) . . .

श्री० जी० भा० कृपालानी : मैं यह बताना चाहता था कि सन् 1956 में भी कम्युनिस्ट गवर्नरेंट ही चाहना में थी ।

श्री योगेन्द्र ज्ञा : मैं श्री कृपालानी की जानकारी के लिये कहना चाहता हूँ, क्योंकि जानने के बाद भी वही व्यक्ति थे जिन्होंने एक समय कहा था—जब चीन का हमला हुआ था और हमारी फोर्जे हट रही थीं, अमरीका काश्मीर छोड़ने के लिये कह रहा था, ऐसे कुछ लोग थे, जिन्होंने कहा था कि काश्मीर छोड़ो । चूँकि कम्युनिज्म के सिद्धांत की लड़ाई है इस लिये काश्मीर छोड़ो । ऐसा कहने वालों में श्री कृपालानी भी थे उस समय उन्होंने कहा था । उस समय हम ने कहा था कि हमारा चीन से झगड़ा सरहद के लिये है, सीमा के लिए है, कम्युनिज्म के खिलाफ नहीं है । सिद्धांत के लिये कम्युनिज्म के खिलाफ जो लड़ाई होगी वह यहीं होगी, पार्लियांमेंट में होगी, भारत में होगी । हमारा झगड़ा चीन से सरहद का है, इस लिये हम यहां बहस कर रहे हैं । श्री कृपालानी कम्युनिस्ट राज्य की बात कहते हैं । मैं चाहता हूँ श्री कृपालानी दीर्घायु हों ताकि वह भारत में भी उस को देख ले (व्यवधान) ॥

मैं आज यह जानने का आग्रह करूँगा कि जो नवशा सोवियत संघ ने लापा है या जो पता आया है क्या उस नवशे में चन चांग घाटी भी है जिस को चीन की सरकार अपने नवशे में अपना मान रही है लेकिन सोवियत संघ के नवशा में वह भारत का हिस्सा दिखलाया गया है? कि क्या वह नवशा चांग काई के जमान में चीन में लपा था वही नवशा है, जो हमारे दिक्षिण पंथी मित्रों के गुरु या नये देवता हैं, जो दौड़ दौड़ कर

ताइवान जान में नया मजा पात हैं । वह मजा उन को मुबारक ।

एक माननीय सदस्य : आप को वह मजा नहीं आता है ?

श्री भोगेन्द्र ज्ञा : आप वहां अल्दी हो आइये नहीं तो वहां भी जान की जगह नहीं रहेगी । (व्यवधान) यह पुराना नवशा है, वह चीन का 1947 से पहले वाला नवशा है तो इस पृथक्भूमि में मैं समझता हूँ कि पर-राष्ट्र मंत्री को इन बात को स्पष्ट करना चाहिये, जिससे वह साफ हो कि यह नवशा सोवियत की भारत के प्रति नीति में परिवर्तन का प्रतीक नहीं है । अगर वह साफ न हो तो उसके सफाई वह ले लै । अगर कोई कहे कि सोवियत संघ में किसी की गलती से यह नवशा लपा गया तो मेरे ख्याल में शायद ऐसा नहीं हुआ क्योंकि यह लगातार की बात है । मैं जानता चाहता हूँ कि क्या सोवियत संघ का ऐसा रुख रहा है कि जब तक भारत और चीन का विवाद है तब तक वह नया नवशा नहीं लापेगा, न इधर का न उधर का, और इसी लिये वह 1947 के पहले वाला नवशा लाप रहा है । यह बात गलत है या सही यह स्पष्ट हो जाना चाहिये । वह कहते हैं कि इस का कोई महत्व ही नहीं है, किसी की गलती से हो गया । इस के साथ ही मैं इस पर भी जोर देना चाहता हूँ कि जो चांग काई मेंक के जमान का पुराना नवशा है क्या आज की चीन की मौजूदा संरक्षक का नवशा उस से भिन्न है? इस सम्बन्ध में भी हम ने चिन्ता जाहिर की है । हमारे लिये यह चिन्ता का विषय है । मैं इस को कम नहीं करना चाहता, बल्कि इस का और भी इजहार किया जाय, जैसा कि पर राष्ट्र विभाग के मंत्री न किया है, इस में कोई दो राय नहीं हैं ।

लेकिन आज इस बात को उठाने का मतलब क्या है ? क्या जनसंघ के सदस्य लोग चाहते हैं कि सोवियत संघ से सांस्कृतिक सम्बन्ध तोड़ लिया जाये ? जो कुछ श्री गुप्त ने कहा, मैं समझता हूँ कि वह एक ऐसी अमरीकी संस्कृति है, जिस की पहली चोट संस्कृत पर पड़ी । जो भारत की मानवतावादी संस्कृति में ही संघर्ष तोड़ना चाहते हैं उन के लिए यह कोई नई बात नहीं है । पता नहीं उन्होंने विचार कर ऐसा किया या बिना विचारे किया । आज दुनिया में प्रमुख साम्राज्यवादी देश भारतीय भूखण्ड को विक्रत रूप से पेश कर रहे हैं । मैं संयुक्त राष्ट्र के नक्शे की बात नहीं कह रहा हूँ । लगातार 23 वर्षों से अमरीका और ब्रिटेन इस बात पर अड़े हुए हैं कि जम्मू और काश्मीर भारत का हिस्सा नहीं है ।

एक माननीय सदस्य : यह शर्म की बात है ।

श्री भोगेन्द्र ज्ञा : आप के लिये यह शर्म की बात है इस की खुशी है, लेकिन हमारे लिए यह शर्म की नहीं गुस्से की बात है । इस लिये काश्मीर के लिये दो बार प्रस्ताव पास कराये गये, लेकिन हमारे देश में कुछ लोग हैं, कुछ दल हैं जिन्होंने कहा कि काश्मीर छोड़ दो । आज भी गोआ के नाम पर एक प्रतिनिधि पुर्तगाल की तथाकथित पार्लियांमेंट में बैठता है । अमरीकी सरकार गोआ को भारत का भू भाग नहीं दिखलाती है । पुर्तगाल से गोआ को ले कर सरहद का झगड़ा नहीं है, गोआ के उस पार पुर्तगाल नहीं है । आज भी अमरीका उस को भारत का भाग नहीं दिखलाता है, लेकिन सदस्यों न इस बात का कभी जिक भी नहीं किया ।

एक माननीय सदस्य : किया है ।

श्री भोगेन्द्र ज्ञा : नागालैंड का फीजो बागी बन कर विलायत में है । विलायत की सरकार ने अभी उस को अपना नागरिक

बना लिया है । यह मामला सरहद को ले कर नहीं है, हमारे भूखण्ड का मामला है, गणतन्त्र के अस्तित्व का सवाल है । काश्मीर के रहने या जाने में भारतीय गणतन्त्र के चरित्र का मामला है, नागालैंड के रहने या जान में भारतीय गणतन्त्र के चरित्र का सवाल है । गोआ का सवाल भी इसी तरह का है ।

इसी पृथक्कूमि में हमारी स्वतन्त्र पार्टी के नित ने औद्योगिक विकास पर चोट की है । हम जानते हैं कि उन का हमारी सरहद से तालुक नहीं है । वह सोचते हैं कि मुनाफा किस में बैठता है और बाटा किस में बैठता है । उन्होंने अपने हिसाब से कहा । श्री गुप्त ने जो संस्कृति की बात कही, वह भी पूँजी का मामला था । चूंकि राजकीय क्षेत्र बढ़ने से मुनाफे में कमी आती है इस लिये उन्होंने चिन्ता व्यक्त की । क्यों सोवियत संघ सहायक है बोकारो को खड़ा करने में, हटिया, भिलाई और लड़ाकू विमान का कारखाना लगाने में या चार स्वर्वेद्धन पनडु बी जहाजों को दे रहा है ? इस लिये कि हम हिन्द महासागर में शक्ति-शाली न हो सकें, यह साप्रज्यवादियों के लिये चिन्ता का विषय बन गया । स्वतन्त्र, जनसंघ और सिन्हाइकेटी कॉन्फ्रेस के सदस्य उसी चिन्ता का इजहार सदन में करते हैं ।

जहां तक हमारे नक्शे का मामला है, भारत जो नक्शा रखता है एक मत से उस की सदन में पुष्ट हो यद्यपि उसकी जहरत नहीं है, लेकिन इसको दोहारते हुए मैं साथ साथ यह भी आग्रह करूंगा पर-राष्ट्र मंत्री से कि वह सदन के समने, आज करें सकें तो आज करें, नहीं तो बाद में कर, लेकिन यह बतलायें कि संसार में कौन-कौन से देश हमारे भूखण्ड के बारे में कैसे कैसे नक्शे छापते हैं, खासकर प्रमुख देश जैसे सोवियत संघ हैं, संयुक्त राज्य अमरीका है, प्रेट ब्रिटेन हैं । वह चक्रोत्तो-वाकिया के सम्बन्ध में चिन्ता न करे । संसार के पूँजीपतियों ने अनुमान लगाया था कि

[श्री योगेन्द्र ज्ञा]

पूँजीपति वहां फिर राज्य करेंगे, लेकिन वह नाकाम हो गये। मगर हमारे यहां बाटा कम्पनी बढ़ रही है। आज वह इत्मीनान रखते कि जहां मज़दूरों का राज्य हुआ है वहां वह उलटन नहीं पायगा संसार भर के अमीक एक ही कर खड़े हो जायेंगे और मज़दूरों के राज्य विरोधी चकानाचूर हो जायगा। उन का सपना चूर हो जायगा :

आज सोवियट संघ के बारे में जो शक किया जाता है कि अगर चार बार इन्हें आग्रह किया, खेद जाहिर किया और स्पाट जबाब नहीं मिला तो क्यों नहीं मिला। हम इस बात को अमीरता से सोचें : क्या इस लिये कि अमरीका हम को आक्रमण कारी कहता है, गोआ पर आक्रमणकारी कहता है, काश्मीर पर आक्रमणकारी कहता है और कहता है कि हम लोग वहां से हट जाय ? फिर भी हमारी सरकार अमरीका की सरकार के सामने जम कर विरोध नहीं करती। कि इंग्लैंड के ट्रेनिंग पाये हुए डाक्टरों के हाथों में हमारे औजार नहीं आते और वह अपने कारखानों को बन्द करना चाहते हैं ? म हमारा अपना मद्रास का कारखाना खराब कहा जाता है क्योंकि विलायती हाथ उस पर चलते नहीं ? आज विलायती और अमरीकी सामाज्यवादी परम्परा के मुताबिक हिन्दुस्तान के इजारेदार और पूँजीपतियों के तबके हिन्दुस्तान की आजादी पर खतरा डाल रहे हैं औद्योगिक विकास पर खतरा डाल रहे हैं, हमारे जनतन्त्र पर खतरा डाल रहे हैं, आज मुबह से शाम तक जो राजाओं की थैली के विषय में मतदान पर विवाद हुए उन में पालियांमेंट के पुजारी उस के नाम पर अंसू नहीं वहा रहे हैं, बल्कि एक तरह से बाबंत कर रहे हैं। एसी स्थिति मैं प्रचार के बहाने यह लोग प्रयास कर रहे हैं कि सोवियट संघ से दोस्ती तोड़ो ताकि यहां पर थैली का अखण्ड सामाज्य सब दिन काम रहे। नतीजा यह है कि जिस तरह से

सामाज्यवादी हमारे भूखंड को 200 सालों तक गुलाम बनाय रहे उसी प्रकार अब भी गुलाम बना कर रखेंगे। इस लिये परराष्ट्र विभाग की ओर से देश के सामने इस समय जो सभी देशों के नवशे हैं....

श्री रमेश सिंह (खलीलावाद) : आज तो सोवियत नवशे की बात है, और नवशे दिखान की बात नहीं है।

श्री योगेन्द्र ज्ञा : इस लिये मेरा कहना है कि परराष्ट्र विभाग और यह सदन अपने साथी देशों को तोल ले कि कौन हमारा वितना दोस्त है, अठनी चदनी, रूपया और उस के बाद अपनी नीति बनाने में मदद दरे।

इन शब्दों के साथ जो मूल मोशन है मैं उस का विरोध दरता हूँ और श्री बनर्जी के मोशन का समर्थन करता हूँ।

SHRI UMANATH (Pudukkottai): I rise to disapprove of Shri Kanwar Lal Gupta's disapproval motion. The Soviet Encyclopaedia has reproduced a map showing Aksai Chin and NEFA as part of China. I think the conduct of the Soviet Government is more in the nature of continuing its old maps pending final settlement between India and China . . .

SHRI KAMALNAYAN BAJAJ (Wardha): Why do they not say that?

17 hrs.

SHRI UMANATH:..... rather than an indication of its thinking on the merits of the dispute. Now, if we demand, be it the Government of India or any party, that the USSR should discontinue the old maps and re-introduce new ones, then it means that the Soviet Union is called upon to determine what belongs to us and what belongs to China and on that basis re-draw the maps.

If a third country thinks that it will not be proper for it to determine what should go to India and what to China, if it thinks that it is better settled by the two countries mutually and that it shall leave its maps undisturbed pending such settlement, I do not understand how that country is wrong unless we want to deny that country its own sovereign right to take decisions which we claim for ourselves. The essence of their demand is something else. It is that when there is a dispute between India and China regarding our borders, all countries who want friendly relations with us shall accept what we consider to be our borders and recast their maps according to our stand as otherwise we will have no relations with them whatsoever. At this rate, there can be no international relations not only with China or Russia but with any other country in this world. You will have to look to the space and to the moon for relations and not with any country on the face of this earth.

Hon. members who were fuming and fretting on this want to make it appear that their enmity towards the Soviet Union is due to the Soviet Union's so-called cartographic aggression. No. It is the other way. Their theory of cartographic aggression was the by-product of their political and ideological enmity with the Soviet Union. Nor is their anger about this map arising out of their concern for our borders. The Chiang Kai-shek government have published a number of maps showing Aksai Chin and NEFA as parts of China, similar to the ones published by the Soviet Union. Where did the love of our borders of these gentlemen disappear? Perhaps it melted away in the warm embrace of Chiang Kai-shek. What is more, the refugee of Chiang Kai-shek, Formosa, has become the Mecca for these people. The tongues which call into question friendly relations with the USSR over these maps call for establishment of diplomatic relations with Chiang Kai-shek despite his publishing similar maps.

Some friends have already said that the USIS has published a number of publications excluding Kashmir from Indian territory. I want to know why our cartographers got cold feet which otherwise should mark to the US embassy here. In other words, it is international ideological ganging up which parades as national patriotism on this issue.

To the Government, I would like to say a few words. Do not forget that these maps of various countries or the non-changing of the old maps are off-shoot of the continuance of the dispute between us and China. The late Prime Minister, Pandit Nehru, himself had gone on record under international gaze expressing no objection to arbitration on this question in his correspondence with the Chinese Government, thereby by implication admitting the existence of the dispute. If other countries take cognisance of this statement or correspondence of Pandit Nehru relating to the existence of this dispute and take up the position of not disturbing the old maps pending a settlement of the dispute, why blame them?

The real solution of the map problem lies in a lasting solution of the dispute between our country and China. Instead of looking at this problem in this light, Government are going about with a can of black tar in hand; wherever they come across such maps emanating from any country as part of their publications, they are smeared with tar. I do not know since when this Government became a faithful convert of Shri E. V. Ramaswamy Naicker who went about with a can of tar to smear Hindi letters in Tamil Nadu.

When these very maps are circulated in millions of copies throughout the world, do you think your smearing them in India will do away with this problem?

[Shri Umanath]

Recently the Government have gone a step further by prescribing all these maps. This is nothing but succumbing to anti-Soviet and anti-China reactionary pressures in this country. Let Government stand up to these pressures, take a bold initiative to settle our dispute with China; the correct maps will automatically follow and emanate from all countries.

श्री जनेश्वर मिश्र (फूलपुर) : सभापति महोदय, अभी थोड़ी देर पहले हम को बाहर एक चिट्ठी मिली कि दिल्ली के समाजवादी युवजन समा के पंद्रह लड़के पटेल चौक पर गिरफ्तार कर लिए गए हैं। वे लोग मांग कर रहे थे कि दिल्ली यूनिवर्सिटी के लड़कों को यूनियन बनाने का अधिकार हो

सभापति महोदय : इससे इसका क्या संबंध है।

श्री जनेश्वर मिश्र : इसी से मैं इसका सम्बन्ध जोड़ रहा हूँ। श्री राज कुमार जैन जिन्होंने हिन्दी में इमत्हान दिया था, उसके लिए वे मांग कर रहे थे कि उसकी कापीयां जांची जाए। लेकिन इस सरकार ने उनको गिरफ्तार कर लिया। स्वर्ण सिंह जी चूंकि विद्यार्थी उनके समने कमज़ोर पड़ते हैं इस वास्ते उनको तो पकड़ कर बन्द कर देते हैं लेकिन मजबूत रूस जब हमारे देश की धरती के नक्शे को बिगाड़ देता है तो सिर झुका लेते हैं। यह है इस सरकार की नीति।

नक्शे का महत्व क्या होता है? पिछले बीस साल से इस देश की सरकार के सामने केवल कुर्सी का महत्व रहा है, देश की धरती के नक्शा का महत्व नहीं रहा है। विदेशों में इस देश को तीन तरह से अपमानित किया गया है। एक तो हमला करके, दूसरे प्रकाशनों के जरिये और तीसरे हिन्दुस्तान के लोगों

को अपने देश की धरती पर वहां अपमानित करके। हमारी पार्टी के नेता डा० राम मनोहर लोहिया को अमरीका के होटल में जान से रोक दिया गया था और उनको गिरफ्तार कर लिया गया था क्योंकि वह काले थ। आपने इसको इस देश वा० अपमान महसूस नहीं किया। बहुत से हिन्दुस्तानी आज भी अफ्रीका के देशों में अपने को अपमानित महसूस कर रहे हैं। आप याद रखें कि कमज़ोर और बैर्झमान देश की धरती बड़ी की धरती होती है। बैर्झमान शब्द का प्रयोग मैं आपके लिये नहीं कर रहा हूँ, और देशों के लिये कर रहा हूँ। जो सामाज्यवादी देश होते हैं वे बैर्झमान कहलाते हैं। उनकी धरती सिकुड़ती भी है और बड़ती भी है। मजबूत, स्वायत्त, स्वतंत्र और सर्व प्रभुत्ता-सम्पन्न देशों की धरती हमेशा फौलादी धरती हुआ करती है, वह न सिकुड़ती है और न बड़ती है। हिन्दुस्तान की धरती सिकुड़ी है। काश्मीर में सिकुड़ी है। सन् 1947 में बटवारे के समय सिकुड़ी है। हिमालय की सरहद पर सिकुड़ी है। कच्च मैं सिकुड़ी है। कच्चाटिवू में सिकुड़ने जा रही है। इतना बड़ा अपमान देश की धरती के नक्शों तथा हमलों के समय आपने किया है, असली धरती पर किया है आपन कागज के नक्शों के महत्व को बेकार किया है। मेरे कुछ दोस्त कहते हैं कि अमरीका ने गलत नक्शा छापा, स्विटजरलैंड ने गलत नक्शा छापा, तब एतराज क्यों नहीं किया। मैं कहूँगा कि अगर देश की सरकार मैं दम है तो एक साथ वह निन्दा वारे अमरीका की, स्विटजरलैंड की और रूस की भी। तीनों की वह निन्दा करे। हिम्मत के साथ निकले और वह कहे कि क्यों ये नक्शे बिगाड़ते हैं। असल मैं इस सरकार ने पिछले बीस साल में जान-बूझ कर इन नक्शों के महत्व को कम किया है। जब चीन ने हमला किया था हिमालय की सरहद पर, हमारे देश की धरती जब सिसक रही थी उस समय इसी सदन मैं प्रधान मंत्री ने कहा था कि जिस धरती पर चीन

ने कब्जा किया है वह धरती कंटीली है, पश्चिमी है। अपनी धरती को हम भारत माता कहते हैं। उसके किसी भाग पर विदेशी कब्जा करे और मां का सब से जिम्मेवार बेटा कहे कि मां की उंगली—ये डां लोहिया के शब्द हैं जो उन्होंने लोकः सभा में कहे थे—सभा से लाडला बेटा कहे कि मां की उंगली सड़ी हुई थी जिसे विदेशी ने पकड़ लिया है, इससे बड़ा अपमान और कुछ क्या हो सकता है? मैं आरोप लगाना चाहता हूँ कि सरकार ने जानबूझ कर देश के नक्शे को अपमानित कराने की साजिश की।

अभी बहस होने वाली है हरिजन लोगों के सवाल पर। वह सवाल आएगा या नहीं मैं नहीं जानता हूँ। लेकिन एक बात मैं कहना चाहता हूँ। गांव में हरिजन हँसता है गांव के दक्षिणी टोले में। चमरीती उसको कहा जाता है। गांव के उत्तरी टोले में ब्राह्मण ठाकुर बसता है। बीच में बनिया, कुर्मी, काढ़ी अहीर आदि लोग बसते हैं। अब आप दुनिया के नक्शे को देखें। अमरीका से ले कर यूरोप होते हुए रूस तक यह ब्राह्मण, ठाकुर वाला उत्तरी टोले का मुहल्ला है। बीच में चीन ईरान, ईराक, मिश्र यह बनियों, कुर्मी आदि का मुहल्ला है। हिन्दुस्तान, पाकिस्तान और पूरा का पूरा अफ़्रीका, इस में हरिजन बसते हैं। उत्तरी टोले में जहां ठाकुर, ब्राह्मण आदि बसते हैं उनको हम कानूनमो, पटवारी, पंडित अमीन कह सकते हैं। उत्तरी टोले के अमीन कभी कभी हरिजन के खेत के नक्शे को बिगड़ दिया करते हैं। इसको ले कर दक्षिण टोले के हरिजन जब आपस में झगड़ा करते हैं, आपस में लेन देन के सवाल पर झगड़ा करते हैं, या एक दूसरे की बहु बेटी की इज्जत के सवाल पर झगड़ा करते हैं तो ठाकुर साहब शराब के नशे में, जब नीयत खराब होती है तो रात को पान खाते हुए और छड़ी हाथ में ले कर आ जाते हैं और कह देते हैं चुप बे, लड़ाई बन्द करो और दोनों सटक कर चुप्पी लगा लेते हैं। हिन्दुस्तान और पाकिस्तान में लड़ाई चली। वह देश की सरहदों के

लिए लड़ाई थी, राष्ट्रीयता जूँझ रही थी, अब्दुल हमीद जैसे जवान शहीद हो रहे थे, पैटन टैक टूट रहे थे और उसी समय मास्को में ठाकुर साहब की नीयत खराब हुई, उन्होंने कहा चुप बे, लड़ाई बन्द करो, दोनों ने सटक कर चुप्पी लगा ली। दुनिया में और भी लड़ाइयां हुई हैं। वियतनाम में हुई है, कम्बोडिया में हुई है। क्यों नहीं किसी देश ने, ठाकुर देश के आदमी ने उसी तरह से जिस तरह से हिन्दुस्तान और पाकिस्तान से झगड़े में पंचनामा किया था, उसी तरह दूसरे देशों के झगड़ों में पंचनामा किया।

क्या मंत्री महोदय बता सकते हैं कि जिस तरह से इस देश का नक्शा दूसरे देशों द्वारा बार-बार बिगाड़ा गया है, क्या दुनिया के किसी और देश के नक्शे को उसी तरह बिगाड़ा गया है; अगर नहीं बिगाड़ा गया है, तो इस के लिये जिम्मेदार कौन होगा? मंत्री महोदय होंगे या कोई दूसरा होगा, मंत्री महोदय इस पर विचार करें।

मैं बहुत ही ईमानदारी से इस सरकार से कहना चाहता हूँ कि जो लड़का अपनी मां की इज्जत की रखवाली नहीं कर सका, उस लड़के को अपनी मां का मालिक बनने का कोई हक नहीं है। हिन्दुस्तान की धरती भारत माता है। इन बीस बाईस सालों में इस सरकार ने भारत माता को अपमानित करवाया है। कल प्रधान मन्त्री और श्री चव्हाण ने बतते के तकाजे की बात कही थी। आज मैं यह कहना चाहता हूँ कि यह बतते के तकाजा है कि हिन्दुस्तान का जनता इस सरकार को गही से उखाड़ कर फेंक दे, वर्ना भारत माता की इज्जत इसके हाथों में नहीं बचेगी।

साथ ही मैं रूस, अमरीका और इंगलैंड के लोगों से कहना चाहता हूँ कि इस देश की जनता अपने देश की धरती की हिकाजत करना भी जानती है। सरकार निकम्मी हो सकती है, लेकिन जनता बहादुरी से उस

[श्रोत जनेश्वर मिश्र]

अप्रेज से लड़ चुकी है, जिस का सूरज दुनिया में कहीं नहीं ढूबता था। अगर यह नक्षा ठीक नहीं किया गया, तो रूस का कोई भी अधिकारी हिन्दुस्तान की धरती पर बिना काले झंडों का स्वागत लिये नहीं जा सकता है। अगर अमरीका और ईंगलैंड इस देश का गलत नक्षा बनाते हैं तो हिन्दुस्तान की जनता को फँसला करना पड़ेगा कि इस धरती पर उन देशों के आदमी आजादी से न चलने पाये।

सभापति महोदय : आखिर मैं यह प्रायंता करूँगा कि चाहे दस बजे रात को ही क्यों न हो, हरिजनों के सवाल पर ज़बूर बहस कराई जाये, क्योंकि वह देश के बहुत ही ग्रामीण लोगों का सवाल है। अगर वह सवाल अछूता रह गया, तो यह देश भी इसी तरह अपमानित होता रहेगा।

श्री चन्द्रजीत यादव (आजमगढ़) : सभापति महोदय, इस बात पर कोई मतभेद नहीं है कि पिछले बर्षों में रूस में जो हिन्दुस्तान के जो नक्शे प्रकाशित हुए हैं, उन में हिन्दुस्तान के कुछ हिस्से को सही तरोंके से नहीं दिखाया गया है। इस को सरकार भा॒ मानती है और इस विषय पर कोई मतभेद नहीं है। प्रश्न यह है कि अगर किसी देश ने हमारे देश का गलत नक्षा प्रकाशित किया, तो एक सरकार की हैसियत से भारत सरकार का जो कर्तव्य था, उस ने उस को निभाया है या नहीं और अगर निभाया है, तो किस प्रकार से निभाया है।

जब भारत सरकार का ध्यान रूस में प्रकाशित उस नक्शे की तरफ गया, जिस में हमारे देश के कुछ भाग को गलत ढंग से दिखाया गया था, तो उस ने 1956 में ही, जब कि न तो भारत और चीन की लड़ाई का सवाल पैदा हुआ था और न ही रूस और चीन की सरहद का प्रश्न पैदा हुआ था, इस बारे में

रूस से प्रोटोस्ट किया। इसके बाद 1958, 1967 और 1968 में भारत सरकार ने लगातार चार बार रूस सरकार से लिखित रूप से प्रोटोस्ट किया कि हमारे नक्शे को ठीक से नहीं दिखाया गया है। जिस नक्शे को ले कर यह चर्चा हो रही है, जब उस की ओर भारत सरकार का ध्यान गया, तो उस ने जून, जुलाई और अगस्त में, लगातार तीन बार, अपने राजदूत के माध्यम से, और रूस के जो अधिकारी हमारे देश में आये, उन से बातचीत कर के, इस का ध्यान इस ओर आकर्षित किया कि उस ने रूस देश का नक्शा ठीक नहीं दिखाया है।

प्रश्न यह है कि जिस नक्शे के बारे में हम चर्चा कर रहे हैं, उस के बारे में हमें चिन्ता होनी चाहिए या नहीं। मैं समझता हूँ कि अगर दुनिया का कोई भी देश हमारा नक्शा सही ढंग से नहीं दिखाता है, तो स्वाभाविक रूप से देश को उस के बारे में चिन्ता करनी चाहिए। हम अपने कर्तव्य से चुक नहीं सकते हैं। लेकिन जहां तक इस चर्चा का सम्बन्ध है, मैं माननीय सदस्य, श्री कंवरलाल गुप्त, की तारीफ़ और प्रशंसा करता, अगर वह उन तमाम देशों का जिक्र करते और निन्दा करते, जिन्होंने हमारे नक्शे को गलत ढंग से दिखाया है। मैं नहीं जानता कि संसार के किन किन देशों ने किन-किन देशों के नक्शे गलत दिखाये हैं। उदाहरण के लिए याकिस्तान को शिकायत है कि रूस, ईरान और मिश्र उस के नक्शे को गलत दिखाते हैं। हमें शिकायत है कि हमारे देश के नक्शे को केवल रूस ने ही नहीं, बल्कि यू० एस० ए० ने भी गलत दिखाया है। जिस काश्मीर को हम भारत माता का ताज़ और मुकुट कहते आये हैं, जिस के बारे में हम कहते हैं कि वह इस धरती पर हमारा स्वर्ग है, अमरीका उस काश्मीर को एक स्वतंत्र देश के रूप में या पाकिस्तान के हिस्से के रूप में दिखाता है। लेकिन अगर माननीय सदस्य,

श्री कंवर लाल गुप्त, अपने पूरे भाषण में उस को चर्चा भी नहीं करते हैं, तो मैं उस का क्या अर्थ लगाऊँ ? अगर वह इस बात का जिक्र भी नहीं करते कि कई अन्य देशों ने हमारे नक्शे को गलत दिखाया है, तो मैं उन का क्या अर्थ लगाऊँ ? (व्यब्धान) :

श्री रणजीत सिंह : सभापति महोदय, मेरा निवेदन है कि माननीय सदस्य देखे कि सदन के सामने मोशन क्या है । (व्यब्धान)

सभापति महोदय : सभी पार्टीयों के सदस्यों को बोलने का टाइम मिल रहा है। जो कोई सदस्य इसके बाद बोलेंगे, वह इन बातों का जवाब दे सकते हैं। लेकिन इस तरह बोच में इन्टरक्वियर कर के टाइम बर्दाद न किया जाये।

श्री रणजीत सिंह : मेरा पायंट आफ्र आर्डर है। सदन के सामने जो मोशन है, वह रूस द्वारा छापे गये भारत के नक्शे के बारे में है। माननीय सदस्य को उसी विषय तक सीमित रहना चाहिए। अमरीका द्वारा छापे गये गद्दे नक्शों के बारे में पच्चीसों बार यहां बहस हो चुकी है, जो हमारी पार्टी ने उठाई है, डा० लोहिया ने उठाई थी। कोई यह कैसे कह सकता है कि वह प्रश्न कभी नहीं उठाया गया ? माननीय सदस्य के पक्ष के लोगों ने भी उस प्रश्न को उठाया था। सब लोगों ने उस की निन्दा की है।

सभापति महोदय : यह कोई पायंट आफ्र आर्डर नहीं है।

श्री रणजीत सिंह : पायंट आफ्र आर्डर यह है कि जो विषय सदन के सम्मुख है, माननीय सदस्य को उसी पर अपने विचार व्यक्त करने चाहिए।

श्री हरदयाल देवगुण (पूर्व दिल्ली) : अगर पाकिस्तान हमारे देश पर हमला करे, तो माननीय सदस्य कहेंगे कि पहले चीन से लड़लो, फिर पाकिस्तान से लड़ना !

सभापति महोदय : आप की पार्टी के सदस्य बोल चुके हैं। अब माननीय सदस्य को बोलने दीजिए।

श्री चंद्रजीत यादव : प्रश्न यह है कि क्या अमरीका और इंगलैंड ने उन नक्शों को दुरुस्त कर लिया है, जिन में काश्मीर को हमारे देश का भाग न दिखाकर गलत ढंग से दिखाया गया है। स्वतंत्र पार्टी के लोग चेकोस्लोवाकिया के दुबचेक की फोटो की पूजा करते हैं, वे उस की एक आदर्श पुरुष के रूप में पूजा करते हैं, वे उस के "जिन्दाबाद" के नारे लगते हैं और कहते हैं कि उस के आदर्शवाद को स्थापित करना चाहिए। लेकिन दुबचेक के जमाने में ही चेकोस्लोवाकिया के नक्शों में हमारे देश के कुछ भाग को गलत ढंग से दिखाया गया था।

आज इस प्रश्न को छेड़ने के पीछे कोरी राजनीति है। क्यों इस राजनीति को उठाया गया है ? पिछले साल, दो साल से देश एक नई दिशा को ओर जा रहा है, देश में एक नई भावना पैदा हो रही है। प्रश्निके उस कदम का विरोध करने की स्वतंत्र पार्टी और जनसंघ एक बड़ी भारी योजना है और यह उस योजना का एक अंश है।

श्री हरि कृष्ण : मेरा पायंट आफ्र आर्डर है। रूस ने जो गलत नक्शे छापे हैं, माननीय सदस्य अगर उस को प्रगति कहते हैं, तो यह एक बहुत अजीब बात है।

श्री चंद्रजीत यादव : माननीय सदस्य समझने की कोशिश करें।

[ओः चन्द्रजीत यादव]

आप बैठिए, हम को अपनी बात कहने दीजिए। (व्यवधान)

सभापति महोदयः ऐसे तो हाउस नहीं चल सकता। अगर इस तरह से हाउस चलेगा तो मैं हाउस एडजर्न कर दूँगा। इसलिए आप मेर्हरबानी कर के चलने दीजिए।

श्री अब्दुल गनी डारः आप तो बड़े बजुर्ग हो, आप वयों खफा हो जाते हो? आप सभापति हो और हमारे नेता हो? (व्यवधान)

شروع عبدالغنى ذار : اب بڑے
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सभापति महोदयः जितनी मर्जी आप लोग बोलना चाहेंगे हम टाइम देंगे। लेकिन जो माननीय सदस्य बोल रह हैं उन को बोलने दो।

श्री चन्द्रजीत यादवः मैं यह कह रहा था कि पूरे देश में एक साजिश चल रही है देश की प्रतिक्रियावादी ताकतों की तरफ से कि हिन्दुस्तान में जो प्रगति के लिए हमारी सरकार कदम उठा रही है या जिन देशों से हमारी दोस्ती है और जिन की दोस्ती को हम कायम रखना चाहते हैं इसलिए कि उस में हमारे भी राष्ट्र का हित है और उन का भी हित है, दुनिया के सारे देशों के साथ दुश्मनी कर के, दुनिया के सारे देशों को दुश्मन के खेमे में रख कर हम अपने को अलगाव की स्थिति में, आइसोलेशन की स्थिति में नहीं रखना चाहते, अगर उन के तर्क को मान लिया जाय तो इस का अर्थ क्या होगा? (व्यवधान) स्थिति यह है कि आज हम इस बात को स्वीकार करने को यार नहीं हैं.....

(व्यवधान) : हम यह जानते हैं कि रूस हमारा एक मित्र देश है। रूस की और हमारी मित्रता कुछ आदर्शों के ऊपर, कुछ दुनियादों के ऊपर कायम है। उस मित्रता को हम बनाए रखना चाहते हैं आज भी और भविष्य में भी। लेकिन वह मित्रता अपने देश के सम्मान की कीमत पर, वह मित्रता अपने राष्ट्रीय हितों की कीमत पर, वह मित्रता अपने देश की आजादी और सार्वभौमिकता की कीमत के ऊपर चाहे वह रूस के साथ हो, अमेरिका के साथ हो या किसी के साथ भी हो, हम नहीं रखना चाहते। लेकिन प्रश्न यह है कि आप क्या चाहते हैं हम से? हम ने प्रोटोस्ट नोट भेजे। हम ने बातचीत कर के लगातार उन का ध्यान उस की तरफ खींचा। आज अमेरिका गोवा के ऊपर हमारी प्रभुसत्ता को मानने के लिए तैयार नहीं है। आज भी अमेरिका एक एक गोवा के नागरिक को मानता है कि वह पुर्तगाली नागरिक हैं। तो क्या हम अमेरिका के कहने से गोवा के अपने देश के नागरिकों को पुर्तगाली नागरिक मान लें? अगर अमेरिका हमारी प्रभुसत्ता को काश्मीर के ऊपर नहीं मानता तो क्या उस के कहने से हम काश्मीर को एक स्वतंत्र देश मान लें? हम को इस प्रश्न के ऊपर विचार करना है कि दुनिया के दूसरे देश क्या कहते हैं हम उस को मानने के लिए तैयार नहीं हैं। जैसा हमारे किसी मित्र ने कहा है, "मैं समझता हूँ उन्होंने सही कहा है भारत का नक्शा और भारत की भूमि के बारे में भारत की सरकार जिस नक्शे को बनाएगी उस को हम एक अधिकृत नक्शा मानेंगे।" क्या अमेरिका उस के बारे में कहता है, क्या प्रंग्रेज कहता है या क्या सोवियत यूनियन कहता है उस का इस से कोई मतलब नहीं होगा। अगर गलत नक्शे होंगे तो उस के खिलाफ हम अपना प्रोटेस्ट करेंगे, उन का ध्यान उस की तरफ खींचेंगे। लेकिन इस के मानी यह नहीं हैं कि हम उस भूखण्ड-

को छोड़ देंगे और उन के पीछे दास बन कर घूमते और दौड़ते फिरेंगे ।

मगर मैं इस बात को कहना चाहता हूँ कि सोवियत यूनियन और हिन्दुस्तान की दोस्ती तोड़ने की साजिश जो इस देश में प्रतिक्रियावादी ताकतें मिल कर कर रही हैं हम उस को नहीं होने देंगे । हम उस बात को नहीं भूल सकते कि जब काश्मीर का सवाल आया तो सोवियत यूनियन ने संबंध राष्ट्र संघ में अपने विशेषाधिकार का प्रयोग कर के हमारी मदद की । जब गोवा का सवाल आया तो अमेरिका और इंग्लैंड ने पुर्तगाल की मदद की लेकिन तब सोवियत यूनियन ने हमारी मदद की । हमारे देश के अंदर उन वृनियादी उद्योगों को और हमारे देश की आर्थिक हालत को मजबूत करने के लिए रूस ने जिस प्रकार का संवध जोड़ा और हमारी मदद की हम उस संबंध को बनाए रखना चाहते हैं ।

अंत में मैं इस बात को कहना चाहता हूँ कि यह सोवियत रूस के नक्शे का सवाल जो है, इस में जहां तक यह बात है कि उस ने गलत नक्शे दिखाए हैं, उस के ऊपर हम सभी एक साथ हैं जहां तक कि इस का सवाल है कि प्रोटेस्ट करना चाहिए, हम को हाइएस्ट लेवल पर उस सवाल को उठाना चाहिए और उन से कहना चाहिए कि आप हमारे मित्र हैं, आप इस नक्शे को बदलाए । आप की अपनी सरकार है, उस को बदलवाइए ।

श्री पीलू मोदी : और अगर नहीं किया तो ?

श्री चन्द्रजीत यादव : अगर नहीं किया तो हम फौज नहीं भेजेंगे । मोदी साहब चाहते हैं कि हम उस के लिए फौजें भेजें तो वह हम नहीं करने वाले हैं । माननीय मोरार जी भाई की तरह से मैं यह भी नहीं कहना चाहता— मोरार जी भाई आज कहते हैं कि अपने राजनीतिक संबंध तोड़ दो । कल तक मोरार जी भाई बड़े ये कैविनेट

के अंदर और 56 से मामला चल रहा था तब कभी नहीं कहा कि हम रिजाइन करते हैं इस मामले पर । आज निकले हैं और अब जब इस ग्रैंड एलाएंस का नेता बनने की बात करते हैं तब उन को मातृभूमि का वह भाग नजर आता है । तब उन को सोवियत नक्शा याद आता है और तब इस बात को कहते हैं कि इस नक्शे को ठीक करो नहीं तो हम अपना राजनीतिक संबंध तोड़ते हैं । लेकिन इस बात को मैं अपील कर के कहना चाहता हूँ

SHRI MORARJI DESAI: I have to contradict the statement made. I would like to correct the wrong statement against me. I have not said that on this count diplomatic relations should be completely broken. I have said, in extreme cases that also can be done. But we have not even broken off with China. How can we break off with them? But you must take some strong diplomatic action. That is what I have said. Why are they hesitating about it?

श्री चन्द्रजीत यादव : श्रीमन्, मैं यह कह रहा था कि यह जो पूरा वितावरण बनाने की कोशिश की गई, मैं इस बात को मानता हूँ कि आज उस नक्शे को हमें ठीक कराना है अगर इस बात के ऊपर सभी एक मत हों तो आएं हम सब मिल कर इस बात को करें । लेकिन उस में यह नहीं हो कि सोवियत एम्बेसी के सामने तो करेंगे प्रदर्शन और अमेरिकन एम्बेसी के सामने आप की हिम्मत नहीं पड़ेगी. . . . (अवधारणा) . . .

एक माननीय सदस्य : सब जगह चलो ।

श्री चन्द्रजीत यादव : मैं इस बात को मानता हूँ कि सब मिल कर इस में अपती एक राय दें और पांलियामेंट की यह राय जाय कि दुनिया के तमाम देश जिन्होंने हमारे नक्शे को गलत छापा है उन देशों के

[श्री चन्द्रजीत यादव]

साथ हम को प्रधान भ्रत के स्तर पर बात करने चाहिए। लेकिन यह नहीं हो सकता कि आप एक देश को अलग कर के उस में अपनी राजनीति करना चाहें। यह चोज नहीं हो सकती। मैं यह कहना चाहता हूं कि यह सारे का सारा एक राजनीतिक सवाल है, एक संजिग के मात्रत है और यह उस संजिग का एक अंग है जिस में हमारी प्रभतिशोल अंदरूनी नीतियों का भी विरोध हुआ है और हमारी वाह्य नीतियों का भी विरोध हो रहा है। इसीलिए गूह नीति और विदेश नीति दोनों को जोड़ कर यह ताकतें उस के ऊपर विरोध करना चाहती हैं। मेरा निवेदन है कि इस प्रस्ताव को सुनन को मंजूर नहीं करना चाहिए।

श्री प्रकाशबीर शास्त्री (हापुड) : समापति जो, नतारुड दल के और विरोधी पक्ष के भी मैं अपने उन भिन्नों को राय से पूरो तरह सहमत हूं कि हमारे देश की एक इंच धरती को भी चाहे वह अमेरिका हो, रूस हो या ब्रिटेन हो, चैकोस्लोवाकिया हो, स्विटजरलैंड हो, कोई भी क्यों न हो, वह किसी दूसरे देश के नक्शे में दिखाता है तो हम को सब को समान स्तर पर रख कर सब का विरोध करना है। क्योंकि यह हमारे देश की रक्षा का प्रश्न है, हमारे देश के स्वाभिमान का प्रश्न है। जहां तक इस बात का प्रश्न है कि अमेरिका ने कुछ नक्शों में काश्मीर धरती को पाकिस्तान का भाग दिखाया या इंग्लैंड ने हमारी धरती को पाकिस्तान का भाग दिखाया, मैं अपने भिन्न चन्द्रजीत यादव को याद दिलाना चाहता हूं कि तीसरी संसद के अधिवेशन में शायद हमी ये जिन्होंने इसी संसद के अंदर इस प्रश्न को उठाया था और उस समय अमेरिका की भी निन्दा की थी।

जब यह प्रश्न आया है कि रूस ने हमारी कुछ धरती को चीन का हिस्सा दिखाया है। मैं इस बात में अपने इन दोस्तों से सहमत

हूं कि भारत के पडोस में जितने देश हैं, हम को अपनी ओर से प्रयत्न करना चाहिए कि उन के साथ हमारी भिन्नता न छुटे, हमारी भिन्नता बनी रहे। लेकिन हम उस भिन्नता की कामत अपने राष्ट्र के स्वाभिमान के रूप में नहीं दे सकते, भिन्नता की कीमत अपने राष्ट्र की धरती के रूप में नहीं दे सकते। हम उस भिन्नता की कीमत अपने देश के किसी भाग को किसी दूसरे देश का हिस्सा दिखाने के रूप में नहीं दे सकते। जो बात में विशेष रूप से कहना चाहता हूं वह यह है कि जहां तक सोवियत रूस का सवाल है हमारा यह सौभाग्य था कि जिस समय श्री बुल्गानिन और खुश्चेव यहां आए तो उन्होंने यह कहा था कि अगर कभी हिन्दुस्तान के ऊपर किसी प्रकार की कोई आंच आए तो हिमालय के ऊपर खड़े हो कर आवाज लगा देना, हम तुम्हारी सहायता के लिए यहां उपस्थित मिलेंगे। लेकिन चीन ने जब हमारे ऊपर आक्रमण किया और उन से पूछा कि आप ने हमें आशवासन दिया था तो उन की ओर से यह भी उत्तर आया, शायद चन्द्रजीत जी को भी याद होगा कि भाई के खून में और दोस्त के खून में अन्तर होता है। भाई और दोस्त में भाई का खून ज्यादा गाढ़ा होता है, दोस्त का खून इतना ज्यादा गाढ़ा नहीं होता है—यह उत्तर भी उन्हीं की ओर से आया था।

दूसरे—जब से यह चीनी नक्शे का प्रश्न आया है, इस पर आप भी निन्दा करते हैं और हम भी करते हैं। लेकिन वडी बात यह है कि रूस का कुछ समय से बड़ा विरोधी रवैया इस प्रकार बढ़ता जा रहा है कि आज राष्ट्रीय स्वाभिमान से सम्बन्ध रखने वाले लोगों को, चाहे इस पक्ष के हों या उस पक्ष के हों, दोनों को समान रूप से उसकी निन्दा करनी चाहिए। आप बताइये—जब श्री खुश्चेव यहां पर आये थे, उन्होंने यह कहा था कि काश्मीर की एक-

एक इंच धरती भारत की है, उस पर किसी दूसरे देश का अधिकार नहीं है। लेकिन मैं अब अपने मित्रों से पूछना चाहता हूँ—क्या आज रूस की नीति वही है जो खुश्चेव के समय में थी?....

श्री रामावतार शास्त्री (पटना) : बिल-कुल वही है।

श्री प्रकाशबीर शास्त्री : अगर वही है, जैसा कि श्री रामावतार शास्त्री कह रहे हैं, तो जिस समय स्वर्गीय लाल बहादुर शास्त्री ताशकन्द समझौते में शामिल होने के लिये गये थे और यहाँ यह कह कर गये थे कि काश्मीर के प्रश्न पर वहाँ किसी प्रकार की चर्चा नहीं होगी, क्या श्री कोसिंगिन की तरफ से और रूस की सरकार की तरफ से उन पर दबाव नहीं डाला गया था कि समझौते में काश्मीर के प्रश्न कों भी शामिल कर लिया जाय। रामावतार शास्त्री जी बताये—क्या उनकी ओर से इस प्रकार का दबाव नहीं डाला गया था?

सभापति महोदय, अब से कुछ समय पहले जब सरदार स्वर्ण सिंह रक्षा मंत्री थे, हम ने उन से एक प्रश्न पूछा था—क्या यह सत्य नहीं है कि पाकिस्तान को रूस से टैक मिले हैं, तब सरकार ने इसी संसद में जबाब दिया कि नहीं हम को किसी प्रकार की कोई जानकारी नहीं। है। अब बताइये—उस समय आपकी सूचना सही थी या सदस्यों की सूचना सही थी? आज उसी प्रकार के हथियार जो रूस भारत को दे रहा है, वे पाकिस्तान को भी दे रहा है—इसमें सच्चाई है या नहीं?

तीसरी सब से बड़ी बात—आज रूस हमारा मिल है और हम भी चाहते हैं कि उस के साथ हमारी मित्रता रहनी चाहिये। लेकिन जिस रूस ने ताशकन्द का समझौता कराया, आज जब उसी समझौते को दूसरा पक्ष दियासलाई लगा कर जलाता है, तो क्या रूस की तरफ से उस के विरुद्ध एक शब्द भी कहा गया है कि पाकिस्तान को ताशकन्द समझौते का आदर करना चाहिये, सम्मान करना चाहिये। जब कि

भारत उस का पूरा सम्मान कर रहा है। सच्चाई यह है, सभापति महोदय, भारत सरकार नहीं कहा जा सकता किन कारणों से पिछले कुछ समय से रूस से भयभीत हो गई है और उसके दबाव में आ कर कुछ इस प्रकार के निर्णय ले रही है जो देश के स्वाभिमान को आगे चल कर मिट्टी में मिलायेंगे। उदाहरण के लिये मैं एक सनसनीखेज बात बतलाना चाहता हूँ, जिस को मैंने गृह मंवालय की सलाहकार समिति में प्रधान मंत्री के सामने भी कहा था और वह यह कि जब आप समझते हैं कि आज काश्मीर के सम्बन्ध में रूस की नीति बदल गई है, जब आप समझते हैं कि पाकिस्तान के साथ भारत का काश्मीर में संघर्ष होकर चुका है तो मैं पूछना चाहता हूँ—इस सरकार ने काश्मीर के फौरेस्ट्स का सर्वे करने के लिये रूस के एक्सपर्ट्स को बुलाया है या नहीं? यानी काश्मीर के फौरेस्ट्स का सर्वे करने के लिये रशियन एक्सपर्ट्स आये और उस हिस्से का सर्वे कराया गया जो रूस और हिन्दुस्तान की सीमा से मिले हुए हैं। मैं पूछना चाहता हूँ क्या हिन्दुस्तान में इस प्रकार के विशेषज्ञों का अभाव हो गया है, जो रूस से इस प्रकार के विशेषज्ञ बुलाये गये और कहा गया कि काश्मीर के जंगलों में जाओ और वहाँ जा कर यह काम करो।

दूसरी बात, नक्शों को लेकर आज हमारे दिलों में जो दर्द और आपत्ति है, वह इसलिये भी है कि एक दफा पहले भी रूस के नक्शे हम को इसी प्रकार अपमानित कर चुके हैं—कोलम्बो प्रस्तावों के समय। उस समय भी रूस के छपे हुए नक्शे प्रमाण के रूप में वहाँ प्रस्तुत किये गये थे और अक्साई चीन की रेखा जो उस समय खीची गई थी, वह भी रूसी नक्शों को सामने रख कर खीची गई थी। तो हम को सब से बड़ी आपत्ति यह है कि कल जिन रूसी नक्शों में छपे हुए भारत के मान चित्रों के कालण हम अपमानित हो चुके हैं, वही अपमान हम को दोबारा न देखना पड़े।

सभापति महोदय, मेरे एक मित्र ने कहा कि हमारी नीति बड़ी संतुलित होनी चाहिये।

[श्रोत प्रकाश वं र शास्त्रः]

अगर हमारे देश का गलत चित्र, धुंधला चित्र प्रस्तुत करने पर बी० बी० सी० के प्रतिनिधि को निकाला जा सकता है, तो रेडियो पीस एण्ड प्रोग्रेस, मास्को रेडियो से प्रतिदिन जो भारत विरोधी समाचार प्रसारित होते हैं, भारत सरकार उन के सम्बन्ध में अनें मूँह पर पट्टी बांध कर क्यों बैठ जाती है यह जो असन्तुलन है इसको किस प्रकार से सन्तुलन कहा जा सकता है ?

समाप्ति महोदय, इस बात के ऊपर मैं विश्वास नहीं करता, पीछे जैसे मेरे कानों में आ कर समाचार पढ़े हैं कि रूस आज हमारी धरेलू नीतियों में भी हस्तक्षेप करने लगा है। ऐसे समाचार यहां जगह जगह सुनने को मिलते हैं। जैसे स्वर्णीय राष्ट्रपति डा० जाकिर हुसैन का जब देहावसान हुआ तो रूस से मुझाव आये कि अब राष्ट्रपति किस को चुना जाय। मारे देश में कमांडर-इन-चीफ का निर्वाचन तोना है तो बाहर से मुझाव आ रहे हैं कि सेना का थल-सेनापति किस को बनाया जाय। हमारे देश में मुम्रीम कोटि के चीफ जस्टिस रिटायर होने जा रहे हैं तो बाहर से मुझाव आ रहे हैं कि उस पुरानी परम्परा को समाप्त कर के बाहर से किसी को मुम्रीम कोटि का चीफ जस्टिस बनाया जाय। इस प्रकार की स्थिति सही है—मैं विश्वास नहीं करता। लेकिन अगर इस में कुछ भी सत्यांश है तो इस प्रकार का हस्तक्षेप एक तरह से हमारी स्वतन्त्रता को रूस के पास गिरवी रखना होगा। इस सरकार ने जो सब से बड़ी कर्तव्य पालन में चूक की, वह यह कि वह कहते तो यह है कि हम ने कर्तव्य पालन किया रूसी नक्शों पर प्रतिबन्ध लगाया, लेकिन यह प्रतिबन्ध कब लगाया? जब इस संसद में शोर मचा, जब इस संसद के सदस्यों ने खड़े होकर सरकार को विवाद कर दिया, तब सरकार ने पहले ही यह कदम उठा लिया होता तो शायद आज इस प्रकार से सरकार को आलोचना का विषय न बनना पड़ता।

MR. CHAIRMAN: Mr. Piloo Mody.

SHRI S. M. BANERJEE: Sir, I want two minutes to explain my amendment.

SHRI PILOO MODY (Godhra): It has been maintained that our friendship with the Soviet Union is increasing. We are happy if it does. But will the hon. Minister kindly explain just one single point? Upto 1967 even though the Soviet maps showed all of NEFA and Aksai Chin as part of China, when they drew the border, they had a note on it which said "This is a disputed border." Since 1967 that note has disappeared and the External Affairs Ministry which is aware of this, has been suppressing this fact from the Parliament and the people of India. I want to know. What is the motivation of the Government of India trying to suppress this fact from the Parliament and the people of India? This is a shift in the Soviet policy. After all, they are very thorough people. They do not do these things inadvertently. The shift in the Soviet attitude about our border—what does it represent? What dangers does it represent to this country?

Thank you.

SHRI SAMAR GUHA: On a point of order, Sir. Is it not proper that after SSP, it is the turn of the SSP speaker? I do not know. Sir, this is very unfair on your part to make this discrimination.

MR. CHAIRMAN: Please don't pass these remarks. You are in the habit of passing remarks.

SHRI SAMAR GUHA: *

MR. CHAIRMAN: This will not go on record.

MR. HEM BARUA.

SHRI HEM BARUA (Mangaldai): This debate on cartographic aggression has aroused emotions and passions and passions. But, Sir, I do not

want emotions and passions to be aroused. I want you to study this matter in the correct perspective. No anti-Russian lobby should function in this country and no anti-Russian campaign should be carried on because of this cartographic aggression and to say that there is an anti-Russian lobby in this country is entirely wrong. Nothing like that. (Interpretations).

SHRI ATAL BIHARI VAJPAYEE (Balrampur): Mischievous.

SHRI HEM BARUA: One mistake does not justify another mistake. The mistake of the Russian cartographic aggression does not justify the mistake committed by other nations like America and possibly Britain.

AN HON. MEMBER: And others.

SHRI HEM BARUA: One mistake does not justify another mistake. We have taken action against the BBC. That would not justify that we should not take action against Russian cartographic aggression. Aggression is aggression. Aggression is always a prelude to physical aggression. There is no doubt about it.

I remember when this matter of Chinese aggression was pointed out on the floor of the Hoose, the Prime Minister at that time pooh-poohed this pointing out the fact. But when China attacked us in 1962, everybody was silent.

All those people who pooh-poohed this idea of cartographic aggression by China were silent when the actual Chinese aggression came. I saw with my own eyes in the military barracks of NEFA occupied once by the Chinese who have written on the whole 'If you, Indians, misbehave, we will come back again'. That is what they have written in the army barracks when the Chinese occupied them during their aggression in 1962.

SHRI S. M. BANERJEE: But we have beaten them away in Nathu La.

SHRI HEM BARUA: Mr. Krishna Menon who was the Defence Minister then made a speech in Bombay that defeat in isolated battles do not make a war. But the fact remains that we were defeated in the isolated battles in the hands of China. There is no doubt about it. We were defeated. There are instances of cartographic aggression by the USA and UNO so far as Kashmir is concerned. But then, we have been protesting against that. Have we not? We have protested against that. What is the harm if we protest against this cartographic aggression by the Soviet Russia? Because, I always believe that Soviet Russia must be friendly with this country. But we want friendship on equal terms, on a reciprocal basis, —not on the basis of surveillance. We don't want that type of friendship.

SHRI PILOO BODY: Friendship with honour.

SHRI HEM BARUA: Yes, friendship with honour. You are right. Mr. Piloo Mody is at least right when he said, we want friendship with honour. That is right. We don't want friendship on the basis of surveillance.

Now, this cartographic aggression has agitated the mind of all. There is no doubt about it. I think, it has agitated the minds of the leaders of the Government also, including Mr. Surendra Pal Singh ji. I think, Sir, it has agitated the mind of everybody.

But, at the same time, this is also a fact that Soviet Russia had given arms and ammunitions to Pakistan. Their argument is this, that they want to wean away Pakistan from the clutches of China. And now the Russian leaders are coming to realise this very fact.

Now, why are we concerned by this cartographic aggression by Soviet Russia? Because of the fact, there was cartographic aggression by China and that was followed by physical action and therefore we are afraid, because of this.

[Shri Hem Barua]

At the same time the question arises What should we do now? There are some people who say that we should go to war with Soviet Russia. I do not think so. We must not go to war with Soviet Russia because we are not in a position to do it firstly. And, secondly, Sir, that would violate the principle of peace.

Sir, we want peace with every country and friendship with every country on equal terms. We do not want to go to war with Soviet Russia because of these facts. But, at the same time, we can do one thing.

We can carry on a map warfare against Soviet Russia. If Soviet Russia refuses to revise these maps, we can do one thing. We can print maps showing Russian territory as Afghar Rumanian Hungarian or even Chinese territory and bombed the Russian Embassy in Delhi with those maps. We can publish such maps showing portions of Russian territory as belonging to Afghanistan, Rumania, Hungary or even China. *Interruption*). We can do that. We can carry on that map warfare. We should do something to make the Russian leaders realise that India cannot be taken for granted. Sir, the trouble is that they think that India is taken for granted.

You know, upto 1967, what happened? The international border in NEFA was taken as a disputed territory by the Russians, and the Russian Ilyushin test pilot refused to fly over there, because that was a disputed territory before 1967. After 1967 that position was also reversed. Now the territory in both Aksai Chin and NEFA are shown as belonging to China and that is what is shown in the maps.

Now, this is a fact that for the first time our Government protested to Soviet Russia in 1956, I think. And that protest was followed by three protests and the latest was in 1969.

Now, Sir, we should take up this matter very boldly about these erroneous maps in the great Soviet Encyclopaedia and see that Soviet Russia publishes the maps correctly.

Thank you.

श्री प्रेम चन्द्र बर्म (हमीरपुर) : सभापति जी, अब 6 बजे व.ले हैं। आप इसको 6 बजे खत्म कर दीजिए क्योंकि वही नक्शा है और वही बात सभी को कहनी है।

सभापति महोदय : हम चाहते हैं कि खत्म हो जाये लेकिन अभी पार्टीज के दो तीन लोग बोलने वाले हैं और दो तीन मेम्बर आपकी तरफ से बोलने वाले हैं इसलिए मुश्किल हो जाता है। सदस्यों से मेरा इतना निवेदन जरूर है कि दो-दो मिनट में भी अपनी बात कह ले।
.... (ध्यवधाः)

श्री भोल्हु प्रसाद : इस चर्चा का उत्तर या तो आप आज ही मन्त्री महोदय से दिलवा देया फिर कल तक के लिए इस सेशन को और बढ़ा दिया जाये।.... (ध्यवधाः)

श्री रामचरण : मेरा भी यही निवेदन है क्योंकि अभी शड्यूल्ड कास्ट रिपोर्ट पर भी डिस्कशन पूरा नहीं हुआ है। ... (ध्यवधाः)

सभापति महोदय : हाउस को बढ़ाने की जहां तक बात है उसके लिए आप स्पीकर साहब को लिखकर दीजिए।.... (ध्यवधाः) .. कृपालानी जी।

श्री राम चरण : इस बहुत तो स्पीकर आप ही हैं।

सभापति महोदय : नहीं, आप उन्हीं को लिखकर दीजिए। इस में मैं कुछ नहीं कर सकता हूँ।.... (ध्यवधाः) कृपालानी जी।

श्री मोलह प्रसाद : शेड्यूल कास्ट रिपोर्ट पर 20 बैटे का डिस्केशन होने की रूलिंग तो यहां पर आपने ही दी थी।... (अवधान)। आप इस सम्बन्ध में हाउस का फैसला ले सकते हैं।

SHRI SAMAR GUHA: We can sit tomorrow also, because the Rajya Sabha is sitting till the 7th.

श्री शिव नारायण : आप मिनिस्टर का जबाब यहां पर दिलवाइये। आपने इस बात का एश्योरस दे रखा है।... (अवधान)...

सभापति महोदय : शिव नारायण जी, आप एक ग्रुप के चीफ व्हिप हैं। अगर आप ही इस तरह का विहेविधर करेंगे तो कैसे काम चलेगा। (अवधान) ... कृगलानी जी।

श्री राम चरण : सभापति जी, मेरा व्यवस्था का प्रश्न है। शेड्यूल कास्ट रिपोर्ट अभी तक पोस्टपोन होती चली आई है उसको कन्कलूड होना चाहिए। इसलिए मेरा निवेदन है कि या तो सरकार सबसे पहले उत्तर दे और अगर अभी उत्तर नहीं देना चाहती है तो फिर इस हाउस को एक्सटेंड कर देना चाहिए।... (अवधान) ... हरिजनों के साथ इस तरह का पक्षपात नहीं होना चाहिए।... (अवधान)...

श्री स० मो० बनर्जी : सभापति महोदय, जब पहले हमने इस हाउस को तीन तारीख के लिए एक्सटेंड किया था तब यह नहीं सोचा था कि इतना काम बाकी रह जायगा। शेड्यूल कास्ट रिपोर्ट पर जो डिस्केशन था वह भी अभी बाकी है। तो मरा कहना यह है कि जब राज्य सभा सात तारीख तक के लिए बैठकती है तो एक दिन के लिए हम भी बढ़ा सकते हैं। आप चेयरमैन हैं, आप पूरे सदन से कह सकते हैं और सदन आपको इस बात की ताकत दे सकता है।

श्री समर गुड़ : मैं भी इस बात का समर्थन करता हूं।... (अवधान)...

श्री शिव नारायण : सभापति के बही अधिकार हैं जो कि अध्यक्ष के होते हैं। (अवधान) ...

SHRI J. B. KRIPALANI (Guna): I can also speak as loud as other people, if they will not allow me to speak. The Chair has called me ten times, but these people are interfering. Other Members have no right to interfere when I have been called.

SHRI UMANATH: If he has got the right to speak, then we have also got the right to raise our voice.

SHRI J. B. KRIPALANI: They are not raising any point of order, but only a point of disorder. Ten times the Chair has called my name, and ten times these people have interfered. And for what? For that which the Chairman says is not within his power; and yet they tell him that it is within his power. Is this the way of doing things? I have been sitting here for five hours, and the Chairman has no mercy upon me; I am an old man, after all, and he will call me only at this time and not earlier. I have to sit here to speak last because some leaders or two or three members get up and shout.

What has been the whole discussion about? These members have only been flinging epithets against each other. I say: plague to both your houses, whether this side or that. The real question is quite different. You accuse this side that they are the friends of America. They accuse you that you are the friends of Russia and China. There are people here who are friends of both China and Russia. Where is an Indian here, I ask?

AN HON. MEMBER: I am an Indian.

SHRI J. B. KRIPALANI: You are . . . (Interruptions).

[Shri J. B. Kripalani]

This question of maps is not something new. It has not come to us all of a sudden. We have come across these maps from 1949. When the Chinese invaded Tibet and annexed that territory to China, at that time Sardar Vallabhbhai Patel wrote a letter to Jawaharlal drawing his attention—the letter is there for anybody to see—to the intentions of China, that they will aggress against India, and asking him to be careful. He was not careful.

When Jawaharlal came with the treaty with China in 1954 in this House, I said: 'Sir, did you talk of the maps?' He said "Yes, I mentioned about the maps and Chou-En-lai, said 'these are old maps of the Chiang Kai-shek time; we had no time to look into them'."

I said, "even when there are written treaties there is always the question of interpretation. You have nothing in writing. It is Chou-En-lai's word against your word, one word against another." Even when there are talks between representatives of two nations, afterwards those talks are written down and submitted to the parties concerned to confirm these were right or wrong. Even then there are disputes.

I raised this question at that time. This is not a new question. Why are we afraid of these maps? Because these maps led to aggression on the part of China. It was justified on the basis of these maps: China had already claimed these territories, so they had a right to those territories and these maps were cited in support.

Then you know what happened when there was Chinese aggression—members have mentioned it here; I do not want to repeat it. Russia was a great friend of ours. But at the time they said: 'There is a question of brother; there is a question of a friend'. They said: 'China is our bro-

ther and you are our friend. So you will have your proper place. Do not bother about it'.

This question was raised with Russia I think in 1967 or so. They considered these territories as disputed. They knew that these territories are disputed. Have these facts come out or not? Can the Foreign Minister—I mean the Foreign Affairs Minister; sometimes our Foreign Affairs Ministers are really 'foreign' Ministers—tell us about it? Will my learned friend, the Minister of Foreign Affairs, tell be whether these are facts or not, whether they are in his record or not or whether he never heard of them.

Therefore, we are apprehensive of what is being done by Russia today, namely printing those maps not even telling us that it is disputed territory, publishing those maps in their latest authorised Encyclopaedia. Nobody should impute motives to us that we are enemies of Russia. We are only proceeding on what has happened historically. When nation is not historically aware of happenings, then say that nation is doomed. We must learn from history, we must learn from experience.

Russia is our friend, but Russia is supplying arms to Pakistan and also naval help to Pakistan. Remember that the foreign policy of a nation does not change because its home policy has changed.

What is Pakistan going to do with its navy? Is England coming back or is America or China going to attack Pakistan? They have no enemies on the sea side. Their only enemy is India so far as the sea is concerned. About land also that is true. So, why Soviet Russia is giving naval help to Pakistan we have not been able to understand. If we think that Soviet Russia will be against Pakistan, we have not read

European history at all. It is always the effort of Russia to have a port in the tropical waters. In Europe it is the Mediterranean. In Asia it is the Indian Ocean. The way lies through Pakistan. As I am alive today to see the result of the mistakes Jawaharlal committed, I hope I will be alive to see the day when you will be left in the lurch. The Soviet Union will be entirely with Pakistan and you can do what you like, because they want a passage to the Arabian sea and the Indian Ocean.

DR. KARNI SINGHT (Bikaner): The humiliation that has been caused to our country as a result of this Soviet cartographic aggression has had its echoes throughout the country. It is adequately clear to us now that India's policies of non-alignment are really becoming a hoax and every day we are more and more getting tied to the apron strings of the Soviet Union. You know as well as all of us do here that the gradual encroachments on India's territories, regarding which we have raised discussions on the floor of the House for a long time, have given our country shock after shock, but the fact remains that this Government, instead of taking some positive stand, whenever it comes to the Soviet Union, it always has a tendency to soft-pedal.

I would like to read out something from Shri Swaran Singh's speech made in the Rajya Sabha. He said:

"They had further told the Government that the Soviet Union completely respected India's territorial integrity and that the wrong depiction of boundaries on maps did not in any way affect or reflect the Soviet Government's understanding of and respect for India's frontiers."

Then he goes on to reply in another Rajya Sabha debate in a very powerful and a strong voice which only the

Minister of a powerful country like India can do:

"It had been asked whether the Government had asked the Soviet Union to clarify their position in writing. The Government had not done it so far."

18 hrs.

I quite understand that the Government is slightly scared of the Soviet Union. But I do hope that they are letting down our country. He says:

"When they clarified the position in writing, they would clarify it on the map."

Then he goes on further with very brave words:

"It was easy to write and also, perhaps it might not be quite comfortable to get a clear 'No'."

If the Government is friendly with the Soviet Union I cannot understand why they should be frightened of getting a 'No'. If our case was strong and Soviet Government also are appreciative of India's stand why should there be any difficulty in the Government taking up this matter expeditiously? If you get on 'No' surely we can strongly represent to the Soviet Union that this is not the way of expressing friendship between two nations. If we become subordinate officers to them we are letting down the country.

What does the Soviet Union think of us? In the foreword to the Great Soviet Encyclopaedia, they say:

"The current third edition of the Great Soviet Encyclopaedia is published in conformity with the decree of the Central Committee of the Communist Party of the Soviet Union and the Council of Ministers of the Union of Soviet Republics."

It is absolutely clear from this that the maps have sanction of the Soviet

[Dr. Karni Singh]

Union Government. Therefore you cannot turn round and say that the maps have been prepared by mistake. These maps have been deliberately prepared. They are deliberately prepared to give a corridor to the Chinese through Pakistan to ports. We know perfectly well the Minister designs behind it. We also know that if there was a war between China and India—God forbid—we know perfectly well on which side Soviet Union's sympathy will be. This same Government knowing this weakness is buying its arms from the Soviet Union. Whether it is a question of high power transmitters or a satellite for television or whatever it may be, the question arises whether it should be from the free world or the iron curtain countries. We have to realise that as long as India declares itself to be a democratic country, it is a free country. Whether you like it or not you have absolutely nothing in common with the Soviet Union the day when you become a communist country I can understand that. I should like to give you one more quotation before I finish. It is about the Brezhnev Doctrine.

"The Brezhnev Doctrine, invented to explain and justify retrospectively the invasion of Czechoslovakia, claims that any country which calls itself 'socialist' can never hope to escape from that net and that any attempt to take back to the path of liberal democracy would justify Soviet Military intervention."

You can understand perfectly well what is behind the minds of the Soviet people, behind this garb of friendship. We should not be led astray by this friendship because if the time came and this country remained a socialist country in terms of the Soviet Union then we shall never be able to go to the path of

liberal democracy. Soviet intervention in India would be justified by Brezhnev doctrine. It is a matter of great regret and shame and I can only hope that the Government will wake up to the fact and realise that only democratic countries have something in common and it is essential for us when we start thinking in terms of non-alignment that we understand by non-alignment as a result of inherent internal strength and if we do not, then the wisest thing for us is to have alignment with other countries who think as we do and whose political philosophy is the same as ours.

SHRI AHMAD AGA (Baramulla): Sir, before I begin to speak on the subject proper, I want to place on record that in Parliament, to me, an opportunity to speak has been frequently denied. I have to say it, and I want this to go on record. (Interruption).

MR. CHAIRMAN: The Members are called with due reference to their numbers. This remark is not justified.

SHRI AHMAD AGA: I now wish to speak a few words on the subject under discussion, the mistake committed by the Soviet Government with regard to the map of India. There are many other countries who have also made similar mistakes. The United Kingdom has made the mistake. There are other countries like Switzerland and Sweden and others who have made the mistake.

This is a thing which one can hardly dismiss; it need be rectified by protesting or by asking those countries and saying that "you are friendly and let us try to rectify these mistakes."

But the most important point is, and a thing about which I feel concerned is that the United States of America have completely omitted to show Kashmir as part of India. They have also deleted the word "Jammu";

the name of my State is Jammu and Kashmir. It is not just "Kashmir". This is very important. The UN and USIS have put down Kashmir as a separate State. I read sometime ago—I do not remember perhaps very clearly—Mr. Bal Raj Madhok's book, *New Alignments in Kashmir*. In that book, he has stated or recommended or he has wanted or wished that Badarwah and other parts of Jammu should be merged with Himachal Pradesh; and so the Jammu territory also. He completely omits and he completely forgets the valley of Kashmir, in the same way. I find the Americans doing the same thing.

When I look at the geography that has been written and the maps that have been prepared—I am not talking in favour or against America or Russia or in favour or against anybody—I am referring to McGraw Hill's *Illustrated World Geography*,—what do I find? It has been prepared by the University of Cambridge and it has been edited in America in 1960. I cannot believe that the University of Cambridge was or is unaware that Jammu and Kashmir State had acceded to India in 1947. I cannot believe that Americans were ignorant or innocent of the fact that we had acceded to India. It is a very clear intrigue on their part. Why do I say this? It is because of this. Why do they want us to remain a separate country? Obviously, they want to create difficulties because they want some trouble there. The USA had a base at Rawalpindi against Russia. Now that they have lost that base, do they want a base at Kashmir? Or, do they want to convert us into something like Vietnam? What do they want to do with us? I speak with much concern about this, than any one of them on that side could speak, because I am tally concerned with this matter.

The whole point is that our foreign country has to depend on our national interests. What is our foreign policy? We became free in 1947. We were an under-developed country. So, the

first thing that we wanted was development and for that national integration. What was necessary for that? We wanted secularism. Then for development we wanted peace all around and, therefore, non-alignment. Do we see peace around us? What is happening in Indo-China and west Asia? Who are creating these troubles there? Are those troubles coming up on their own? Truman started trouble in Korea, Johnson in Vietnam and Nixon in Cambodia. American youth are dying along with Vietnamese youth. The private sector in America, the free world which Dr. Karni Singh was praising, are selling the war machinery all right and youth are dying. Americans have no right to be there. Why can't we recognise the Provisional Revolutionary Government? When our Foreign Minister goes to Lusaka, he must raise his voice against all these things, against the Portuguese who are still having colonies in Africa and against aparttreid in South Africa; UK's arms for South Africa, illegal Smith regime, etc. Soviet Union came to our help in the UN by using their veto in regard to Kashmir and Goa. Do these people sitting opposite want us to antagonise Russia for having helped us in all these ways and for arming up against China? We have to understand these things in the correct perspective. We must see that what is necessary for us is peace around. For that, our Foreign Minister has to do a much bigger job than merely asking our Embassies throughout the world to keep on correcting a small line here a dot there or a note of integration in their maps.

SHRI R. D. BHANDARE (Bombay Central): Sir, but for two points which were advanced which were quite illogical and strange, I would not have taken the trouble to speak. Mr. Umanath curiously made the point that if the maps are changed, it will adversely affect the interests of China. That was the sum and substance of his argument.

SHRI UMANATH: On a point of order, Sir. He has said that I said in

[Shri Umanath]

my speech that if those maps are changed, it will affect the interests of China. I have not said that. He should not proceed on that basis.

MR. CHAIRMAN: All right. You have denied it. Mr. Bhandare may continue.

SHRI R. D. BHANDARE: Mrs. Tarkeshwari Sinha said that because Russia and China are communist countries, the drawing up of Soviet maps is bound to be in favour of China.

We have to take into consideration the actual factual position and the situational change after 1954. There are two centres of the Communist world and these two centres are fighting among themselves.

Shastriji said that when there was aggression by China on India, Russia said that blood was thicker than water. But have we forgotten what is happening on the northern side or in Outer Mongolia? Blood is being shed in between China and Russia. That is happening every day.

In spite of our friendly relations with Russia we have sent a note of protest. In spite of the fact that we are interested in the preservation of regional peace, we have sent a strong protest to Russia for drawing these maps.

Last point and I have done. It is really deplorable that a number of countries adopt political attitudes towards India's borders. This aspect should never be forgotten. Therefore, let me warn all countries, whatever may be the friendly relationship and the aid that we might have got from the world at large or from different countries—I quote Carson by way of warning to these different countries who commit cartographic aggression on our country—

"No woman is grateful at the cost of her chastity, no person can be grateful at the cost of his honour

and no country can be grateful at the cost of her independence."

Therefore I am warning all the countries, be careful while dealing with India.

With these words I oppose the proposition which is nothing but a political stunt.

श्री रघुवीर सिंह (रोहतक): चेयरमैन महोदय, यह हमारे देश की खुदाई का सवाल है। यह बड़ा गम्भीर मामला है। ये नक्शे कागज के टुकड़े नहीं हैं। यह हिन्दुस्तान की इज्जत, हमारी खुदाई, हमारी सालमियत और हमारे इतिहाद का सवाल है। इस को मामूली बात नहीं समझा जाना चाहिए। मैं रूस का बेहद एड-मायरर ही नहीं, बल्कि अहसानमन्द भी रहा हूँ। वह आदमी आदमी नहीं है, जो अच्छा काम करने वाले का एहसान न माने। मैं एहसानफ़रामोश नहीं हूँ। लेकिन अगर रूस के बीस सालों के एहसान का मतलब यह है कि वह हमारी चालीस हजार मुरब्बा मील जमीन को चीन का दिखा दे, तो मैं कर्तव्य एहसान नहीं मानता, मैं सारी बातों को भूल जाता हूँ। अगर हिन्दुस्तान का कोई आदमी, या बाहर का कोई देश, हिन्दुस्तान की एक इंच जमीन की तरफ़ भी टेढ़ी आंख कर के देख ले, तो हम उसको अपना दोस्त नहीं समझेंगे।

ये सिर्फ़ हमारे ही ख़गलात नहीं हैं बल्कि आज की डिबेट हमारे पचास करोड़ इन्सानों के ज़ज़बात, सात, एहसात, खुदाई का मुज़ज़स्मा पेश करती है, यहां पर अक्स खींचती है। हिन्दुस्तान कोई मामूली देश नहीं है। वह ग़रीब की ओरत नहीं है कि सब उस को भाभी कह कर पुकारें। वह तगड़ा और बहादुर देश है, जिस की शानदार परम्परायें हैं। हमारे नौजवान किसी भी खतरे से मुक्त की हिफ़ाज़त करने के लिये तैयार हैं। वे चीन और पाकिस्तान के साथ लड़ाई में कट गये।

आज भी हम अपने देश की सालमियत, यूनिटी, सोविरेन्टी और इन्ट्रोप्रिटी को बचाने के लिए तैयार हैं, क्योंकि मादरे-वतन का एक एक चर्चा हमें अजीज़ है। और बड़ी से बड़ी कुर्बानी देने के लिए हम तैयार हैं। तो मैं आप की मार्फत यह कहना चाहता हूँ कि न इसजार्लियामेंट के बल्कि पचास करोड़ इंसानों के जबात आप रूस तक पहुँचा दें और सिर्फ़ बातों में बात नहीं बनेगी, मैं मानता हूँ इस बात को कि न सिर्फ़ हमारे जबात कागजी और दिखावटी नहीं हैं बल्कि मैं गवर्नमेंट से कहना चाहता हूँ कि खास तौर से एक्सटर्नल अफेयर्स मिनिस्टर जाती तौर पर इस मामले को हाइस्ट लेवल पर ले और ज़रूरत पड़े तो प्राइम मिनिस्टर भी, अगर रूस का प्राइम मिनिस्टर आए तो उन के साथ इस मामले को ले या परसनल तौर पर उन को चिठ्ठी लिखें कि पालियामेंट में यह सब के जबात है। हम लड़ाई की बात में यकीन नहीं करते और न हम करेंगे। हमें पता है कि रूस हमारा दोस्त है और हमें पता है दूसरे देशों का भी। हम अब किसी कीमत पर भी अपने देश की इज्जत और ग़ैरत के साथ खिलवाड़ नहीं करेंगे। इसी मामले में मैं चाहूँगा कि कम से कम एक बार सारे हाउस की तरफ से यह चीज़ की जाय कि सारा देश इस नवशे-जात पर अपने गुस्से का इज्जाहर करता है और हम चाहेंगे कि रूस इस को अप्रीशिएट करे और जल्दी से जल्दी जो गलत नवशा है न सिर्फ़ उस को करेवट करे बल्कि यह महसूस करे कि वह एक गलत काम हुआ है। चीन को खुश करने के लिए हिन्दुस्तान के साथ वह खिलवाड़ नहीं कर सकता। या तो चीन को ही रखे या हिन्दुस्तान को ही रखे। यह नहीं होगा कि हिन्दुस्तान के जबात के साथ खिलवाड़ कर के चीन के जो नवशेजात हैं उस के साथ हिन्दुस्तान का हिस्सा भी रूस उस में मिला दे। हमारे सैकड़ों-हजारों नौजवानों का खून

नेफा मे, लाख में जहां भी बही है वह बकार नहीं जायगा।

इन शब्दों के साथ मैं इस रेजोल्यूशन की तो मुखालिफत करता हूँ लेकिन मैं यह चाहूँगा कि ... (व्यवधान) ... बिलकुल ठीक बात है कि यह रेजोल्यूशन तो है स्टंट लेकिन यह स्पिरिट ज़रूर जानी चाहिए रूस के पास कि हिन्दुस्तान का एक एक नर और नारी चाहता है कि हमारे साथ सियासी तौर पर बातचीत न की जाय बल्कि हमारे एहसासात को नोट किया जाय और जो गलती की है, उन्होंने उस नवशे-जात में उस को करेवट किया जाय। मैं चाहता हूँ कि इतनी बात हमारी पहुँचाई जाय।

बी चि० प्र० मंडल : सभापति महोदय, मेरा एक व्यवस्था का प्रश्न है। मैं देख रहा हूँ कि आप समय, पार्टी की जो लिस्ट जाती है उस के मुताबिक देते हैं। लेकिन कूँठ ऐसे मेम्बर भी इस सदन में हैं जिन की कोई पार्टी नहीं है। तो उन के साथ डिस्क्रिमिनेशन होता है। न तो भारत का संविधान और न पालियामेंट का रूस आफ कांडक्ट ऐड बिजेस ही यह कहता है कि पार्टी के अनुसार समय दिया जाय। तो मैं सजेस्ट करता हूँ कि आप इन लोगों को कहिए कि कांस्टीट्यूशन में भी ऐसा अमेंडमेंट कर दें कि बिना पार्टी का कोई खड़ा नहीं हो। सकता नहीं तो बहुत बड़ा डिस्क्रिमिनेशन और पक्षपात ऐसे मेम्बर के साथ होता है जो बिना पार्टी का है और सब को हरा कर आया है।

सभापति महोदय : आपने जो चेयर के बारे म या पार्टी के बारे में कहा है यह बिलकुल गलत है। हम ने कई मत्तंबा आप को बुलाया है। आप अनप्रटैच्ड है और बराबर आप बोलें हैं, अनप्रटैच्ड मेम्बर में

[सभापरि कहोदय]

से आचार्य कृपालानी जी को बुलाया गया है: अनश्वेत्त एक का ४ मिनट टाइम है, दस मिनट वह बोल कर गए हैं। इसलिए आप की पार्टी का अब कोई टाइम नहीं है। अब डा० सुशीला नायर के बाद हम मिनिस्टर को बुलायेंगे।

डा० राम सुभग सिंह: मडल जी को हम लोगों के टाइम में से दो मिनट दे दिया जाय।

डा० सुशीला नायर (जांसी): सभापति महोदय, मुझे बहुत कष्ट हुआ, बहुत दुख हमा यह देख कर कि हमारे चन्द रूलिंग पार्टी के भाइयों ने यह कोशिश की कि इस चर्चा को एक पार्टीजन या आइडियाला-जिकल रूप वह दें। मैं समझती थी कि यह एक ऐसा मसला है जो देश की सीमाओं का मसला है, जो हमारे देश की प्रतिष्ठा का मसला है। इस में सभी पार्टीयों की बराबर भावना होनी चाहिए। हमारे कुछ भाइयों ने तो इस को प्रगति का सवाल बना दिया। हमारे देश की सीमा रूम-बीन की बताएं इस में प्रगति का सवाल कहां आता है यह मेरी समझ में नहीं आता। किसी ने कह दिया कि यह पुराना सवाल है। अरे, भाई, पुराना सवाल हो या नया सवाल लेकिन सवाल तो यह है कि नया एडीशन जो एन्साइक्लोपीडिया का निकला है उस में हमारी सीमाएँ गलत बताई हैं और रूस जिस को हम मिल कहते हैं उस ने गलत बताई है। हमें इसलिए खास परेशानी होती है कि हमारे साथ पहले बीत चुकी है। चीन ने पहले इसी प्रकार से गलत सीमाएँ बताई थीं और हम से कहा था कि यह पुराने नक्शे हैं हम ठीक कर लेंगे। लेकिन बाद में उस ने ठीक नहीं किया, इतना ही नहीं, हमारी सरहदों पर लड़ाई की। हमारे जवानों का उसमें भूत बहा, उन सीमाओं की रक्षा

करने में उनकी जानें गईं और आज नौ साल के बाद फिर वही चीज दोबारा होती है। आगे क्या होगा इस का हम को बहुत खतरा है। मैं आप से निवेदन करना चाहती हूं कि आज यह सूरत है कि हम यहां कहते हैं कि काश्मीर के नक्शे की बात क्यों नहीं करते? गोवा की बात क्यों नहीं करते? एन्साइक्लो-पीडिया ज़िटेनिया की बात क्यों नहीं करते? यानी रूस ने जो गलत नक्शे बनाये, उन की तरफ से ध्यान हटाना चाहते हैं, हमने हरएक की जिस ने हमारी सीमा गलत बताई उसकी चर्चा और निन्दा की है और हम करने के लिये तैयार हैं। आप ने वह सवाल उठाया हो और हमने आप का साथ न दिया हो ऐसा तो कभी हुआ ही नहीं। आज अगर एक जनसंघ का भाई सीमाओं का सवाल उठाता है तो कूंकि जनसंघ का भाई उठाता है उस से जो चीज गलत है वह सही तो नहीं हो जाएगी, या सही चीज गलत तो नहीं हो जाएगी। मैं बड़े अदब से कहना चाहती हूं कि सदन में हम ने खड़े हो कर एक प्रस्ताव किया था कि एक एक इंच भूमि अपनी वापस लेंगे। लेकिन भूमि ली नहीं, इतना ही नहीं उस की बात कहना भी हम भूल गए। क्यों रूस को यह हिम्मत हुई नक्शा गलत बनाने की? क्योंकि इतने दिन से हम कुछ ढीले पड़ गये हैं, कुछ बात नहीं करते, कुछ चर्चा नहीं करते। काश्मीर में भी जो पाकिस्तान ने हथियाया हुआ है इतना बड़ा हिस्सा है उस को वापस लेने की हम बात ही नहीं करते। कर्ण सिंह अपने पिता या दादा की कल बात बता रहे थे। लेकिन हम लोग जब काश्मीर गए थे तो उन्होंने एक नक्शा अपने घर में रखा हुआ दिखाया था और बोले थे कि मेर बड़ों ने ४६ लाख वर्ग मील भूमि आप को दी थी। आप की सरकार ने इतने सालों में उस में से आधी से ज्यादा खो दी है कुछ चीन को कुछ पाकिस्तान को। तो सवाल यह आता है कि जब हम चूप हो कर बैठ जाते

हैं, हम अपनी खोई हुई भूमि की बात ही नहीं करते, कुछ चर्चा ही नहीं करते, तो दूसरों को होता है कि हम नाहे के लिए इन की लड़ाई लड़ें। मुद्रई सुन्त, गवाह चुन्त, बाली बात हो जाती है। आज मुद्रई सुन्त हो गया है, यह हमारी विकायत है। क्यों नहीं चर्चाएं कराई गईं, क्यों नहीं प्रोटेस्टस हुए, क्यों नहीं पब्लिक मीटिंग्स कराई गईं? हम जानते हैं कि मिलिटरिली हम इस सवाल को हल नहीं करने जा रहे हैं। हम शांति के साथ इस सवाल को हल करना चाहते हैं। लेकिन वह तब होगा जब एक जबर्दस्त पब्लिक ओपिनियन हम चारों तर में बिलाइज करें। वह हम ने नहीं किया। और नहीं किया इतना ही नहीं, हमारा डिप्लोमेटिक प्रयास बिलकुल निल हैं। हम ने लोगों को अपनी सही बात बताई ही नहीं। क्या वजह थी? क्यों हम लोगों ने सेक्टरी जनरल यू० थांट के पास अपनी बात रखी? . . . (व्यवधान) . . . मैं यह अर्ज कर रही थी कि आखिर आप को यह सोचना है कि सेक्टरी जनरल यू० थांट के पास यह सारी चीज आप भेज सकते थे इस दरखत्वात्त के साथ कि सभी राज्यों को यह हकीकत भेज दी जाये। यह किया जा सकता था। लेकिन आप ने नहीं किया। कच्छ के मामले के बबत में एक इटरनेशनल कोर्ट में हम गये थे। हेग में एक इन्टरनेशनल कोर्ट है, हम उस कोर्ट में जा सकते थे, लेकिन हम वहां भी नहीं गए। हम चुप बठे हैं। हम ने दो तीन खत लिख दिए और फिर सोते रहे। दो तीन खत तो लोग भूल जाते हैं। मगर यह मसला तो आप का है। तकलीफ आप को है, जूता आप के पांव में लग रहा है तो आप को अपना केस पेश करना चाहिए, सारे बबत सही हकीकत कहना चाहिये और इस प्रश्न के ऊपर सौ नहीं जाना चाहिए। लेकिन सवाल तो यह होता है कि यह करें कैसे? इन की अपनी कोई नीति नहीं है। मैं आप से कहना चाहती हूँ कि डिप्लोमेट्स का बचाव करने के लिए एक भाई ने जो कहा सो ठीक है। डिप्लोमेट्स

क्या करेंगे? जो सरकार की नीति होगी वही तो वह कह सकेंगे? लेकिन इन की कोई नीति ही नहीं है। इन में हिम्मत नहीं है कि यह अपने देश की सीमाओं की रक्षा के लिए खुल कर कुछ कह सकें। 58 हजार वर्ग मील हमारे देश का चला जाना यह कोई छोटी बात नहीं है और कहते हैं कि जिस के कब्जे में चीज होती है कानून में भी बहुत कुछ हक उसी का हो जाता है। ऐसी परिस्थिति में जब उस जमीन पर हमारा कब्जा नहीं रहा है, हमारा आक्यूपेशन नहीं है, तो जब तक हम सारे बबत इस सवाल को जिन्दा नहीं रखेंगे, सब के सामने नहीं रखेंगे, कोई चीज होने वाली नहीं है। हम सरकार की इस कमज़ोर नीति की बहुत जोर से निन्दा करते हैं और हम चाहते हैं कि अभी भी यह आज जाये अपनी जिम्मेदारियों के प्रति जाग जाए और सारी दुनिया में तहलका मचाये कि ये नक्शे गलत बने हैं, इन को बिद़ड़ा करने से काम नहीं चलेगा, इन की दुर्स्त करवाना चाहिये, आज रूस को गलत नक्शे द्वापने के लिए हिन्दुस्तान से माफी मांगनी चाहिये।

श्री विं प्र० बंडल (मध्यपुरा): सभापतिजी, बहुत से माननीय सदस्य अपने विचार व्यक्त कर चुके हैं और शायद कहने के लिये अब कुछ कम ही बचा हो, लेकिन मैं अपने माननीय मिल्कों से कहना चाहता हूँ कि जब कच्छ में पाकिस्तान न हमारी 12 हजार वर्ग मील भूमि पर दखल कर लिया, जब चीन ने हमारी हजारों वर्ग मील भूमि पर दखल कर लिया, उस पर इस सरकार न प्रोटेस्ट नहीं किया, एक्शन नहीं लिया, उस सरकार से आप क्या आशा कर सकते हैं, उस सरकार को भला इस की क्या फिक हो सकती है कि कोई देश अपने नक्शों में हमारे किसी भी भाग को दूसरे देश का भाग दिखाना दे। इस सरकार से आप कोई उम्मीद नहीं कर सकते, इस सरकार में गट्स नहीं हैं, चियक्य इम्पैन्ट सरकार है।

[श्री वि० प्र० मण्डल]

इस सरकार से यह उम्मीद करना कि यह रूस जैसे महान शक्तिशाली देश के विरुद्ध अपनी जबान जोर से खोलेगी, ताकत के साथ अपनी जबान हिलायेगी इस सरकार से ऐसी आशा करना बिलकुल व्यर्थ है।

मैं यह नहीं समझ सकता हूं कि कोई भी सरकार या उन के स्पोर्टर यह कहें—आज से नहीं, आज से 15 वर्ष पहले जिस देश के नवशों में हमारे देश के भाग को चीन का भाग दिखलाया गया था, और जब उन को नोट दिया गया तो उस को डिस्प्लैट पार्ट कहा गया बाद मैं फिर उस नोट को भी हटा दिया गया, ऐसी घटना को हमारे एक्सटर्नल अफे-प्रज्ञ बिनिस्टर कहते हैं कि माझे बात है—इन को मैं क्या करूँ.....

श्री हुकम बद्र कल्याण : वेशम् ।

श्री वि० प्र० मण्डल : चेयरमैन साहब, इन को हिन्दुस्तान से कोई देश भक्ति नहीं है, केवल गढ़ी से इन को मुहब्बत है और शायद ये लोग समझते हैं कि रूस को ना खुश करने से इन की गढ़ी बरकरार नहीं रह सकेगी। इस लिये मैं कहना चाहता हूं कि इन से कोई उम्मीद करना बिलकुल व्यर्थ है। माननीय सदस्य यहां पर अपनी एनर्जी व्यर्थ में बेस्ट कर रह हैं। इस लिये मैं माननीय सदस्यों से कहना चाहता हूं कि जितने भी देशभक्त सदस्य हैं, देश भक्त पाठियां यहां पर हैं, एक साथ मिल कर इस सरकार को जल्द से गढ़ी से उतार द, इसी में श की भलाई है।

श्री स० ब्र० बनर्जी (कानपुर) : सभापति जी, अभी इस हाउस में तमाम सदस्यों ने कहा ह कि चाहे रूस के बनाये हुए नवशे हों, चाहे चीं न के बनाये हुए नवशे हों या किसी भी देश के नवशे हो, किसी भी नवशे में यदि

हिन्दुस्तान की धरती को या उस के किसी भी भाग को चीन या पाकिस्तान या किसी दूसरे देश का दिखाया जाय, मैं समझता हूं कि वह हमारे देश के नवशों पर आक्रमण है। इस लिये मैं निवेदन करना चाहता हूं कि जिन सदस्यों ने इस विचार धारा का समर्थन किया है, वे कृपया मेरे अमेण्डमेंट को पढ़ मैं इसे पढ़ कर सुना देता हूं।

"In view of the Government of India's action to ban those USSR maps which show large chunks of Indian territory as part of China, recommends to the Government to ban or suitably black out all such maps published by foreign countries wherein any Indian territory has been shown as either disputed or in China or Pakistan."

मैं निवेदन करना चाहता हूं कि आप इस प्रस्ताव में मेरे इस संशोधन को स्वीकार कर। मेरे इस संशोधन को दृष्टि में रखते हुए आप कन्डेम कीजिये, अगर इहोने कोई एक्शन लिया है, तब तो ठीक है, यदि नहीं लिया है तो आप इन को कन्डेम कीजिये, लेकिन अगर एक्शन लिया है तो वह सिर्फ रशियन मैप के लिये ही नहीं, अमेरीकन मैप या कोई भी मैप हो, जो भी हमारे देश के नवशे को बिगाड़ने की कोशिश करेगा, उस की पूरी मुखालफत होनी चाहिये, क्योंकि हिन्दुस्तान का जो नवशा है, जो हमारा सरकारी नवशा है, वही हमारा नवशा है, उस को न रूस बनाये, न चीन बनाये, हम हिन्दुस्तान के नवशे को हो अपना नवशा कहेंगे।

SHRI PILOO MODY: While I sympathise with what he has said, I would submit that it completely changes the scope of what is being discussed here, not only that, but it completely leaves out all reference to condemnation against the Soviet

Union, and, therefore, I do not think that this is an amendment which can be accepted. (Interruptions) I would, therefore, recommend to him to bring a separate resolution along those lines.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH): I am glad that there is unanimous expression of views by hon. Members belonging to different parties that India strongly disapproves of the continuance of the depiction of Indian territory wrongly in the Soviet maps. There is unanimity on this issue and I have taken note of it, and it is something. Although there have been different viewpoints expressed in the course of the debate and arguments have also been advanced differently and there have also been political overtones, the central thing that has emerged out of this discussion is the unanimous expression of view by this Parliament through its representatives belonging to different parties that all of us are united that this depiction of India-China border is something which is against our interest, and, therefore, all of us are unanimous in urging . . .

17.38 hrs

(Mr. Speaker in the Chair)

SHRI PILOO MODY: In condemning.

SHRI SWARAN SINGH: . . . that it should be rectified. I would like to say that we have to see what the original motion of Shri Kanwar Lal Gupta is. He says in his motion that:

"That this House disapproves the action of the Government in not sending protest note in writing to USSR Government for showing large chunks of Indian territories as part of China in Russian Encyclopaedia".

What he is asking this House to do is to record that Government have been inactive and they have not sent

protests in writing to the Soviet Government clearly bringing out India's viewpoint. That is the gravamen of the charge, and that is the wording of the actual motion. Apparently, Shri Piloo Mody had not studied it before, and, therefore, it has come as a surprise for him.

SHRI S. K. TAPURIAH: He must have heard us all asking him to condemn इन्हेने तो बड़े जोर से कहा था कि "कन्डम" शब्द कहिये, आप सुन नहीं रहे थे।

श्री स्वराज तिहाँ : मैं क्या करूँ, ये मोशन तो आप के साथी अपनी तरफ से लाये हैं।

Although there are several political overtones I shall confine myself to the factual position. This erroneous depiction of India-China boundary is of deep concern to the Government of India. The Government had been taking it up at all levels with the Soviet Government since 1956. Apart from several verbal representations made through diplomatic channels both in Delhi and in Moscow, written representations had also been made to the Soviet Government in 1956, 1958, 1966 and 1968.

AN HON. MEMBER: Were they protest notes? Or else, what were they?

SHRI SWARAN SINGH: Further, during official and ministerial visits, the Government have been urging the Soviet Government to correct these erroneous depictions even as recently as June, 1970. The Soviet Government have also been supplied with Survey of India maps on the scale 1 inch to 70 miles. Thus Government have been utilising in a sustained manner diplomatic and official channels for representing or protesting to the Soviet Government on this question. It would, therefore, be entirely wrong to charge Government with inaction in this matter. This is precisely the wording of the

[Shri Swaran Singh]

Resolution, and in view of this information I am supplying to the hon. House, the very basis on which this Motion rests—he probably thought that we had not conveyed anything in writing—disappears.

SHRI R. K. AMIN: Will he lay it on the Table of the House?

SHRI SWARAN SINGH: I have noted his point and will deal with it.

We are now left with the other political things that have been said, to which also I will give a brief reply.

I would like to add that the Soviet Government in response to our representations, both verbal and written, have assured us that delineation of maps had no political significance and that there should be no doubt about the Soviet Union's respect for India's territorial integrity. They also promised to look further into the matter.

SHRI SHRI CHAND GOYAL: Does that satisfy him?

SHRI SWARAN SINGH: Government have taken up this question with the Soviet Government again in Moscow as well as with the Soviet embassy in New Delhi and conveyed to them the degree of feeling in Parliament and in the public in this country on the wrong depiction of the Indian border in Soviet maps.

I am mentioning all this to show that the basis on which this motion rests is that we have either been inactive or have not conveyed our views strongly to the Soviet Union in writing. That is absolutely incorrect. Therefore, this Motion should not be accepted on this ground in view of the factual information I have given.

I would like to take this opportunity of giving the history of these various maps. In their depiction of

the India-China boundary, Soviet maps and atlases broadly follow the Chinese alignment. However, these maps have been consistently adhering more to the pre-1947, Koumintang alignment than to the alignment indicated in the maps published by People's China in 1953, 1956 and 1962. This also answers one of the questions put by an hon. member opposite. The Russian maps thus show the Chang Chenmo Valley within India whereas the Chinese communist maps show the alignment from Karakoram Pass to Demchowk further west to include more areas of India within China. With this exception, the Soviet maps follow generally the Chinese alignment of the boundary.

I may also bring to the attention of the House that all Soviet maps and atlases show Jammu and Kashmir entirely within India.

This is the factual position with regard to maps. It is a well known historical fact that there was a certain Soviet attitude with regard to the British and with regard to the disputes that at that time existed, before independence, between the British and the Chinese. At that time, they had adopted a particular alignment and they have been repeating that. In those circumstances, obviously we know that historically the Soviet sympathies were always against the British because they had a certain attitude in this region, and it was for this reason that they, at that time, even before our independence, adopted what was a Chinese claim in this respect, and that has been repeated in subsequent maps that they have printed from time to time. But this does not correctly represent the position, and it is for this reason that we have taken up this matter strongly with the Soviet Union, in unmistakable terms, not only verbally but in writing. And this unanimous expression of support for this attitude which has been accepted by the House will be an added

source of strength for us to take up even more vigorously with the Soviet Government, and will enable us to press them to make these corrections which should take note of the position and the strong feeling that this country has in this respect.

A question was put by Mr. Mody and also later by Acharya Kripalani whether it is a fact that formerly, before 1967, this was shown as disputed territory. That is not correct. Only in one or two small atlases, in one edition only, there was some dotted line. In all the maps ever since independence they have stuck to the Kuomintang maps in which they had accepted more or less the Chinese alignment both in the Aksaichin area as well as in the NEFA area. In some school atlas on a small scale in one of the maps they had shown it as a broken line, and some cartographers interpret it as disputed territory.

I think some rectification can be made. Even if they may be disinclined to adjudicate, as was pointed out by some hon. Members, between two rival claims, at any rate the factual position must be indicated on all maps. Our grievance and the point of our objection which is valid is that even the actual position on the ground is not depicted in these maps. Whatever may be the legal position, the fact remains that on the NEFA side, right up to the border of what was formerly known as the McMahon Line, we are in actual possession, and this fact is not disputed even by China. Even this fact is not brought out in any of the maps that the Soviets have printed.

SHRI PILOO MODY: What do you mean by saying "formerly known as McMahon Line"? Have you changed its name?

SHRI SWARAN SINGH: It is only a line. The actual border is at the moment where the McMahon Line is.

SHRI P. K. DEO (Kalahandi): It is a very well defined line.

SHRI SWARAN SINGH: Our country has traditionally a well recognised border. Let us not go into those details.

SHRI PILOO MODY: I want to know whether you are conceding the McMahon Line to the Chinese.

SHRI SWARAN SINGH: I cannot take a line which probably my hon. friend Mr. Mody is readily prepared to concede. He should be more careful when he makes such a statement. Particularly in borders we should avoid dialectics and we should stick to the factual position. This is the actual, physical position.

Some hon. Members, for some political reasons, wanted to depict that we are not objecting to this because we are beholden to the Soviet Union. There is no doubt that the Soviet Union has been friendly to us. They have helped us in a variety of ways, in our economic development, in some of the vital basic sectors of our economy, in things like machine making, oil, steel, electric power. The Soviet Union have helped us economically in establishing some of these industries, and it is wrong to say that because they have helped us, we are not objecting. Some hon. Members, particularly my Swatantra friends, are allergic to the public sector. So, anything that strengthens the public sector is a source of great allergy to them. That I cannot help. But let us understand that the vast majority of people in this country want that the public sector should grow, so that whatever addition takes place in development and growth should go to the society and not be available only to friends like Mr. Mody.

SHRI PILOO MODY: You cannot grow on third class technology.

SHRI SWARAN SINGH: I do not know what he meant by third class technology.

SHRI PILOO MODY: Of course, you do not. What do you know about technology.

I feel amazed at the logic of the argument when they say that they were not taking it up strongly with the Soviet Union.

SHRI M. L. SONDHI: Are you prepared to lay on the Table of the House a copy of the Notes Verbale and Aide-memoire? You have not been able to protest.... (Interruptions).

SHRI S. S. KOTHARI: Let the Minister produce them for the scrutiny of the Speaker and we shall accept the Speaker's assurance about it.

SHRI P. K. DEO: What is the secret about it? Why not they lay them on the Table?

SHRI M. L. SONDHI: Why don't you support us, Sir? They have never protested protests do not exist; they are a figment of their imagination.

SHRI SWARAN SINGH: Mr. Sondhi wants perhaps to try to change the direction of my reply; I am now replying to the arguments which were advanced on the political and economic front; I am not at present replying to the Jan Sangh Member but to a Swatantra Member who had said that because they had helped us in the economic front, we do not want to take it up strongly with them.

SHRI R. K. AMIN: You have misunderstood it. I asked: why should we allow them to have a grip on our economy.

SHRI SWARAN SINGH: You should hear me patiently as I did when you spoke. Somebody else said that we were not taking it up because the CPI was supporting us and we do not want to annoy the CPI. I do not know whether I should reply to this argument. These maps are with us for the last twenty years. We have already protested about them.

SHRI M. L. SONDHI: You have not protested; I charge you. Where is your protest? You are only referring to Note-verbale and Aide-memoire. Why cannot you lay them on the Table? Let history be the judge whether you misled this House on this occasion.

SHRI SWARAN SINGH: I am not yielding.....(Interruptions).

SHRI RANGA: When this matter is raised like this, should they not place on the Table of the House the correspondence on this subject?

SHRI SWARAN SINGH: I have said already that we have taken up this matter with the Soviet Union. I mentioned the years in which we had taken it up with the Soviet Union in writing. I have mentioned the other occasions when we had done so. The point that we have to bear in mind is that this is a matter which has been with us....(Interruption) To link it up with the political situation here or the alignment of votes only means that they are still obsessed by some other feeling. What they lost yesterday on something which they regarded as a prestige issue is still on their minds. So far as our maps are concerned, they are maps published by the Survey of India department. If the Americans or other western countries did not show Jammu and Kashmir correctly we have pointed it out to them. If the Soviet Union do not correct the lines in certain other territories we have also been taking it up with them. But, at the same time, let us be quite clear that our boundaries will have to be defended by us and not by either Americans or the Soviet Union. Our Jawans sitting bravely on those heights will defend all these borders and not these speeches here.

With these words, I oppose the motion which was moved by Shri Kanwar Lal Gupta and I accept the amendment which has been moved by Shri S. M. Banerjee.

SHRI RANGA: We would request the Minister to place as soon as possible on the Table of the House whatever correspondence they have carried on in regard to this particular matter, and especially the *aide memoire* to which they themselves have referred.

SHRI SWARAN SINGH: It has not been the practice to place those copies on the Table of the House.

SHRI PILOO MODY: I defy you to do it.

SHRI SWARAN SINGH: I will not place them on the Table of the House.

SHRI PILOO MODY: If it is not the practice, I defy you to do it. Let the whole world realise it. (Interruption).

SHRI RANGA: Sir; they have no right whatever to sit there. Are you also going to keep mum like ourselves?

SHRI PILOO MODY: There is no national security involved.

SHRI P. K. DEO: Sir, I rise on a point of order. My point of order is this. In relation to China, the Government published several White Papers, showing all the correspondence with India and China; they were circulated and placed on the Table of the House. Why is the Minister shirking to place on the Table of the House the *aide memoire* or the protest note or just a friendly letter? We would like to know what it is. He must let us know. (Interruption).

MR. SPEAKER: If the Government publishes it, well and good, but I cannot force him to do it.

SHRI RANGA: I think it is the privilege of the Chair, in regard to such vital matters, to give proper direction to the Government.

MR. SPEAKER: I cannot force them to publish them.

SHRI PILOO MODY: You can. (Interruption). Let him fabricate one and place it on the Table.

SEVERAL HON. MEMBERS rose—

MR. SPEAKER: I cannot force them to lay on the Table all the documents.

श्री कमलनयन बजाज (वर्धा): मैं ने आप से दो प्रश्न पूछने की परमिशन मार्गी थी। आप उस की परमिशन दें। मंत्री महोदय ने कहा कि अंग्रेजों के बक्त से जो नक्शे बनते आ रहे थे उस समय उन की नीति शिटिश गर्वनमेंट के खिलाफ थी। मैं जानता चाहता हूँ कि हमारी उन की दोस्ती होने के बाद पिछले बीस सालों में उनकी नीति बदली या नहीं? मेरा दूसरा सवाल यह है कि अंग्रेज़ टेलीविजन ने जो गलत फिल्म बनाई हिन्दुस्तान के बारे में उसके बारे में आपने कोई एकशन लिया या नहीं। अगर अब तक कोई एकशन नहीं लिया है तो अब क्या करेंगे?

19.00 hrs.

श्री स्वर्ण सिंह: जो पालिसी हमारी आज से कुछ साल पहले थी जब कि वह हमारे साथ थे, वही अब भी है। माननीय सदस्य हम को छोड़ गये हैं लेकिन हमारी पालिसी बही है।

श्री कमलनयन बजाज: हम ने गलती की अगर आप का साथ छोड़ कर, तो अब आप उस की प्रतिष्ठ बचाइये।

श्री केवर लाल गुप्त (दिल्ली: सदर): चार घंटे की बहस में बहुत सी बात कही गई है। हमें आशा थी कि मंत्री महोदय उनका स्पष्टीकरण करेंगे। हमने कहा था कि हमारे एम्बेसेडर वहाँ के मंत्री से जब मिल कर आए तो उन्होंने आपको क्या रिपोर्ट दी। हमने मांग की थी कि आप बताएं कि रूस सरकार के सामन बार बार जब इस चीज़ को रखा गया तो उसने इसका क्या जबाब दिया? यह भी मांग हुई है कि जो कुछ भी प्रोटस्ट नोट तथा कारसपांडेस आपकी ओर वहाँ की सरकार के बीच हुई है, उसको सभा

[श्री कंवर लाल गुप्त]

पटल पर रखा जाए। यह भी मांग की गई थी कि रूस सरकार कारिजैडम इशू करें, इसके बारे में अगर रूस सरकार को कहा गया है तो उसका क्या रिएक्शन था? यह भी जानना चाहा गया था कि अगर रूस सरकार प्रोटेस्ट नोट को नहीं मानती है तो आप क्या करेंगे? मंत्री महोदय बहुत अनुभवी हैं। उन्होंने करीब करीब सारे गवर्नरेंट डिपार्टमेंट्स का अनुभव प्राप्त कर लिया है। बहुत घटाओं का पानी उन्होंने पिया हुआ है। लेकिन वे मंत्री जो रोटेट कर रहे हैं चारों तरफ ये एक ऐसे पंखे के समान हैं जो धूमता तो है लेकिन हवा नहीं देता है। मंत्री जी एक घंटा पौन घंटा बोल गए लेकिन कहा क्या, स्पष्ट मालूम नहीं हुआ। वे लट्टू मिनिस्टर हैं जो धूमते हैं। पौन घंटा बोलने के बाद भी उन्होंने एक सवाल का भी जबाब नहीं दिया है।

SHRI RANDHIR SINGH: It should be expunged. Lattoo is bad. I come from Haryana from where he also comes. I understand its meaning.

श्री कंवर लाल गुप्त: मैं दुबारा चार्ज करता हूँ। मेरी सूचना यह है कि सरकार ने आज तक एक भी प्रोटेस्ट नोट नहीं भेजा है। कुछ चिठ्ठियां गई हैं और बातचीत हुई थी, कुछ लिख कर तो भेजा है लेकिन प्रोटेस्ट नोट नहीं गया है। बार बार मांग करने के बाद भी सरकार जो कारेसपौडस है उसको टेबल पर रखना नहीं चाहती है और इसी से मेरी बात सिद्ध हो जाती है। इसके अन्दर और भी बहुत सी बात है और वे सारी अगर बाहर आ गई तो बिल्ली थेले के बाहर आ जाएगी और ये नंगे हो जायेंगे। इस बास्ते में दुबारा मांग करता हूँ कि ब्लॉइट पेपर जारी किया जाए और सारी कारेसपौडस को सभा पटल पर रखा जाए।

जहां तक एमेंडमेंट्स का मवाल है श्री श्रीचन्द्र गोयल की एमेंडमेंट को मंजूर करने

में मुझे कोई दिक्कत नहीं होगी। उन्होंने यह कहा है कि और भी आगे सरकार कारंवाई करे।

"and not pursuing the matter to any logical conclusion".

यहां दो बातें कही गई हैं। यहां यह कहा गया है कि अमरीका ने भी ऐसा किया है, इंग्लैंड ने भी किया। मैं कहूँगा कि उन्होंने किया है या रूस ने किया है या किसी और ने किया हो, गलत किया है और यह हमारे देश के सम्मान के विरुद्ध है और हमें अपनी पूरी ताकत के साथ यहां रूस को कंडम करना है, वहां अमरीका और इंग्लैंड आदि को भी उतनी ही ताकत के साथ इस मामले में कंडम करना होगा। हमारी पार्टी ने अमरीका या इंग्लैंड की सरकार ने भारत के साथ ज्यादती की है तो उसका उतना ही विरोध किया है जितना कि आज हम रूस का कर रहे हैं। आखिर इंग्लैंड करता है या रूस करता है या अमरीका ऐसा करता है तो वे क्यों करते हैं, उसके लिए जिम्मेवार कौन है? यह सरकार जिम्मेवार है, इस सरकार की डिप्लोमेसी करीब करीब फेल हो गई है। आपको मालूम ही है कि इज्वाइल के काउंसिल ने यहां कहा था कि सीरिया के अन्दर जो किताब पढ़ाई जाती है उन में जो नक्शा है उस में महाराष्ट्र, उत्तर प्रदेश, गुजरात, राजस्थान इन चार प्रान्तों को एक मस्लिम स्टेट करके दिखाया गया है। इसका खंडन अभी तक नहीं हुआ है। इस तरह से एक के बाद दूसरा देश अगर गलत नक्शे छाप रखा है तो इस सब की जिम्मेवारी सरकार पर है। अगर इंग्लैंड में ऐसा होता है तो वह और भी बुरा है। यह सब गलत है।

यहां कहा गया है कि अगर हम कोई एक्शन लेंगे तो हमारी दोस्ती खत्म हो जाएगी। अगर आप अपने सम्मान के लिए, अपने देश की रक्षा के लिए, अपनी टेरिटोरियल

इंटरेटी को बरकरार रखने के लिए कोई सख्त कदम उठायेंगे तो मैं समझता हूँ कि आपकी दोनों वडेगी, कम नहीं होगी। अगर आप अपीजमेंट की पालिसी पर चलेंगे, उनके आगे हाथ जोड़ेंगे, घटने टेकेंगे तो आपकी दोस्ती दोस्ती नहीं हो सकती है, गुलामी या कुछ और हो सकती है।

अब सवाल पैदा होता है कि चाहे अमरीका हो या रूस हो या कोई और देश हो, अगर आप प्रोटोस्ट नोट भेजते हैं और वह उसको नहीं मानता है तो आप क्या करेंगे? इसका कोई रास्ता आपने नहीं बताया है। क्या यह इसी तरह से चलता रहेगा? आप ने कहा है कि आयिर को देश की सांसाधों को देखा तो हमारी फौजों ने हो करनी है और हमारे पास अपने नक्शे हैं, बाहर कुछ भी होता रहे। बाहर कुछ भी होता रहे तो आप जो यह कहते हैं कि प्रोटोस्ट नोट आपने भेजा, तो उसे आपने क्यों भेजा। इस बास्ते ज़ब्ज़ा कि यह चौंज आपको पसन्द नहीं। बाहर जो कुछ हो रहा है हमारे देश के बारे में, उसको हम इधानोर नहीं कर सकते हैं, अपनी आंखें मूँद नहीं सकते हैं। इसके बारे में कुछ और भी सोचना चाहिये। हम रिटैलियेट कर सकते हैं। चीन और रूस का सोमाओं को लेकर झगड़ा है। अगर आप रूसी भग को चीनी नक्शे में दिखाएं तो देखिये क्या होता है। पता लग जायेगा कि कितना गिट्टिलियेण नहीं होता है।

यह दब्ब सरकार है। इस सरकार से कोई आशा नहीं रह गई है। यह सरकार न केवल रूस के मामले में बल्कि चीन के मामले में भी नोचे शिरतो जा रही है। इसने पहले नहीं था कि बांडग कान्फेस के आधार पर बातचीत हम कर सकते हैं। लेकिन अब इन्होंने उस निर्दान्त को बदल लिया है। अब कहते हैं कि अगर चीन बात करने को तेयार हो तो हम भी तयार हैं। इस तरह से एक क बाद दूसरी ठोकरे आप खा रहे हैं और

देश का अपमान करा रहे हैं। यह निन्दा का प्रस्ताव सदन में पास हो या न हो, लेकिन मेरा यह पक्का विश्वास है कि यह प्रस्ताव जनता के दरबार में जब जायेगा तो जनता हमारे साथ होगी और वहां हमें अवश्य इंसाफ मिलेगा। वहीं अब इसका निर्णय होगा, वहीं इंसाफ होगा।

MR. SPEAKER: I shall now first put Amendment No. 1 in the name of Shri Shri Chand Goyal to the vote of the House.

Amendment No. 1 was put and negatived.

MR. SPEAKER: Now, I put Amendment No. 2 in the name of Shri S. M. Banerjee to the vote of the House.

The question is:

"That in the motion,—

for "disapproves the action of the Government in not sending protest note in writing to U.S.S.R. Government for showing large chunks of Indian territory as part of China in Russian Encyclopaedia"

substitute—

"in view of the Government of India's action to ban those U.S.S.R. maps which show large chunks of Indian territory as part of China, recommends to the Government to ban or suitably black out all such maps published by foreign countries wherein any Indian territory has been shown as either disputed or in China or Pakistan" (2)

The motion was adopted.

MR. SPEAKER: Now, I put the motion, as amended, to the vote of the House. The question is:

"That this House in view of the Government of India's action to ban those U.S.S.R. maps which show large chunks of

Indian territory as part of China, recommends to the Government to ban or suitably black out all such maps published by foreign countries wherein any Indian territory has been shown as either disputed or in China or Pakistan."

The motion was adopted.

19.12 hrs.

RE: VOTING ON CONSTITUTION (TWENTY-FOURTH AMENDMENT) BILL—*contd.*

DR. RAM SUBHAG SINGH (Buxar): Sir, since the beginning of the constitution of the Lok Sabha, at no time during this long history of the Lok Sabha there has been any dispute regarding voting or regarding any impersonation. Once a Member of the House, Mr. Mudgal misused his position as a Member of Parliament and this House took a decision to forfeit his membership.

Here is a grave matter which you can have enquired into. It may be a matter of privilege. You can constitute a committee of the Members of Parliament to go into the matter. On an enquiry, we find that Dr. P. Mandal whose division No. is 50 has been staying away from the House for the last four or five days and was not present in the Lok Sabha yesterday during the voting time and his vote has been found recorded as "Aye" in photo No. 620970/016 in the vote recording machines.

SOME MEMBERS: Shame, shame.

DR. RAM SUBHAG SINGH: In respect of another Member, Shri R. S. P. Singh whose division No. is 51 which is adjacent to that seat, it has been found from the record that although Shri R. S. P. Singh was present, his own vote had been recorded through the teller. This is a very grave matter which should be enquired into.

In the morning, we also raised the matter about the bulletin as well as the corrected chart. This thing is on record. Further, about the correction slips, the tellers had five votes as "Ayes" whose votes had already been recorded. The chart shows the final figure of voting as, Ayes—331; Noes—154. There also, an irregularity has been pointed out by the official record. It is not our record. It is your record. Sir. Therefore, I request you that this matter must be gone into either by a committee of the House or you may straightway refer it to the Privileges Committee. And the final corrected figure may be announced to the House.

As you know, Sir, I am not at all interested as to who wins and who loses. But this is a matter which will bring disgrace to this Parliament. Take, for instance, I am sitting here and the Deputy-Speaker is sitting here and I press his button and cast his vote on the machine or on the chart and get my vote recorded by telling it to the teller. This is something which was unknown to this Parliament. This will bring disgrace to this Parliament. This must be enquired into.

श्री घट्टल बिहारी बाजपेयी : अध्यक्ष महोदय, यह भासला बहुत गम्भीर है। कल जो निर्णय हुआ, जिस की आपने घोषणा की, जिस की आज आप ने पुष्टि की, उस को हम चूनौती नहीं दे रहे हैं। लेकिन संसद में मतदान के बारे में सन्देह पदा हो और इस तरह की घटनाय प्रकाश में आय, इस से लोकतंत्र में लोगों का विश्वास नहीं रहेगा। यह तो मबका में कुफ़ करने जसी बात है इस को बर्दाश्त नहीं किया जा सकता है।

SHRI RANGA (Srikakulam): *rose—*

MR. SPEAKER: No debate on it please. I would request you—no debate please.

SHRI RANGA: Yesterday, not one—I requested you, Mr. P. K. Deo re-

questioned you and then Dr. Ram Subhag Singhji also supported us. (Interruptions) What we said was not recorded there. We requested you repeatedly. But, in your wisdom you chose not to heed our advice at all. not to heed our appeals at all. I wanted to protest yesterday. I protest today. We have already written to you and we would like you to order this inquiry into this matter and also allow us to put our signatures on that photo which you have displayed there and also the tellers note. Later on when the inquiry is made, we would have the papers properly adjusted before them. By your persistent or consistent refusal to listen to us, you have shaken our confidence. But we have not lost confidence yet.

SHRI JYOTIRMOY BASU (Diamond Harbour): Sir, a section of the Press . . .

MR. SPEAKER: I am not going to allow. Please don't make it a debate.

SHRI P. K. DEO (Kalahandi): I would like to submit...

MR. SPEAKER: Maharaja Saheb, kindly sit down. Your leader has already spoken.

SHRI P. K. DEO: Yesterday we expressed our doubt regarding the proper functioning of the machine and we made a persistent demand for the physical division of the House into 'Ayes' lobby and 'Noes' lobby. In spite of our persistent demand—hon. Deputy Speaker Mr. Swell was there and he is here now—it has not gone into record. So we feel that it was deliberately omitted from the record lest it may be prejudicial to further inquiry. In this regard I beg to submit that you kindly hear the tape-recording. Whatever we speak here is recorded on the tape and that should be compared with the proceedings which are jotted down by the reporters.

SHRI KAMALNAYAN BAJAJ (Wardha): The tape-record should not be wiped out.

SHRI P. K. DEO: The tape-record should not be wiped out.

SHRI SHIVAJIRAO S. DESHMUKH rose—

MR. SPEAKER: Are you on a point of order?

SHRI JYOTIRMOY BASU: It is said in the Press that from my Party 18 Members voted. It is not correct. 19 out of 19 members of my Party voted yesterday here in support of the Bill.

SHRI SHIVAJIRAO S. DESHMUKH (Parbhani): Sir, the Rules of Procedure and the Directions of the Speaker as regards division and the use of the mechanical device are clear on two counts. One is that the moment you press the knob and press the button there is a light which should light at the desk itself and that light should tally with the light on the board. Now this device is dependent on electrical bulbs. There are certain occasions when the bulbs may fail. (Interruptions) I press the button. It may not work. Am I not entitled to say that my vote has not been recorded? The machine may not actually record my vote. In the past whenever there has been any division, when the mechanical device has failed, the Speaker has always held that the statement of the Member to the effect that it has failed shall be recorded and there is an end of the matter. Once you have given a finding, under whatever pretext is it in order for a member to circumvent and say and challenge your ruling on the issue of division and thereby create doubts about the integrity of the Speaker? I want your ruling specifically on this. Is it in order for a member to indirectly allege and challenge the integrity of the Presiding Officer? It has failed in the past and it may fail in future unless proper precaution is taken.

SHRI RANDHIR SINGH (Rohtak): He is right, Sir.

बीमनुलिमये (मुंगेर) : अध्यक्ष महोदय, सब से पहले मैं हाथ जोड़ कर इन सभी लोगों से निवेदन करता चाहता हूँ कि कूँ कि अभी लोक सभा का सत्र स्थगित होने जा रहा है, यहां पर अपने जो निर्णय दिया कि बिल आवश्यक बहुमत से पास हुआ है....

SHRI RANGA: We have not asked him to upset the decision.

बीमनुलिमये : मुझे कहने दीजिए। उस को कोई भी चुनौती न दे और यदि इस के बारे में एक राय है और इस निर्णय को यदि कोई चुनौती नहीं देता है, यह मैं भान कर चलता है तो भी यह राय है कि एक ही बात के बारे में जांच हो सकती है। पांच लोगों के डबल बोट का कोई मामला नहीं है। रखात के समय भी हुआ था। एक ही बात के बारे में जांच हो सकती है कि कोई संज्ञना ग्रांगर यहां पर अनुस्थित थे, गैरहाजिर थे और कहीं द्रुस्ती जगह थे कल्पकसे में या दूसरी जगह और उन के नाम पर ग्रांगर बोट दिया गया है तो तिन्हीं इसी मामले की जांच हो बर्योंकि तीसरे बाचन के बारे में सारे भ्रान्तिहों को रखने के बाद मैं आप से कहना चाहता हूँ कि 320 बोट की जरूरत थी.... (व्यवचान).... आप सुनिए न जरा मैं क्या कहूँ रहा हूँ। आप को बुरा लग रहा है कि चार बोट हम को ज्यादा मिले। हम लोगों को 324 बोट मिले हैं। मैं पशुपति मण्डल का बोट उस भैंसे कर्ट रहा हूँ। तो यह बात मुल्क में फैले कि आवश्यक बहुमत से यह बिल पास हुआ है। अध्यक्ष महोदय का निर्णय प्रत्यक्षित है।

बह कहने के बाद भविष्य में लोकतंत्र की भ्रान्तियों की पवित्रता के बारे में कोई शक व शुब्दा न रहे इस के लिए मेरी राय है कि क्या बाकाई पशुपति मण्डल गैरहाजिर थे? और ग्रांगर उन का बोट गलत ढंग से दिया गया तो तिन्हीं इस मामले की जांच हो। इस से मेरा झाल है कि इस लोक सभा की कार्यवाही के बायारे में मुल्क में कोई गलतफहमी नहीं रहेगी। यही मैं कहना चाहता हूँ।

SHRI BALRAJ MADHOK (South Delhi): Double voting is as serious a malpractice as this. Therefore, there should be enquiry both in regard to double voting and also impersonation.

बीमनुलिमये (डभोई) : अध्यक्ष महोदय, मेरा प्रार्थना है कि एक मिनट मुझे भी सुन दीजिए। मैंने कल जब प्रार्थना की थी तो इसलिए नहीं की थी कि कौन जीते कौन हारे? लेकिन जब कि रेकॉर्ड गलत हो रहा था और हर बार 15 या 18 बोट उस बाजू से या इस बाजू से उस में ऐड करने पड़ते थे तो मैंने प्रार्थना की थी कि यह गलत हो रहा है। इसलिए डिवीजन को मांग मैंने की। लेकिन उसके बावजूद मैंने देखा कि प्रोसीडिंग्स में वह शामिल नहीं किया गया। तो मैंने कल प्रार्थना की थी कि प्रोसीडिंग्स में शामिल किया जाना चाहिए। मैंने कल कहा था फिर भी प्रोसीडिंग्स में वह नहीं आया है और मुझे आज खुशी है कि जो गलती मैंने कल बताई वह चीज आज सामने आ रही है। मैंने इसलिए कहा था कि किसी के दिल में शंका पैदा हो जाय ऐसी परिस्थिति निर्माण नहीं होनी चाहिए और हमारे यहां जो कारोबार लोकतांत्रिक चलता है वह ठीक ढंग से चलता है ऐसा विश्वास देश में और सब के दिलों के अन्दर पैदा होना चाहिए। इस दृष्टि से मैंने कल कहा था। तो मैं आज फिर से प्रार्थना करूँगा कि मैंने जो इस के बारे में बात कही थी कल की प्रोसीडिंग्स में वह बात रहनी चाहिए।

SHRI HEM BARUA (Mangaldai): I want to say a few words. If what Dr. Ram Subhag Singh has said is correct, Sir, I think, you will agree with me that it is a very deserving matter and this shows that some of our Members of Parliament are corrupt people. We indulge in pressing buttons when we are absent. That is a corrupt practice. The fact remains that we are a corrupt people. There is no doubt about it. (Interruptions)

AN HON. MEMBER: We are not (Interruptions).

SEVERAL HON. MEMBERS: rose.

MR. SPEAKER: May I request all of you to sit down? This matter was raised yesterday. This was raised this morning. And, this is again being raised today just now. I am sorry that I have to get up again and again. When the division goes,— I would only request hon. Members to listen to me carefully—the Speaker keeps sitting in the chair; the counting goes on; the counting officers gave me the slip, and I read it. The Speaker does not leave the Chair and go into that or manipulate the figures. That is absolutely impossible....

SOME HON. MEMBERS: Nobody said that.

SHRI HEM BARUA: We are confident that you will never do that.

SHRI M. L. SONDHI (New Delhi): You cannot do it physically.

MR. SPEAKER: That is correct; I cannot do it mentally also. When the officers send me the slip, I announce it. There is a certain procedure. I have been enquiring into it since yesterday; I did not go for lunch today. I made still more enquires into it, and I can lay the position again before you.

I again went into the background since this automatic voting system was installed in this House since the last fifteen years. Unless the engineer himself reported that this is not correct, this has always been followed.

SHRI P. K. DEO (Kalahandi): Question. Not always.

AN HON. MEMBER: It has been followed so many times.

MR. SPEAKER: I shall cover all the points. I shall mention also his point, if only he has the patience to listen.

The procedure is that when the buttons are pressed, after all, both the hands are occupied, and unless the other gong goes, he cannot leave his hands; otherwise, the vote will not be recorded. Sometimes, some Member may make a mistake and may press the wrong button or he may press it on the wrong seat. But that number is.... (Interruptions) I would request hon. Members to listen to the other part also. But the Member who has pressed the button can have only one vote recorded either from his seat or from another seat. But in case he says that he did not record his vote, our tellers are there, and he tells them 'I did not record the vote; please note it down'. After those votes which are the tellers' votes are brought to this Table, the process here is that the tellers' votes are added or deducted as the case may be and it is found out what the result will be if they are added and what the result will be if they are deducted. In both the cases, if the result will be all right, even with or without them, naturally in that case, the result is announced. This has been done in the past. But the corrections, if any, later on,—making sure that the tellers' figures do not make any difference—in the result are announced. If the tellers' figures make any difference, the Speaker does not announce it. Then, in the evening after everything is processed, that figure which is arrived at, after the tellers' totalling is put on the notice-board the very next day.

Yesterday, all the figures that came through the tellers went through the same process. After taking them even into account, the result did not make any difference, and I made an observation 'This is the result; if any corrections are there, as normally, they will come'. Dr Sushila Nayak wrote to me 'You announced yesterday that the corrections will be announced. So, what is the difficulty?'. There was no difficulty. They were put on the board, as normally as always.

[Mr. Speaker]

Now Shri P. K. Deo says that he asked me for physical voting. Shri Swell was present. He told me that I had asked that the Lobbies be cleared and vote was already ordered. But I had no report that the machine is at fault. Sometimes the human agency is at fault.

What happened was this. When I announced the figure, 336,—what was the other figure, 155—five figures from this side and one from the other side were duplicate. But after the process, even counting those tellers' figures, I found there was no difference in the result. It did not make any difference of result. So as normally, as it has always happened, these corrections and the photographic pictures were put on the board this morning. This was not something of a new discovery. It had been done like this always in the past and this will go on.

AN HON. MEMBER: Not always.

MR. SPEAKER: As for the member who was not present, I find he has not voted on any occasion except in respect of one of the clauses where he is shown as present. I am going to make an inquiry how it happened. In one case, I am making this inquiry, because there is only one.

श्री मंशु सिंहये : उनका वोट सिफ़ एक क्लाज पर पड़ा है ?

अध्यक्ष महोदय : एक क्लाज पर ।

श्री मंशु सिंहये : यह भी हाउस नोट करे । हमारी तो पहले ही राय है कि तोसरे वाचन का वोट ही महत्वपूर्ण है.... (अवधारणा) ..

MR. SPEAKER: Let this position be clear.

He has not voted on three or four occasions. The question arises: Out of the voting ordered a number of times, how is it that in the voting on one clause he is shown as present.

Was it a mistake or was it a deliberate act, and if so who used that? I am going to make an inquiry.

SHRI SHIVAJI RAO S. DESHMUKH: What about the lights?

MR. SPEAKER: May I request him to keep sitting? I have all respect for his keenness and knowledge, but after all, I have to perform my functions in the Chair.

As for this requisition by Dr. Ram Subhag Singh, Shri Vajpayee and others that want to sign these photographic pictures, we have never had any such occasion to sign photographic pictures.

AN HON. MEMBER: There was no occasion like this also before.

MR. SPEAKER: If they like, we can give a signed copy of the voting. But even then if they are not satisfied, in spite of the advice given to me by the Secretary, I shall ignore his advice, and I am prepared even to get these photographic pictures signed, if that satisfies them.

DR. RAM SUBHAG SINGH: Whatever you say, we accept.

MR. SPEAKER: Then in the matter of the observations by my most respected seniormost colleagues, with whom I have worked for the last 30 years, this is the only occasion in all my life where something has been said that hurt me. I may tell you that the practice and procedure followed was exactly what was followed in the past, and the result announced. But if you think that this system needs scrutiny, in future, as suggested by certain friends, I am prepared to do it. We are prepared to examine it in future and associate with it any type of membership you may have in mind. You may discuss it. You may depute some members to study the procedure since the last ten years and also what was followed yesterday and let me know where the

lacuna was observed. For the future, either through the Rules Committee or any other Committee, let it be examined. After all, it is a machine worked through human agency.

I know there was a computer in England. I happened to be there. I was coming. A friend of mine said: "I have written for a certain medicine, the patient is very seriously ill. You better bring it." I went to that medicine shop. They said they had only one and they had sent it to the ship. When I went there, that thing was pushed into by the computer and the computer refused to give that medicine back to the shop keeper or medicine dealer. I came six days earlier and the computer gave that medicine in Delhi only after seven days.

We see this is a machine which has its own ways. Some-times by a touch of the fist, by many other processes the lighting fails and we see the vote recorded in such cases. In that case the tellers come in. But I am prepared to make any enquiry into it. I am prepared to associate, let any seniormost Member come and go through the process, I am prepared for that.

As for the result that was announced yesterday, that I did in my bona fide belief, and that is already there.

SHRI JUGAL MONDAL (Uluberia): Are you including these duplicate votes in your enquiry?

MR. SPEAKER: I have made an enquiry myself. I have already explained.

The Bill was duly passed and has already gone to the Upper House.

19.37 hrs.

COMMITTEE ON SUBORDINATE
LEGISLATION
SIXTH REPORT

SHRI SHRI CHAND GOYAL (Chandigarh): I beg to present the Sixth Report of the Committee on Subordinate Legislation.

ANNOUNCEMENT RE. RELEASE OF
MEMBERS

(*Sarvashri Sarjoo Pandey and Ram Sewak Yadav*)

MR. SPEAKER: I have to inform the House that I have received the following wireless message and telegram, dated the 2nd September, 1970, from the Sub-Divisional Judge, Jaunpur, and District Magistrate, Barabanki, respectively:—

(1) "Shri Sarjoo Pandey, Member, Lok Sabha released from Jail on the 2nd September, 1970."

(2) "Shri Ram Sewak Yadav, Member, Lok Sabha, was sentenced till rising of the court under Section 188, Indian Penal Code, read with Section 144, Criminal Procedure Code, on the 2nd September, 1970, and was released after undergoing the same."

19.39 hrs.

CENTRAL SALES TAX (AMENDMENT) BILL

MR. SPEAKER: Item No. 15, motion for reference to Select Committee.

श्री प्रेम बन्द बर्मा (हमीरपुर) : अध्यक्ष महोदय, आपने एन्कवायरी के लिये कहा, वह ठीक है, हम ने मान लिया, लेकिन आप यह भी कहें कि जो रिजल्ट आपने डिक्सेप्रर किया है, वह ठीक है, ताकि राज्य सभा के अन्दर किसी प्रकार की दिक्कत न प्राप्ते।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): I beg to move:

"That the Bill further to amend the Central Sales Tax Act, 1956, be referred to a Select Committee consisting of 30 members..."

The names of the Members have been circulated in the Order Paper of the day. There are two changes that

[Shri Vidya Charan Shukla]

have been suggested. One is at serial No. (6). Instead of Shri C. C. Desai Shri J. J. Shinkre's name has been suggested.

SHRI A. G. AL BIHARI VAJPAYEE (Balrampur): Suggested by whom?

SHRI VIDYA CHARAN SHUKLA: The Second change is that in serial No. 21, instead of Shri Deorao S. Patil, the name of Shri S. R. Damani may be substituted. With these changes I shall move this motion for the adoption of the House.

श्री अटल बिहारी बाजपेयी : अध्यक्ष महोदय, ये नाम क्यों बदले जा रहे हैं? इस पर व्यवस्था का प्रश्न उठाना पड़ेगा। सेलेक्ट कमेटी के लिए मेम्बरों के नाम जब दिए जाते हैं तब यह शार्ट लिस्ट जाती है कि मेम्बरों की सहमति ली जाये तो क्या बल्कि महोदय पर यह नियम लागू नहीं है? क्या श्री सी० सी० देसाई के सहमति पहले ली गई थी? अगर उनको सहमति नहीं ली गई थी तो उनका नाम कैसे आया? अगर उनको सहमति ली गई थी तो अब उनका नाम कैसे बदला जा रहा है?

अध्यक्ष महोदय : जब मिनिस्टर किसी चौंप को फार्मलो भूव करेंगे तो उसी को मानना पड़ेगा। (व्यवस्था) . . .

श्री देवराव पांडिल (यवतमल) : अगर मेरा नया बदला गया है तो कम से कम उसकी इत्तला मुझे देनी चाहिए थी। . . . (व्यवस्था)

SHRI VIDYA CHARAN SHUKLA: These names are given by the whips and are included. I had no objection to the original list at all. When these amendments were suggested to me by the whips, I changed them as suggested by the whips. The matter is now before the House and if this House does not want to make these changes, I have no objection.

श्री देवराव पांडिल : अगर मेरी सेवा उपकृत स्मृद्धो जाय तब तो मुझे रुका जाये बरता बैरात नाम रखने की कोई आवश्यकता नहीं है।

श्री अटल बिहारी बाजपेयी : माननीय सदस्य गुरुसे में मालूम होते हैं। उनका नाम जरूर रखा जाये। सारे सदन की यही राय है। . . . (व्यवस्था) . . .

SHRI VIDYA CHARAN SHUKLA: May I move that the list as originally circulated may be adopted. I move:

"That the Bill further to amend the Central Sales Tax Act, 1956, be referred to a Select Committee consisting of 30 members, namely:—

Shri R. K. Amin,
Shri Arjun Singh Bhaduria,
Shri Bashweshwar Nath Bhar-
gava,
Shri Y. B. Chavan,
Shri Ram Dhani Das
Shri C. C. Desai,
Shri Devinder Singh Garcha,
Shri B. K. Gudadinni,
Shri Lakan Lal Gupta,
Shri Prabhu Dayal Himat-
singka,
Shri S. Kandappan,
Shri Latafat Ali Khan,
Shri Yashwant Singh Kushwah,
Shri Maharaj Singh,
Shri Meetha Lal Meena,
Shri Srinibas Misra,
Shri S. N. Misra,
Shri Mohammed Ismail,
Shri F. H. Mohsin,
Dr. Sushila Nayar,
Shri Deorao S. Patil,
Shri T. Ram,
Shri P. Antony Reddi,
Shri Dwaipayan Sen,
Shri M. R. Sharma,
Shri Shiv Kumar Shastri,
Shri Mudrike Sinha,
Shri R. S. Vidyarthi,
Shri Tenneti Viswanatham; and
Shri Vidya Charan Shukla
with instructions to report by the
first day of the next session."

MR. SPEAKER: The question is:

"That the Bill further to amend the Central Sales Tax Act, 1956,

be referred to a Select Committee consisting of 30 members, namely:—

SHRI R. K. AMIN,
 Shri Arjun Singh Bhadaria,
 Shri Bashweshwar Nath Bhar-
 gava,
 Shri Y. B. Chavan,
 Shri Ram Dhani Das
 Shri C. C. Desai,
 Shri Devinder Singh Garcha,
 Shri B. K. Gudadinni,
 Shri Lakhan Lal Gupta,
 Shri Prabhu Dayal Himat-
 singka,
 Shri S. K. Kandappan,
 Shri Latafat Ali Khan,
 Shri Yashwant Singh Kushwah,
 Shri Maharaj Singh,
 Shri Meetha Lal Meena,
 Shri Srinibas Misra,
 Shri S. N. Misra,
 Shri Mohammed Ismail,
 Shri F. H. Mohsin,
 Dr. Sushila Nayar,
 Shri Deorao S. Patil,
 Shri T. Rarr.
 Shri P. Antony Reddi,
 Shri Dwaipayan Sen,
 Shri M. R. Sharma,
 Shri Shiv Kumar Shastri,
 Shri Mudrika Sinha,
 Shri R. S. Vidyarthi,
 Shri Tenneti Viswanatham; and
 Shri Vidya Charan Shukla

with instructions to report by the first day of the next session."

The motion was adopted.

19.44 hrs.

EXTENSION OF THE SESSION

SHRI S. M. BANERJEE (Kapur): On a point of order. Kindly see the Order paper. You will find that there are two discussions under Rule 193—one by Mr. Basu and the other about the Cotton Corporation of India. The last item on the agenda is the Reports of the Scheduled Castes and Tribes Commissioner and the Elayaperumal Committee report. That discussion could not be completed today. Please give me a patient hear-

ing, so that I may be able to convince this House that the motion moved by Shri Molahu Prasad that the session may be extended at least by a day is commendable, because, the report of the Commissioner for Scheduled Castes and Scheduled Tribes has not been fully discussed. 20 hours were fixed and still four hours are left. We have discussed so many other things—

SHRI SONAVANE (Pandharpur): Six hours.

SHRI S. M. BANERJEE: Yes; So, it cannot be completed today. I wish to move, and I support the motion of Shri Molahu Prasad, that the House may sit for one more day, tomorrow; nothing is going to be lost. I request you to ask the Minister that the session be extended by a day.

SHRI P. K. DEO: We fully support it.

SHRI SAMAR GUHA (Contd): It has been accepted that the issue of Scheduled Castes and Scheduled Tribes has agitated the minds of Members and so we had to extend the time for the discussion to 20 hours. Unless that discussion is concluded and the Minister also replies to it, there will be a lot of misunderstanding all over the country. Therefore, I feel that the session should be extended by a day, so that we can sit tomorrow also, because the report on the Scheduled Castes and Scheduled Tribes should be discussed thoroughly and the Minister should reply. The most important point is that the Minister should also reply to the debate.

श्री मातृ लिमये (मुंगेर) : अध्यक्ष महोदय, कल वा दिन अनुसूचित जातियों के प्रश्न पर विचार के लिए रखा जाये। कल लोकसभा बैठे और इसी विषय पर चर्चा करे। जिनको जाना हो वे मजे से आज चले जायें।

श्री सूरज भान (भग्नाला) : अध्यक्ष महोदय, शुद्धल्यड कास्ट की रिपोर्ट पिछले सेशन

[श्री सूरज भान]

मैं आखिरी दिन के लिए रखी गई श्री जिससे उस पर बहस नहीं हो पाई और इस सेशन में भी बाबूजूद तमाम कोशिशों के बीस दिनों से यह लास्ट आइटम में चला आ रहा है। इसलिए मैं चाहूंगा कि यह सदन एक दिन के लिए कल और बैठे ताकि यह डिस्केशन कन्वल्यूड हो जाये। जो मोशन यहां पर रखा गया है मैं उसका तमर्याद करता हूँ।

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (Shri Raghu Ramaiah): Sir, I leave it entirely to you and to the House.

MR. SPEAKER: There are two items intervening, but I am passing them over, so that this motion may be decided first: the motion by Shri Banerjee and some other friends.

SHRI S. M. BANERJEE: To discuss the report of the Commissioner for Scheduled Castes and Scheduled Tribes only.

SHRI S. K. TAPURIAH (Pali): I second it.

SHRI JYOTIRMOY BASU (Diamond Harbour): There are three items pending.

MR. SPEAKER: What do you think? Do you want to continue sitting now?

श्री मोलहू प्रसाद का प्रस्ताव है कि या तो मिनिस्टर आज ही जवाब दें या फिर हाउस की बैठक कल के लिए और बढ़ा दी जाये। पछ मोशन श्री बनर्जी की तरफ से है।

I will put Shri S. M. Banerjee's motion.

The question is:

"That the Lok Sabha do sit also on Friday, the 4th September, 1970."

The motion was adopted.

MR. SPEAKER: I have all regards for your sentiments. Last saturday I had to get my tickets cancelled. Of course, I will have to claim some refund from some Harijan friend! Tomorrow morning also, again it is being cancelled. (Interruptions). The Deputy Speaker has written to me that he will not be available. (Interruptions).

जो दो आइटेम आज के बच गये हैं वह, और जिस के लिये आप ने कल का दिन रखा है वह और अगर उस के बाद टाइम बचा तो जिस के लिये श्री प्रकाशवीर शास्त्री ने सुबह कहा था वह कल लिये जायेंगे।

These will be the items on the agenda. Do we decide to adjourn till 11 A.M. tomorrow.

HON. MEMBERS: Yes.

MR. SPEAKER: The House stands adjourned till 11 A.M. tomorrow.

19.53 hrs.

The Lok Sabha then adjourned till Eleven of the clock on Friday, September 4, 1970 | Bhadra 13, 1892 (Saka).